

**COMMITTEE**

**40**

**ON**

**GOVERNMENT ASSURANCES  
(2020-2021)**

**(SEVENTEENTH LOK SABHA)**

**FORTIETH REPORT**

**REQUESTS FOR DROPPING OF  
ASSURANCES  
(NOT ACCEDED TO)**

*Presented to Lok Sabha on.....23/03/2021*



सत्यमेव जयते

**LOK SABHA SECRETARIAT  
NEW DELHI**

**March, 2021/**

**Chaitra 1943 (Saka)**



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**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2020 - 2021)**

**SHRI RAJENDRA AGRAWAL**

- Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

**SECRETARIAT**

- |    |                             |   |                  |
|----|-----------------------------|---|------------------|
| 1. | Shri Pawan Kumar            | - | Joint Secretary  |
| 2. | Shri Lovekesh Kumar Sharma- |   | Director         |
| 3. | Shri S. L. Singh            | - | Deputy Secretary |

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\* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

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## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Fortieth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2020-2021) at their sitting held on 03 December, 2020 *inter-alia* considered Memorandum Nos. 02 to 26 containing requests received from various Ministries/Departments for dropping of 61 pending Assurances and decided to pursue 24 Assurances.

3. At their sitting held on 19 January, 2021, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

12 March, 2021

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21 Phaiguna, 1942 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**



## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2020-2021) considered Twenty-Five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 61 pending Assurances at their sitting held on 03 December, 2020.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 24 Assurances:-

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1.	SQ No. 23 dated 19.11.2019 (Supplementary by Shri Rajiv Pratap Rudy, M.P.)	Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare)	Promotion of Bio-Fertilizers (Appendix – II)
2.	SQ No. 01 dated 21.06.2019 (Supplementary by	Environment, Forest and Climate Change	Planting of Trees in Institutions of Higher Learning

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
	Smt. Maneka Sanjay Gandhi, M.P.)		(Appendix – III)
3.	SQ No. 01 dated 21.06.2019 (Supplementary by Shri Kaushal Kishore, M.P.)	Environment, Forest and Climate Change	Planting of Trees in Institutions of Higher Learning (Appendix – IV)
4.	USQ No. 2060 dated 29.11.2019	Environment, Forest and Climate Change	Protection and Conservation of Wildlife (Appendix – V)
5.	USQ No. 4672 dated 22.07.2019	Finance ( Department of Revenue)	Tax Rebate Scheme (Appendix – VI)
6.	USQ No. 34 dated 18.11.2019	Finance (Department of Economic Affairs)	Outstanding Dues of Small Enterprises (Appendix – VII)
7.	(i) USQ No. 437 dated 04.02.2020  (ii) USQ No. 3721 dated 17.03.2020	Food Processing Industries	(i) Operation Greens Programme  (ii) Operation Greens Programme (Appendix – VIII)
8.	(i) SQ No. 4 dated 19.11.2009  (ii) SQ No. 63 dated 29.07.2010  (iii) USQ No. 1874 dated 05.08.2010  (iv) USQ No. 4360 dated 19.08.2010  (v) USQ No. 5003 dated 26.08.2010	Railways	(i) Crimes in Trains  (ii) Crimes in Trains  (iii) Unified Force for Security  (iv) Theft and Crimes in Kerala Bound Trains  (v) Looting in Trains

.. No.	SQ/USQ No. & Date	Ministry	Subject
	(vi) SQ No. 56 dated 11.11.2010  (vii) USQ No. 4951 dated 09.12.2010  (viii) USQ No. 1331 dated 03.03.2011  (ix) SQ No. 70 dated 04.08.2011  (x) USQ No. 819 dated 04.08.2011  (xi) USQ No. 2038 dated 11.08.2011  (xii) USQ No. 562 dated 24.11.2011  (xiii) USQ No. 656 dated 15.03.2012  (xiv) SQ No. 372 dated 06.09.2012		(vi) Guidelines for Security of Passengers  (vii) Act for Safety of Passengers  (viii) Garib Nawaz Express Incident  (ix) Crimes in Railways  (x) Cases of Drugging  (xi) Incidents of Crimes  (xii) Looting in UP Bound Trains  (xiii) Amendment in RPF Act  (xiv) Integrated Security System (Appendix – IX)
9.	USQ No. 4014 dated 10.08.2017	Road Transport and Highways	Maintenance Free Highways (Appendix – X)
10.	USQ No. 1680 dated 16.12.2013	Youth Affairs & Sports (Department of Sports)	District Level Sports Schools (Appendix – XI)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 24 Assurances are given in Appendices -II to XI.



The Minutes of the sitting of the Committee dated 03 December, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XII.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II of Appendix-XII and take appropriate action for the implementation of the Assurances expeditiously.

NEW DELHI;

12 March, 2021

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21 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**





**COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and Considered by the Committee on 03 December, 2020

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
1	2	SQ No. 23 dated 19.11.2019 (Supplementary by Shri Rajiv Pratap Rudy, M.P.)	Agriculture and Farmers Welfare	Department of Agriculture, Cooperation and Farmers Welfare	Promotion of Bio-Fertilizers
2	3	(i) USQ No. 413 dated 14.03.2012  (ii) SQ No. 271 dated 16.03.2015  (iii) SQ No. 188 dated 03.08.2015 (Supplementary by Shri Faggan Singh Kulaste, M.P.)  (iv) USQ No. 3036 dated 17.12.2015  (v) USQ No. 4809 dated 15.12.2016	Civil Aviation		(i) CBI Enquiry on Airbus and Indian Airlines Deals  (ii) Purchase of Aircraft by Air India  (iii) Purchase of Aircraft by Air India  (iv) Financial Irregularities in Purchase of Aircrafts (v) Irregularities in Procurement of Aircraft
3	4	USQ No. 521 dated 26.02.2016	Corporate Affairs		Unethical Practices by Companies
4	5	USQ No. 4097 dated 04.01.2019	Corporate Affairs		Complaints against Hospitals in CCI
5	6	(i) USQ No. 3293 dated 16.03.2011  (ii) USQ No. 1393 dated 14.08.2013	Education	Department of Higher Education	(i) Reservation in Unaided Private Educational Institutions (ii) Reservation to OBCs in Private Unaided Institutions
5	7	SQ No. 01 dated 21.06.2019	Environment, Forest and		Planting of Trees in Institutions of Higher

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
		(Supplementary by Smt. Maneka Sanjay Gandhi, M.P.)	Climate Change		Learning
7	8	SQ No. 01 dated 21.06.2019 (Supplementary by Shri Kaushal Kishore, M.P.)	Environment, Forest and Climate Change		Planting of Trees in Institutions of Higher Learning
8	9	USQ No. 2060 dated 29.11.2019	Environment, Forest and Climate Change		Protection and Conservation of Wildlife
9	10	USQ No. 2678 dated 15.12.2015	Environment, Forest and Climate Change		Shifting of Lions
10	11	USQ No. 3776 dated 11.12.2019	External Affairs		Status of Eminent Persons Group (EPG)
11	12	USQ No. 625 dated 05.02.2020	External Affairs		SAARC Meeting
12	13	USQ No. 4672 dated 22.07.2019	Finance	Department of Revenue	Tax Rebate Scheme
13	14	SQ No. 2 dated 03.02.2020 (Supplementary by Shrimati Jaskaur Meena, M.P.)	Finance	Department of Economic Affairs	Agreement with Asian Development Bank (ADB)
14	15	USQ No. 34 dated 18.11.2019	Finance	Department of Economic Affairs	Outstanding Dues of Small Enterprises
15	16	(i) USQ No. 437 dated 04.02.2020 (ii) USQ No. 3721 dated 17.03.2020	Food Processing Industries		(i) Operation Greens Programme (ii) Operation Greens Programme
16	17	USQ No. 2014 dated 03.03.2020	Home Affairs		Investigation into Pulwama Terror Attack
17	18	(i) USQ No. 614 dated 25.02.2010 (ii) USQ No. 1178 dated 03.03.2011 (iii) USQ No. 3635 dated 15.12.2011	Law and Justice	Department of Justice	(i) Change in the Name of High Court (ii) Bombay High Court (iii) Change in the Name of Bombay High Court

Sl. No.	Memo N.	Question/Discussion References	Ministry	Department	Brief Subject
		(iv) USQ No. 3601 dated 26.04.2012 (v) USQ No. 2585 dated 28.07.2014 (vi) USQ No. 2536 dated 12.03.2015 (vii) USQ No. 1848 dated 10.12.2015 (viii) USQ No. 1963 dated 05.05.2016 (ix) USQ No. 3246 dated 22.03.2017			(iv) Changing the Name of Bombay High Courts (v) Nomenclature of Bombay High Court (vi) Name of High Court (vii) Renaming of High Courts (viii) Renaming of High Courts (ix) Renaming of High Court
18	19	(i) SQ No. 4 dated 19.11.2009 (ii) SQ No. 63 dated 29.07.2010 (iii) USQ No. 1874 dated 05.08.2010 (iv) USQ No. 4360 dated 19.08.2010 (v) USQ No. 5003 dated 26.08.2010 (vi) SQ No. 56 dated 11.11.2010 (vii) USQ No. 4951 dated 09.12.2010 (viii) USQ No. 1331 dated 03.03.2011 (ix) SQ No. 70 dated 04.08.2011 (x) USQ No. 819 dated 04.08.2011 (xi) USQ No. 2038 dated 11.08.2011 (xii) USQ No. 562 dated 24.11.2011	Railways		(i) Crimes in Trains (ii) Crimes in Trains (iii) Unified Force for Security (iv) Theft and Crimes in Kerala Bound Trains (v) Looting in Trains (vi) Guidelines for Security of Passengers (vii) Act for Safety of Passengers (viii) Garib Nawaz Express Incident (ix) Crimes in Railways (x) Cases of Drugging (xi) Incidents of Crimes (xii) Looting in UP Bound Trains

Sl. No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
		(xiii) USQ No. 656 dated 15.03.2012 (xiv) SQ No. 372 dated 06.09.2012			(xiii) Amendment in RPF Act  (xiv) Integrated Security System
19	20	USQ No. 4014 dated 10.08.2017	Road Transport and Highways		Maintenance Free Highways
20	21	USQ No. 474 dated 06.02.2019	Space	Department of Space	Operationalisation of GSLV
21	22	(i) USQ No. 3979 dated 13.08.2015 (ii) USQ No. 1189 dated 03.03.2016 (iii) USQ No. 1890 dated 27.07.2017	Textiles		(i) Land Scam  (ii) Land Scam in NTC  (iii) Land Scam in NTC
22	23	(i) USQ No. 3683 dated 09.08.2018 (ii) USQ No. 3885 dated 09.08.2018  (iii) USQ No. 1664 dated 20.12.2018 (iv) USQ No. 3365 dated 12.07.2019 (v) USQ No. 4444 dated 19.07.2019 (vi) USQ No. 928 dated 22.11.2019 (vii) USQ No. 2069 dated 29.11.2019  (viii) USQ No. 2998 dated 06.12.2019	Textiles		(i) CBI Investigation on HHECIL (ii) Outstanding Payments to Bullion Traders (iii) Payments by HHEC (iv) Handicraft and Handloom (v) Delayed Payments by HHEC (vi) HHEC (vii) Handicrafts and Handlooms Export Corporation of India Limited (viii) HHEC
23	24	USQ No. 1680 dated 16.12.2013	Youth Affairs & Sports	Department of Sports	District Level Sports Schools
24	25	USQ No. 2691 dated 01.12.2016	Youth Affairs & Sports	Department of Sports	Transparency in the Functioning of Sports Bodies
25	26	USQ No. 1640 dated 28.11.2019	Youth Affairs & Sports	Department of Sports	National Sports Code

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM NO. 2**

**Subject: Request for dropping of Assurance given in reply to Starred Question No. 23 dated 19.11.2019 (Supplementary by Shri Rajiv Pratap Rudy, M.P.) regarding "Promotion of Bio-Fertilizers".**

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On 19<sup>th</sup> November, 2019, Shri Dharambir Singh and Smt. Shardaben Anilbhal Patel, M.Ps., addressed a Starred Question No. 23 to the Minister of Agriculture and Farmers Welfare. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. During the discussion, Shri Rajiv Pratap Rudy, M.P., raised the following Supplementary Question to the Minister of Agriculture and Farmers Welfare:-

"Sir, I would request the Hon'ble Minister that if the report of the ICMR which will be submitted, is made available, to the country within a time based period of time, then the Government will also be able to take advantage of it and millions of countrymen will also be benefitted. This is my request to the Hon'ble Minister through you and I would like to get a reply on this as well."

3. In reply, the Minister of Agriculture and Farmers Welfare stated as follows:-

**"In so far as the schemes used by the Central Government in the organic sector are concerned, the information on a criteria and funding will be sent to him."**

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) vide O.M. No. 5-1/2020-Org.Fmg(79741) dated 16<sup>th</sup> September, 2020 have stated as under:-

*"Since the subject of the Assurance pertains to Indian Council of Medicinal Research which is under Ministry of Health (sic). This Ministry vide letter No. 5/1/2020-Org.Fmg(79741) dated 16.03.2020 and reminders latest dated 20<sup>th</sup> August, 2020 has requested for inputs/material for framing the reply and further extension of three months for furnishing reply to Assurance.*

*ICMR has now informed they are conducting ICMR's Task Force Project "A Multi-centric study to assess exposure & the Health Effects of Pesticides" with the following objective:*

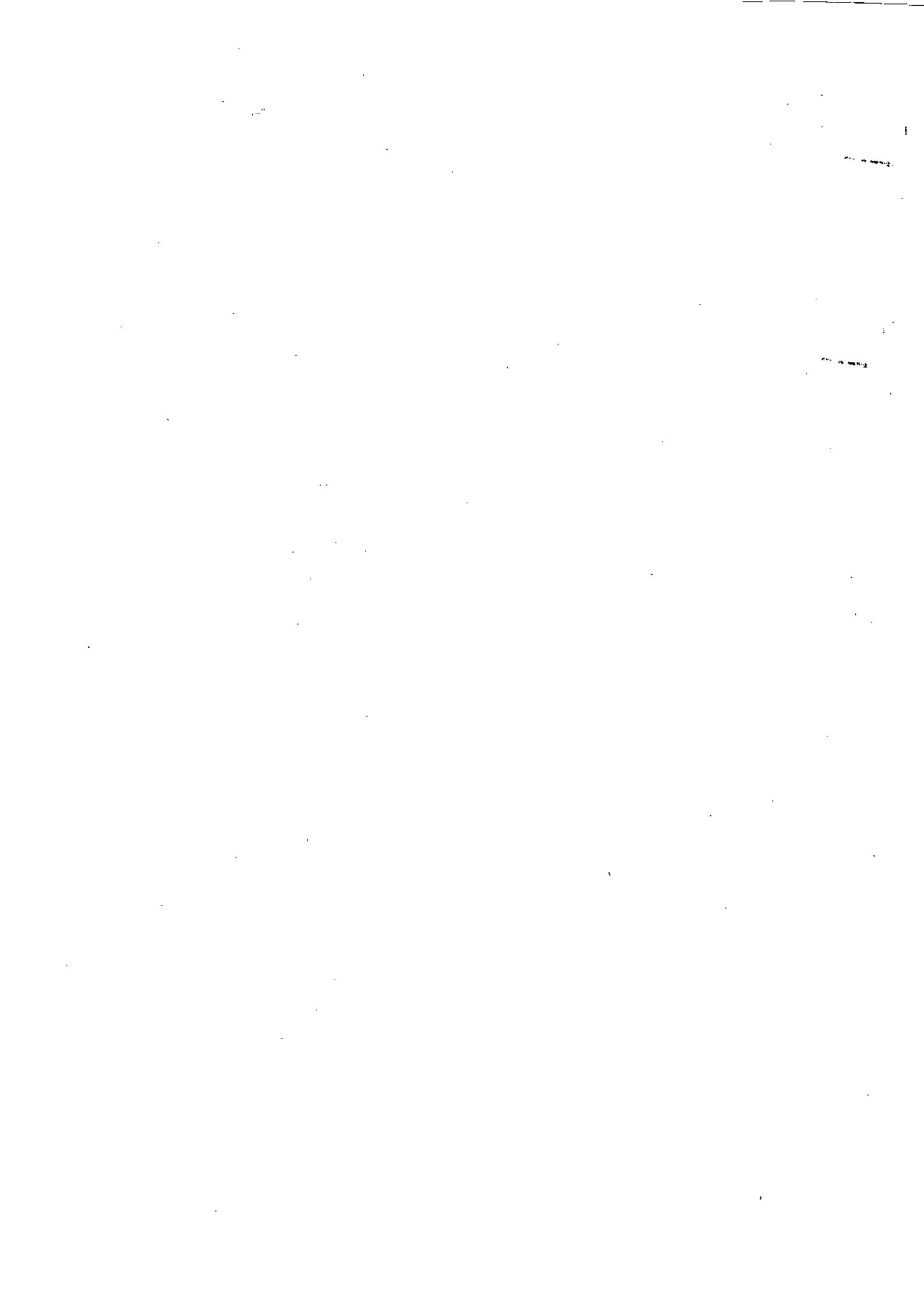
- i. *To assess the health status of the population in areas with high and low pesticides usage.*
- ii. *To estimate the levels of pesticides residues in blood and urine.*

*Results of this study are likely to be available in January 2022."*

6. In view of the above, the Ministry, with the approval of Minister of State (Agriculture & Farmers Welfare) have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:  
DATED: 25/11/2020



GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION & FARMERS WELFARE

LOK SABHA  
STARRED QUESTION NO. 23  
TO BE ANSWERED ON THE 19<sup>TH</sup> NOVEMBER, 2019

PROMOTION OF BIO-FERTILIZERS

\*23. SHRI DHARAMBIR SINGH:  
SHRIMATI SHARDABEN ANILBHAI PATEL:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether a recent study has revealed that most of the serious ailments are occurring due to excessive use of chemical fertilizers and insecticides, if so, whether the Government has formulated any concrete programme for conducting a study in this regard;
- (b) whether the Government proposes to promote the use of bio-fertilizers in view of the adverse effect of chemical fertilizers and pesticides on human health and if so, the details thereof;
- (c) whether the Government proposes to promote production/research work on such bio-fertilizers so as to ensure that there is no shortage of bio-fertilizers and their production remains unaffected and cost effective and if so, the details thereof;
- (d) whether the Government has conducted any study on the effect of bio-fertilizers on the agricultural output and if so, the outcome thereof;
- (e) the details of the schemes of the Government to promote organic/ bio-fertilizers of better quality in place of chemical fertilizers so as to avoid adverse impact on agricultural production; and
- (f) whether the Government proposes to set up outlets for organic/bio-fertilizers on the lines of outlets set up for chemical fertilizers and if so, the details thereof?

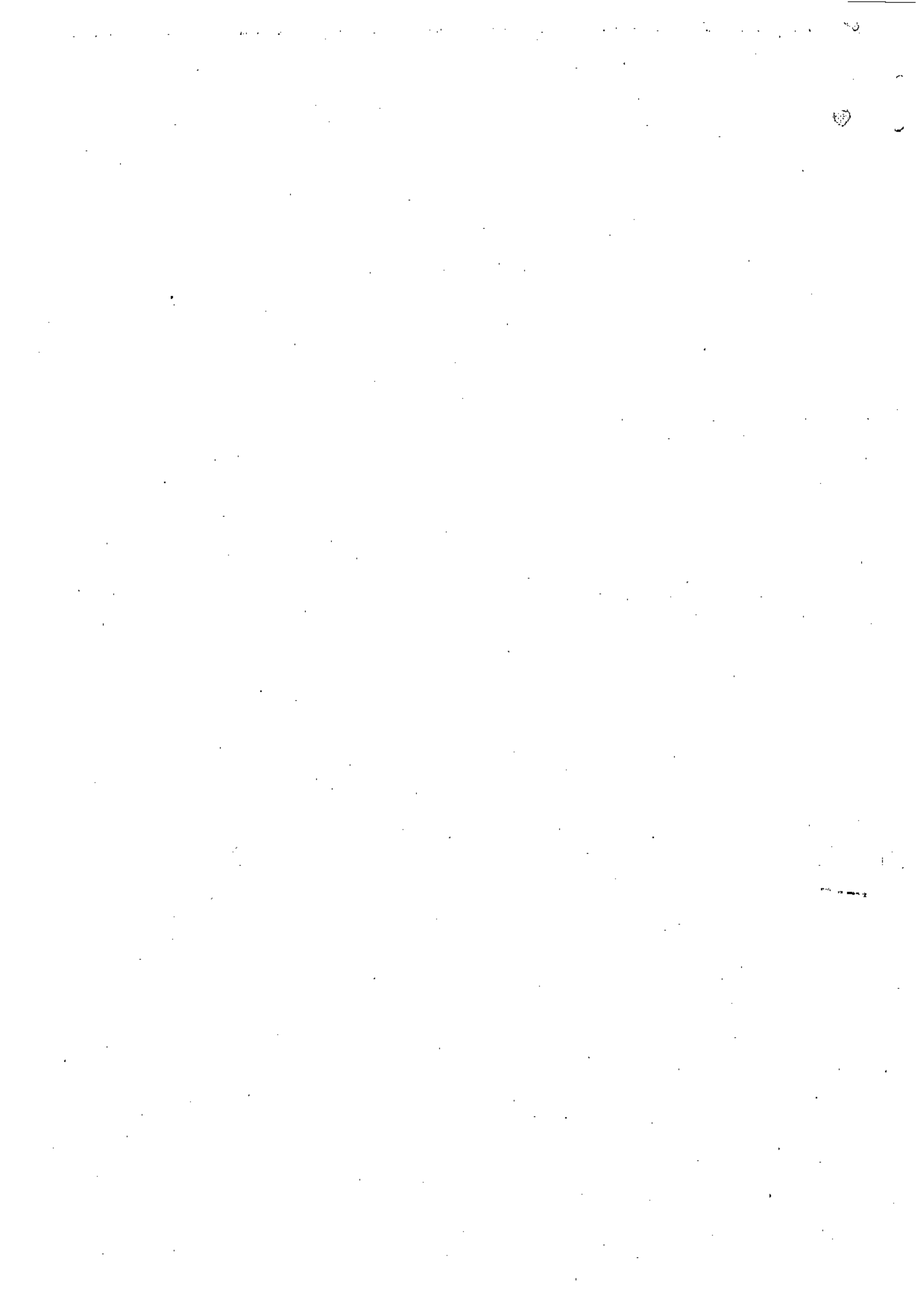
ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री

(SHRI NARENDRA SINGH TOMAR)

(a) to (f): A statement is laid on the Table of the House.





**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 23 DUE FOR REPLY ON 19<sup>TH</sup> NOVEMBER, 2019.**

(a): Government has been making concerted efforts through various programmes to encourage farmers for judicious use of chemical fertilizers and pesticides. Indian Council of Medical Research (ICMR) has recently initiated a multi-centric study "*exposure and the health effects of pesticides*" to assess the health status of population in areas with high and low pesticides usage.

(b) to (e): Government of India has been promoting production and use of bio fertilizers under various schemes/ programmes including Capital Investment Subsidy Scheme (CISS), Paramparagat Krishi Vikas Yojana (PKVY), Mission Organic Value Chain Development for North Eastern Region (MOVCDNER), National Mission on Oilseeds and Oil Palm (NMOOP), National Food Security Mission (NFSM). The details are at Annexure 1

The effort of the Government through different interventions has resulted in increase in carrier based biofertilizer production from 88029 MT in 2015-16 to 121066 MT in 2017-18. Similarly, the liquid based biofertilizer production has increased from 6241(KL) in 2015-16 to 9033 KL in 2017-18.

ICAR under "*Network project on soil biodiversity- bio fertilizers*" has developed improved and efficient strains of biofertilizers specific to different crops and soil types. Indian Council of Agricultural Research (ICAR) study indicates that biofertilizers can improve crop yields by 10-25% and supplement costly chemical fertilizer (N, P) by nearly 20-25% in most of the crops when used along with the chemical fertilizers.

(f): Government of India has made provisions for selling of bio-fertilizers/organic fertilizers through online *jaivikkheti.in* portal. As per Fertilizer Control Order, 1985 (FCO), States can permit the sale of organic/bio-fertilizers along with chemical fertilizers at dealer's outlets of private and co-operative societies. Organic outlets have been created by States like U.P under Rashtriya Krishi Vikas Yojana (RKVY).

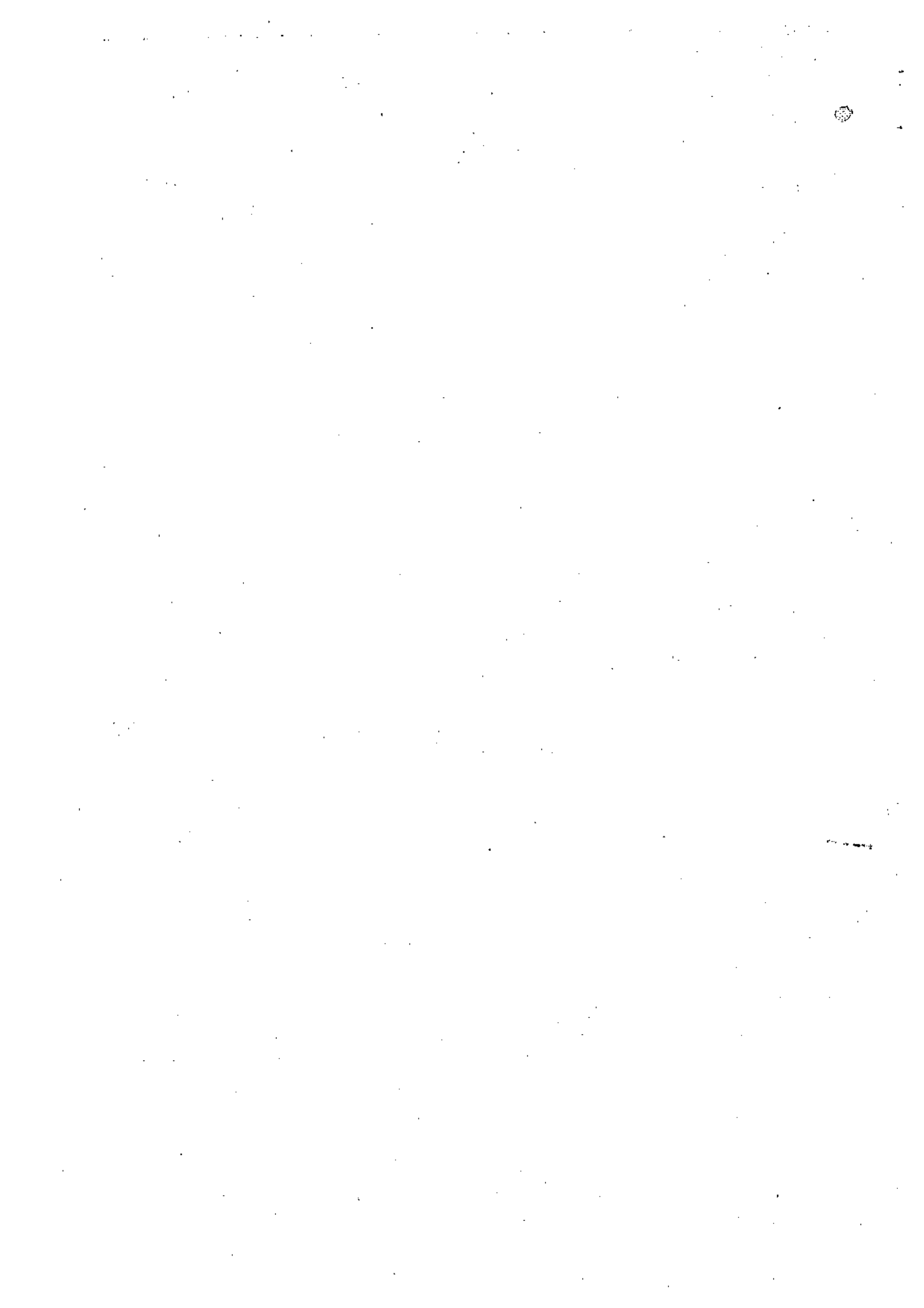
### Steps taken by government for promotion of organic / biofertilisers

- **Capital Investment Subsidy Scheme (CISS):** Government of India promotes the production of bio-fertilizers under Capital Investment Subsidy Scheme (CISS) by providing 100% assistance to State Govt./ Govt. Agencies upto a maximum limit of Rs.160.00 lakh/ unit for Setting up of State of art liquid/ carrier based Bio-fertilizer units of 200 Ton Per Annum (TPA) capacity. Similarly, for individuals/ private agencies assistance upto 25% of cost limited to Rs.40 lakh/unit as capital investment is provided.
- **Paramparagat Krishi Vikas Yojana (PKVY):** Assistance of Rs 50,000 per hectare/ 3 years is given, out of which Rs. 31,000 (62%) is provided to the farmers directly through DBT, for inputs (bio-fertilizers, biopesticides, vermicompost, botanical extracts etc) production/ procurement, post harvest management etc
- **Mission Organic Value Chain Development for North Eastern Region (MOVCDNER):** Farmers are given assistance of Rs25000/ ha/ 3 years for both on-farm & off-farm organic inputs, and seeds/ planting material.
- **National Mission on Oilseeds and Oil Palm (NMOOP):** Financial assistance @ 50% subsidy to the tune of Rs. 300/- per ha is being provided for different components including bio-fertilizers, supply of Rhizobium culture/Phosphate Solubilising Bacteria (PSB)/ Zinc Solubilising Bacteria(ZSB)/ Azatobacter/ Mycorrhiza and vermi compost
- **National Food Security Mission (NFSM):** Under NFSM, financial assistance is provided for promotion of Bio-Fertilizer (Rhizobium/ PSB) @50% of the cost limited to Rs.300 per ha
- **INM &IPM:** GoI has also been promoting soil test based Integrated Nutrient Management (INM) under Soil Health Card Programme and Integrated Pest management (IPM) practices such as including cultural, mechanical, biological control of pests along with judicious use of pesticides to control excess use of fertilisers and pesticides respectively.

#### ICAR Research programmes:

- **One acre Integrated Organic Farming System (IOFS) models:** IOFS models suitable for marginal farmers have been established in Kerala, Meghalaya and Tamil Nadu which provides scope to generate more than 80 % of inputs required for organic farming within the farm, thus reducing the cost of production.
- **All India Network Programme on Organic Farming (AI-NPOF):** Under this programme, management package involving reduced application of nutrients through manures with innovative practices are being evaluated at different locations which also includes use of bio fertilizers.

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(Q. 23)

श्री धर्मवीर सिंह : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय कृषि मंत्री जी से पूछना चाहता हूँ, क्योंकि हमारे देश के अंदर जिस प्रकार से रासायनिक खाद और कीटनाशक दवाइयों का प्रयोग हो रहा है, उसकी वजह से हम ऑरिजनल गेहूँ, सब्जियाँ या फल-फ्रूट्स नहीं खा पाते हैं... (व्यवधान) उसी की वजह से बीमारियों ने सारे देश को बुरी तरह से घेर लिया है । करोड़ों-अरबों रुपयों की दवाइयों के बावजूद हमारा इलाज नहीं हो पाता है ।... (व्यवधान) इसलिए मैं माननीय मंत्री जी से पूछना चाहता हूँ कि क्या सरकार के पास ऐसी कोई योजना है कि हम रासायनिक खाद और कीटनाशक दवाइयों के बजाय जैविक खाद को बढ़ावा देने के लिए किसी प्रकार से हम खाली जमीन में 20 हजार रुपये प्रति एकड़ केन्द्र और प्रदेश की सरकार से मिलकर दें या इस प्रकार से जैविक खाद तैयार करने के लिए, जिस प्रकार से देश में बहुत सी गौशालाएँ हैं, हम गौशालाओं को डायरेक्ट पैसा देकर जैविक खाद बनाने के लिए कोई कार्रवाई कर रहे हैं... (व्यवधान) दूसरा, आज के दिन जिस प्रकार से पर्यावरण खराब है और हम रिपर के लिए, जिससे हम जीरी का बचा हुआ अवशेष या गेहूँ का अवशेष उसके लिए रिपर केन्द्र और प्रांत की सरकार मिलकर अगर उसका प्रबंध कर दें, उसी से हम जैविक खाद भी तैयार कर सकते हैं और उसी से हम पर्यावरण को भी बचा सकते हैं । मैं माननीय मंत्री जी से यह पूछना चाहता हूँ... (व्यवधान)

श्री कैलाश चौधरी: माननीय अध्यक्ष महोदय, कृषि के विषय पर विपक्ष जिस तरह से हंगामा कर रहा है, इनका कोई मुद्दा नहीं है ।... (व्यवधान) माननीय सदस्य ने प्रश्न पूछा है कि जैविक खेती के लिए सरकार की कौन सी योजना है, जो किसान के लिए लाभकारी सिद्ध हो सके । हमारी सरकार के द्वारा किसानों के लिए पूंजी निवेश राजसहायता स्कीम प्रारम्भ की गई है, जिसके अंदर किसान को एक करोड़ 60 लाख रुपये अधिकतम सीमा तक जैविक बीज किस तरह से तैयार करें, जैविक खाद किस तरह से हो, उसके लिए राज्य सरकार का भी प्रावधान है ।... (व्यवधान) अगर कोई व्यक्तिगत किसान

चाहता है कि मैं जैविक खेती का प्लॉट लगाना चाहता हूँ तो उसके लिए भी अधिकतम 40 लाख रुपये का प्रावधान किया गया है । दूसरा, परम्परागत कृषि विकास योजना, हमारी एक योजना है ।...(व्यवधान) उसके अंदर किसान को जैविक खेती के लिए 50 हजार रुपये तीन साल के लिए दिए जाते हैं, जिसमें 31 हजार रुपये सीधे किसान को दिए जाते हैं । इसी तरह से जो पूर्वोत्तर क्षेत्र हैं, उनके लिए पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास योजना शुरू की थी । ...(व्यवधान) जिसके अंदर 25 हजार रुपये प्रति किसान तीन साल के लिए दिया जाता है।...(व्यवधान) इसी तरह से हमारे आईसीएआर के द्वारा भी प्रारम्भ किया गया है ।...(व्यवधान) राष्ट्रीय तिलहन और ऑयल पाम मिशन को भी हमने चालू कर रखा है ।...(व्यवधान)

महोदय, इसके साथ ही मैं आपके माध्यम से संदन को यह भी बताना-चाहता हूँ।...(व्यवधान) इस जैविक खेती के लिए हमने...(व्यवधान) जिस तरह से यह बात आयी कि इसमें आपने पराली के लिए कुछ नहीं रखा है ।...(व्यवधान) गेहूँ के अवशेष खेत में बच जाते हैं, उसके लिए भी हमारी सरकार की तरफ से योजना है कि हम किस तरह से पराली को खेत के अंदर खाद के रूप में प्रयोग में ले सकें ।...(व्यवधान) हम कह सकते हैं कि डीकम्पोजर का भी जैविक खेती के अंदर बहुत बड़ा महत्व है ।...(व्यवधान) इसके साथ ही मैं आपको बताऊँ कि हमने जैविक खेती को बढ़ावा देने के लिए प्लान भी किया है ।...(व्यवधान) सॉइल हेल्थ कार्ड स्कीम के अंतर्गत हमने दस बायो फर्टिलाइजर यूनिट भी स्थापित की हैं ।...(व्यवधान) इसके साथ ही हमारी परम्परागत कृषि योजना है ।...(व्यवधान) इसके अंदर हमने प्रथम चरण (वर्ष 2015-17) के अंदर 947 करोड़ रुपये का जैविक खेती के लिए आबंटन किया था ।...(व्यवधान) उसमें से हमने 646 करोड़ रुपये खर्च किए ।...(व्यवधान) इसका 6 लाख किसानों को सीधा लाभ हुआ था ।...(व्यवधान) इसी तरह जो हमारा दूसरा चरण वर्ष 2018-19 के अंदर चल रहा है, इसके अंदर भी किसानों को जैविक खेती के लिए प्रोत्साहित किया जा रहा है ।...(व्यवधान) 3 लाख 50 हजार हेक्टेयर एरिया के अंदर इसको कवर

किया है ।...(व्यवधान) इसके साथ ही 6 लाख 85 हजार करोड़ रुपये का आवंटन भी किया है ।...(व्यवधान) इसके साथ ही इसके ऊपर 2 लाख 95 हजार करोड़ रुपये खर्च भी हो चुके हैं ।...(व्यवधान) इसका सीधा-सीधा 15 लाख किसानों को लाभ भी मिला है।...(व्यवधान) मैं आपसे यह कह सकता हूँ कि किसानों के लिए जैविक खेती के माध्यम से, ...(व्यवधान) आने वाले समय में हमारे किसानों के लिए, जो आज रासायनिक खाद का प्रयोग करने से बहुत नुकसान हो रहा है ।...(व्यवधान) किसानों को जैविक खेती से फायदा हो सके।...(व्यवधान) किसानों को जैविक खेती की तरफ किस तरह से आकर्षित कर सकें।...(व्यवधान) सरकार का इस तरफ पूरा ध्यान है ।...(व्यवधान)

**श्री धर्मवीर सिंह :** महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ ।... (व्यवधान) हमारे हरियाणा प्रदेश के अंदर सबसे ज्यादा गेहूँ और जीरी पैदा होती है ।...(व्यवधान) पिछले दिनों माननीय प्रधान मंत्री जी जब ब्राजील गए थे ।...(व्यवधान) हमारा एक फैसला, जिसके बारे में माननीय प्रधान मंत्री जी का स्टैंड रहा था ।...(व्यवधान) मैं पूछना चाहता हूँ, क्योंकि हमारी एक्सपोर्ट क्वालिटी रासायनिक खाद खेतों में डालने की वजह से गेहूँ और जीरी बिगड़ चुकी है ।...(व्यवधान) क्या कोई ऐसी स्कीम दोनों प्रदेशों हरियाणा और पंजाब के अंदर बनाई जाएगी कि किसान को कुछ डायरेक्ट पैसा दिया जाए ताकि वह रासायनिक खाद की बजाय जैविक खाद ज्यादा तैयार कर सके ।...(व्यवधान) ज्यादा नहीं तो कम से कम 20 हजार रुपये प्रति एकड़ अगर आप दें तो हम दावा कर सकते हैं, हरियाणा और पंजाब का किसान दावा कर सकता है कि वे सबसे ज्यादा बढ़िया क्वालिटी का चावल और गेहूँ पैदा कर सकते हैं ।...(व्यवधान)

**श्री कैलाश चौधरी :** महोदय, जैसा माननीय सदस्य ने कहा है कि कृषि के क्षेत्र अंदर जैविक खेती के लिए हम किस तरह से सहायता करते हैं ।...(व्यवधान) मैंने इसके बारे में अपने जवाब में कहा है ।...(व्यवधान) जैविक खेती का उपयोग करने वाले किसानों के लिए हमारी सरकार की ओर से 50

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हजार रुपये तक तीन साल के लिए दिए जाते हैं ।... (व्यवधान) 31 हजार रुपये सीधा उसके खाते में आए हैं ।... (व्यवधान) किसानों के लिए आपने चिंता की है ।... (व्यवधान) निश्चित रूप से मैं मानता हूँ कि इससे पहले जो सरकारें रही हैं ।... (व्यवधान) जो कांग्रेस की यूपीए सरकार थी, उन्होंने इसके ऊपर इतना ध्यान नहीं दिया ।... (व्यवधान) उस समय खेती में रासायनिक खाद का उपयोग ज्यादा किया गया ।... (व्यवधान) उन्होंने जैविक खेती को बढ़ावा नहीं दिया ।... (व्यवधान) उन्होंने जैविक खेती के लिए कोई योजना नहीं बनाई ।... (व्यवधान) इसकी वजह से आज कई तरह की बीमारियाँ कान्स्टिपेशन आदि होती हैं ।... (व्यवधान) अगर यूपीए सरकार के समय में इस बात का विशेष ध्यान दिया गया होता, तो मैं समझता हूँ कि इससे किसानों और आम आदमी के लिए बहुत बड़ा लाभ होता ।... (व्यवधान) जैविक खेती को बढ़ावा देने के लिए आज प्रयास किये जा रहे हैं ।... (व्यवधान) इससे कई तरह के लाभ होते हैं ।... (व्यवधान) एक तो जैविक खेती में लागत कम आती है ।... (व्यवधान) इसके उत्पादन का ज्यादा से ज्यादा एक्सपोर्ट भी होता है ।... (व्यवधान) माननीय प्रधान मंत्री जी का लक्ष्य वर्ष 2022 तक किसानों की आमदनी को दोगुना करना है ।... (व्यवधान) किसानों की आमदनी को दुगना करने के लिए हमारे किसानों के उत्पादन का एक्सपोर्ट अधिक से अधिक होना चाहिए ।... (व्यवधान) इसके अंदर हमने उत्पादन की क्वांटिटी को बहुत बढ़ाया है ।... (व्यवधान)

हमारी सरकार किसानों में जैविक खेती के प्रति जागरूकता के लिए भी प्रयास कर रही है कि जैविक खेती के माध्यम से जैव उर्वरकों का अधिक से अधिक प्रयोग करें ।... (व्यवधान) इसके लिए प्रयास किए जा रहे हैं ।... (व्यवधान) माननीय प्रधान मंत्री जी का लक्ष्य है कि आने वाले समय में हम जैविक खेती को बढ़ावा दें और किसानों की आमदनी भी बढ़ाएं, इसके लिए हमारी सरकार प्रसार कर रही है ।... (व्यवधान) लेकिन, विपक्ष जिस तरह से किसानों से संबंधित मुद्दों के समय आज हल्ला कर रही है, उससे साफ जाहिर होता है कि इनका किसानों के प्रति कोई रुझान नहीं है, किसानों के प्रति



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कोई सोच नहीं है ।...(व्यवधान) आज पूरा देश इन्हें देख रहा है कि इतने महत्वपूर्ण विषय के ऊपर ये इस तरह से अपने स्वार्थ के लिए ऐसे मुद्दों को उठा रहे हैं, जिनका कोई औचित्य नहीं है ।...(व्यवधान)

महोदय, मैं माननीय सदस्य को आश्चर्य करना चाहता हूँ कि आपने जैसा कहा है, अगर आप किसी योजना का लाभ लेना चाहते हैं तो आप आइए ।...(व्यवधान) हम सब मिलकर किसानों की आमदनी दुगुनी करें ।...(व्यवधान) इसके लिए हम जैविक खेती को प्राथमिकता दें ।...(व्यवधान) आपका विषय बहुत अच्छा था ।...(व्यवधान) मैं आपको बहुत-बहुत धन्यवाद देता हूँ ।...(व्यवधान)

**श्रीमती शारदा अनिल पटेल :** अध्यक्ष महोदय, जैविक खाद से किसानों एवं उपभोक्ताओं को कई अपरोक्ष लाभ होते हैं ।...(व्यवधान) जैविक खाद के उपयोग से जहाँ मिट्टी की गुणवत्ता एवं उपजाऊ शक्ति बढ़ती है, वहीं उपभोक्ताओं को बेहतर स्वादिष्ट और पोषक मूल्य वाले आहार के साथ स्वस्थ आहार मिलता है ।...(व्यवधान) जैसा कि कई रिपोर्ट्स में दावा किया गया है कि आज मानव जीवन के लिए अति आवश्यक तत्व, जैसे वायु और जल काफी प्रदूषित हो चुके हैं, तब मिट्टी और अन्न को प्रदूषित होने से बचाने में जैविक खाद का महत्व बहुत बढ़ जाता है ।...(व्यवधान)

महोदय, मैं माननीय मंत्री जी से पूछना चाहती हूँ कि पिछले तीन वर्षों में सरकारी क्षेत्र की कंपनियों, जैसे कृभको, इफको, नाफेड आदि ने जैविक खाद का कितना उत्पादन किया है एवं अगले तीन सालों में जैविक खाद के उत्पादन को बढ़ावा देने हेतु इन कंपनियों को सरकार ने क्या निर्देश दिया है?...(व्यवधान)

**श्री कैलाश चौधरी:** माननीय सदस्या ने जो विषय उठाया है कि कंपनियाँ कितने जैव उर्वरक का उत्पादन कर रही हैं तो उसके आंकड़े मैं आपको अलग से दे दूंगा, लेकिन मेरा यह कहना है कि सरकार का एक ही लक्ष्य है कि हम कम लागत में किसानों को अधिक से अधिक लाभ दे सकें, उसके लिए हमारी सरकार ने सॉयल हेल्थ कार्ड के माध्यम से मिट्टी की चिंता की है ।...(व्यवधान) जिस

तरह से माननीय प्रधान मंत्री जी ने पूरे देश के अन्दर सॉयल हेल्थ कार्ड की योजना प्रारम्भ की है, उसके अंतर्गत किस तरह से मिट्टी को ज्यादा न्यूट्रिएंट्स मिलें, उसके लिए हमारे प्रयास जारी हैं ।...(व्यवधान) पूरे देश के अन्दर जो सॉयल हेल्थ कार्ड्स बने हैं, उसका यही उद्देश्य है कि हम किसानों को इसके माध्यम से जैविक खाद से अधिक से अधिक जोड़ते हुए उन्हें इसका लाभ दे सकें ।...(व्यवधान)

आपने किसानों की चिंता की है कि हम जैविक खेती के माध्यम से उन्हें लाभ दें तो निश्चित रूप से उन्हें आने वाले समय में इसका लाभ मिलेगा ।...(व्यवधान) आपने कंपनियों की जिस तरह से बात की है, उसे भी हम करने की बात करेंगे और किसानों के हितों में जो भी निर्णय होंगे, वे निश्चित रूप से हमारी सरकार के द्वारा किए जाएंगे ।...(व्यवधान)

डॉ.( प्रो.) किरिट प्रेमजीभाई सोलंकी: माननीय अध्यक्ष महोदय, आज देश में कैंसर जैसी बीमारियां बहुत तेजी से बढ़ रही हैं ।...(व्यवधान) मैं पेशे से एक डॉक्टर हूँ तो मैं आपका ध्यान इस ओर आकर्षित करना चाहता हूँ कि शायद केमिकल फर्टिलाइजर्स की वजह से ये बीमारियां बढ़ रही हैं और आई. सी. एम. आर. ने 'कीटनाशकों का स्वास्थ्य पर प्रभाव' नाम से एक अध्ययन भी शुरू किया है ।...(व्यवधान)

महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि जैविक फर्टिलाइजर्स को बढ़ावा देने के लिए, परंपरागत खेती को बढ़ावा देने के लिए हम क्या ठोस प्रयास कर रहे हैं ताकि इस प्रकार की जो बीमारियां हैं, उन पर हम अंकुश लगा सकें? ...(व्यवधान) हमारी परंपरागत कृषि पद्धति से बहुत ही फायदा होता है और हमारे नॉर्थ-ईस्टर्न स्टेट्स में उसे बहुत अच्छी तरह से लागू किया जाता है ।...(व्यवधान) पूरे भारत में इसे लागू करने के लिए हमारे मंत्रालय की ओर से क्या प्रयास किए जा रहे हैं, यह मैं जानना चाहता हूँ ।...(व्यवधान)

कृषि और किसान कल्याण मंत्री; ग्रामीण विकास मंत्री तथा पंचायती राज मंत्री (श्री नरेन्द्र सिंह तोमर): अध्यक्ष महोदय, मैं आपके माध्यम से माननीय सदस्य से अनुरोध करना चाहता हूँ। सामान्य तौर पर यह चर्चा चलती रहती है कि खेती में रासायनिक उर्वरक और पेस्टिसाइड के प्रयोग से कैंसर होता है। ... (व्यवधान) लेकिन इस प्रकार की कोई अध्ययन की रिपोर्ट नहीं आई है। आईसीएआर और आईसीएमआर ने भी अभी इस प्रकार का कोई प्रमाण नहीं दिया है कि इससे हमारे जीवन पर किसी प्रकार का नुकसान पड़ता है। अभी आईसीएआर ने एक अध्ययन की शुरुआत की है। जब इसकी रिपोर्ट आएगी, तो उस हिसाब से सोचा जाएगा। ... (व्यवधान) लेकिन मैं सामान्य तौर पर आपके माध्यम से सभी सदस्यों से आग्रह करना चाहता हूँ कि रासायनिक उर्वरक और पेस्टिसाइड इन दोनों का जब सही उपयोग होगा, तो निश्चित रूप से किसानों की उत्पादकता बढ़ेगी और पानी की खपत भी कम होगी। ... (व्यवधान) इससे किसानों को उनकी उपज का उचित मूल्य भी मिल सकेगा।

जहां तक जैविक खेती का मामला है, जैविक खेती को बढ़ावा देने के लिए भारत सरकार ने अनेक स्कीमों को संचालित किया है। इसका फायदा आज पूरे देश को मिल रहा है। ... (व्यवधान) भारत के प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में पहली बार कृषि निर्यात नीति बनाई गई है, जिसमें हम कृषि निर्यात को वर्ष 2022 तक दोगुना करना चाहते हैं। ... (व्यवधान) जहां तक कृषि के माध्यम से कृषक की आमदनी को दोगुना करने का मामला है, माननीय अध्यक्ष महोदय, अगर वर्ष 2022 तक कृषकों की आमदनी को दोगुना करना होगा, तो एक ही चीज पर ध्यान देने से काम नहीं चलेगा। ... (व्यवधान) हमको कृषि के क्षेत्र में बहुआयामी प्रयास करने पड़ेंगे। ... (व्यवधान) हमें उर्वरकों का भी उपयोग करना पड़ेगा, पेस्टिसाइड का भी उपयोग करना पड़ेगा और जैविक खेती को भी बढ़ावा देना पड़ेगा। ... (व्यवधान) इस बार बजट में माननीय प्रधान मंत्री जी के निर्देश से जीरो बजट खेती की भी घोषणा की गई है। हमारी जो प्राकृतिक पद्धति है, जिसको आज तक उपेक्षित कर रखा था,

उसकी भी घोषणा की गई है ।... (व्यवधान) उसके अनुसार भी स्कीम्स बन रही हैं और उनका फायदा भी देश को मिलेगा ।

**SHRI MARGANI BHARAT:** Hon. Speaker, Sir, I have three questions regarding this issue. Firstly, how is the Ministry going to improve the quality of bio-fertilizers available in the market? Secondly, what are the steps taken to make well-qualified micro-biologists are appointed by the industry to take care of production, marketing and distribution of all bio-fertilizers? Thirdly, what is the regulatory mechanism that the Ministry proposes to bring in to regulate bio-fertilizers in the country?

**श्री कैलाश चौधरी:** अध्यक्ष महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहूंगा कि हमारे किसानों के लिए जीरो बजट फार्मिंग का प्रावधान रखा गया है ।... (व्यवधान) इसके साथ ही उसके अंदर हमारी गाय का भी बहुत बड़ा महत्व है, जिससे हमारे किसान के लिए डिकम्पोजर का उपयोग किया जाएगा ।... (व्यवधान) डिकम्पोजर से किसान की जो खाद है, उस खाद को बनाने के लिए उसके अंदर पानी तथा गुड़ को डालकर तैयार किया जाता है ।... (व्यवधान) किसान के लिए इसको बहुत बड़ा महत्व दिया जाता है । यह आने वाले दिनों में किसान के लिए काफी उपयोगी साबित होगा । यह 40 दिन तक खेत के अंदर रहेगा ।... (व्यवधान) उसकी जितनी खाद या कम्पोस्ट है, गाय के गोबर से बनी जो खाद है, जब हम उसको 40 दिन तक एक जगह डालकर रखेंगे, तो उससे मित्र जीव पैदा होंगे ।... (व्यवधान) इस तरह से मित्र जीव को किसान के बीज से मिक्स किया जाएगा और उसमें लिक्विड भी होगा ।... (व्यवधान) इस प्रकार आईसीएआर के वैज्ञानिकों के माध्यम से कई प्रकार के प्रयोग किए जा रहे हैं ।... (व्यवधान) इसका हम जैविक खेती के अंदर किस प्रकार से अधिकाधिक प्रयोग करें । इसकी वजह से हमारे किसानों की इनकम भी बढ़ेगी । हमने इस बारे में

आईसीएआर के अंदर प्रयोग करके भी देखा है । इसके माध्यम से 15 से 25 प्रतिशत तक फसल का उत्पादन भी बढ़ा है ।... (व्यवधान) इसलिए मैं आप से कह सकता हूँ कि आने वाले समय में हमारे किसानों को 'आत्मा' योजना के माध्यम से भी काफी फायदा मिलेगा । 'आत्मा' योजना के अंदर हमारे कृषि विज्ञान केन्द्र भी हैं । वहां पर भी ट्रेनिंग दी जाती है । 'आत्मा' योजना के तहत किसानों को प्रशिक्षण भी दिया जाता है कि हमें जैविक खेती के अंदर किस तरह से फसल को बोना है, किस तरह से खाद का उपयोग करना है ।... (व्यवधान) इस प्रकार की सारी ट्रेनिंग देकर हम किसानों को आने वाले समय में जैविक खेती की तरफ ले जाएंगे । हम विदेशों में इसका एक्सपोर्ट भी करते हैं । एक्सपोर्ट के अंदर हमारे रासायनिक खाद का उपयोग करने की मांग कम है । जैविक खेती के लिए सरकार की तरफ से बढ़ावा दिया जा रहा है । हमारी तरफ से इसके लिए अलग से ट्रेनिंग भी दी जा रही है ।... (व्यवधान) किसानों में जागरूकता इसके लिए महत्वपूर्ण है ।... (व्यवधान) मैं सदन के सभी सदस्यों से भी कहूंगा कि वे इस बात को ज्यादा से ज्यादा लोगों तक पहुंचाएं, ताकि अपने-अपने क्षेत्र में किसान इसका ज्यादा प्रयोग करें ।... (व्यवधान) किसान पेस्टीसाइड या अन्य केमिकल युक्त उर्वरक का कम मात्रा में प्रयोग करेंगे, तो इसका फायदा होगा ।... (व्यवधान)

**श्री राजीव प्रताप रुडी :** महोदय, छोटे मंत्री और बड़े मंत्री ने जो इस विषय पर उत्तर दिया, यह सचमुच बहुत ही सराहनीय है । यह दुर्भाग्य है कि हमारे विपक्ष के लोग इसका लाभ नहीं उठा पा रहे हैं ।... (व्यवधान)

अध्यक्ष महोदय, मैं सदन को जानकारी देना चाहूंगा कि आज मैं अपने जिले के एक बड़े किसान के रूप में पिछले कुछ वर्षों में विकसित होकर आया हूँ ।... (व्यवधान) बहुत सारे कार्यों के बीच में खेती में भी मेरा लगाव बहुत बढ़ चुका है ।... (व्यवधान) आप सब लोगों से आग्रह करूंगा कि जैविक खेती का क्या स्वरूप हो सकता है, इसे समझने के लिए मैंने अपने आप के लिए यह किया था ।... (व्यवधान) मैंने अपने आप के लिए जैविक खेती के संदर्भ में इसे किया था और जिस प्रकार से

अगल-बगल के किसान उसको अपना रहे हैं, मैं समझता हूँ कि यह बहुत है ।... (व्यवधान) मूलतः यह राज्य सरकार का विषय होता है और राज्य सरकार को बड़ा समर्थन इसमें दें, तो उसका लाभ होता है । हमारे साथ लोगों की कठिनाई क्या है कि जो बड़ी योजनाएं जैविक फर्टिलाइजर्स के उपयोग के लिए भारत सरकार की जाती हैं, वह किसानों तक पहुंचने का जो माध्यम है, वह राज्य सरकार है और प्रखण्ड है और इन योजनाओं की रूप-रेखा क्या होगी, यह समझना कई बार हमारे लिए कठिन हो जाता है । ... (व्यवधान) प्रखण्ड स्तर पर प्रखण्ड कृषि पदाधिकारी या जिला कृषि अधिकारी होते हैं । इस पर विस्तार से इस सदन में आप जानकारी दे दें कि आपके द्वारा जो स्वीकृत भारत सरकार की योजनाएं हैं, वह राज्य सरकार में जो कार्यान्वित हो रही हैं, उसकी रूप-रेखा क्या है, क्या मात्रा में जाता है, उसका मानक क्या है और किस बारे में है? ... (व्यवधान)

महोदय, जब मैं देहात में घूमता हूँ, तो एक चीज मैं महसूस कर रहा हूँ कि देहात में साग की खेती, बाकी खेती होती है और माननीय मंत्री ने कहा कि जब उर्वरक का इस्तेमाल संतुलन के साथ होता है, तो उसका कुप्रभाव नहीं होता है ।... (व्यवधान) ऐसा उनका कहना था कि संतुलित इस्तेमाल करना चाहिए ।... (व्यवधान) क्योंकि पूरी दुनिया में खाद्यान्न का बोझ बढ़ता जा रहा है, इसलिए कीटनाशक दवाओं का उपयोग, फर्टिलाइजर्स का उपयोग भी उसी अनुपात में किसान बढ़ा रहे हैं ।... (व्यवधान) किसान को हमेशा यह लगता है कि अधिक खाद देने पर अधिक उत्पादकता होगी और उससे हमें अधिक लाभ होगा ।... (व्यवधान) ये जो रिम्युनरेटिव प्राइसेज हैं, किसान को लगता है कि अधिक उत्पादकता करके हम अपना तो खर्च निकाल लेंगे, लेकिन कहीं न कहीं यह संतुलन बिगड़ जाता है ।... (व्यवधान) मैं जवाब के एक संदर्भ से थोड़ा सा चिंतित हुआ और ऐसा लगता है कि भारत की सरकार ने पहली बार यह तय किया है कि क्या इसका स्वास्थ्य पर प्रभाव है या नहीं, इसके लिए हमने आईसीएमआर को कहा है ।... (व्यवधान) इस उत्तर से मैं थोड़ा असंतुष्ट हूँ, क्योंकि 70 वर्ष के इतिहास में अगर भारत की सरकार का यह उत्तर आता है कि खाद्यान्नों में उपयोग किए जाने वाले

फर्टिलाइजर से क्या स्वास्थ्य पर प्रभाव नहीं पड़ता है और उसके लिए अभी हम लोगों ने अनुसंधान किया है, तो मैं मानने के लिए तैयार नहीं हूँ और ऐसा नहीं होगा । ... (व्यवधान)

माननीय अध्यक्ष महोदय, मैं आपके माध्यम से कहना चाहूँगा कि अगर यह अनुसंधान आईसीएमआर से होता है कि फर्टिलाइजर्स के उपयोग से क्या प्रभाव पड़ता है, इसकी कोई समय-सीमा निर्धारित हो जाती है और आईसीएमआर यह कहता कि अगले 6 महीने या साल भर में हम एक विस्तृत रिपोर्ट इस संदर्भ में देंगे, तो देश का भी भला होता और हम सब लोग जो खेतों के खाद्यान्न खाते हैं, शायद हमें भी लाभ होता । ... (व्यवधान) हमारे मित्र ने बताया कि आज अगर सौ पेशेंट देहात से आ रहे हैं, तो 60 पेशेंट कैंसर से प्रभावित होकर आ रहे हैं । अगर सबसे ज्यादा बोझ कैंसर का दिख रहा है, तो शहरी क्षेत्र से ज्यादा ग्रामीण क्षेत्र में दिख रहा है, जहाँ लोग उर्वरक का उपयोग अधिक कर रहे हैं । ... (व्यवधान)

महोदय, मैं माननीय मंत्री जी से यही आग्रह करूँगा कि जो आईसीएमआर का प्रतिवेदन तैयार होकर आना है, वह अगर एक समयवधि के भीतर देश को मिल जाए, तो सरकार भी उसका लाभ उठा सकेगी और सवा सौ करोड़ देशवासियों को भी उसका लाभ हो सकेगा । यह मेरा आपके माध्यम से माननीय मंत्री जी से आग्रह है और इस पर मैं उत्तर भी लेना चाहूँगा । ... (व्यवधान)

**श्री नरेन्द्र सिंह तोमर :** माननीय सदस्य ने बहुत विस्तार से अपनी बात कही है और मैं उनकी भावना से पूरी तरह सहमत हूँ । ... (व्यवधान) उनके जो दो-तीन प्रश्न हैं, मैं उनके बारे में कहना चाहता हूँ कि आम तौर पर हम सब जानते हैं कि लोकतंत्र में संघीय राज्य है, इसमें केंद्र सरकार को जो भी काम करना पड़ता है, वह राज्य के माध्यम से करना पड़ता है । ... (व्यवधान) राज्य ठीक प्रकार से इसे इम्प्लीमेंट करे ... (व्यवधान) इस बात की कोशिश केन्द्र सरकार द्वारा की जाती है और इसके लिए दिशा मोनिटरिंग कमेटी है, उसमें सांसद अध्यक्ष होते हैं, वह भी उसकी मोनिटरिंग करते हैं । मुझे लगता है कि राजीव प्रताप रुडी जी इस मामले में एक उदाहरण हैं । वे दिशा कमेटी की बैठक का

सार्थक उपयोग कर रहे हैं । ... (व्यवधान) जहां तक जैविक क्षेत्र में केन्द्र सरकार द्वारा उपयोग की जाने वाली स्कीमें हैं, उनके मापदंड और फंडिंग हैं, उसकी जानकारी उनके पास भेज दी जाएगी ।

दूसरा, मैं उनसे आग्रह करना चाहता हूं, उर्वरक और पेस्टिसाइडज का जो विषय है, स्वभाविक रूप से चाहे आईसीएआर हो या आईसीएमआर जैसी संस्थाएं जब तक कोई चीज प्रमाणित नहीं कर देती तब तक हम इसे मान नहीं सकते । ... (व्यवधान) लेकिन अभी तक सामान्य तौर पर इस प्रकार के दुष्प्रभाव की रिपोर्ट नहीं दी है । अभी आईसीएमआर ने अध्ययन शुरू किया है, उर्वरक और पेस्टिसाइड की प्रभाव और दुष्प्रभाव पर रिसर्च की जानी है । ... (व्यवधान) यह कृषि के क्षेत्र में लंबा विषय होता है इसलिए उसकी अवधि क्या होगी उसकी एकदम आज मैं इस समय कुछ नहीं कह सकता लेकिन मैं उनकी भावना से सहमत हूं और उनका यह सुझाव स्वागत योग्य है ।

**माननीय अध्यक्ष:** माननीय सदस्यगण, किसानों की समस्याओं से संबंधित प्रश्न लगा हुआ है। अगला प्रश्न भी किसानों से संबंधित है, मैं आपसे आग्रह करता हूं कि आप सभी अपनी-अपनी सीटों पर चले जाएं ताकि किसानों की महत्वपूर्ण समस्याओं पर इस सदन में चर्चा हो सके क्योंकि हम सभी लोग किसानों की चर्चा करते हैं लेकिन सदन में इतने महत्वपूर्ण सवाल आ रहे हैं, आप अपनी सीट पर बैठिए । अगला क्वेश्चन किसानों की समस्याओं पर ले रहा हूं ।

... (व्यवधान)

**श्री पी. पी. चौधरी :** अध्यक्ष महोदय, माननीय मंत्री जी ने बहुत ही विस्तार से जवाब दिया है ।

... (व्यवधान)

**माननीय अध्यक्ष:** माननीय सदस्यगण, यहाँ वेल में खड़े होकर आसन से सदन में चर्चा कराने की परंपराएं रही होंगी ... (व्यवधान) किन्तु आज के बाद वेल में खड़े होकर आसन से चर्चा न करे और नहीं तो मुझे कार्रवाई करनी पड़ेगी ।



श्री पी. पी. चौधरी : अध्यक्ष महोदय, माननीय मंत्री जी ने बहुत विस्तार से कृषि की समस्या पेस्टिसाइड और इन्सेक्टिसाइड के बारे में बताया । मैं आपके माध्यम से माननीय मंत्री जी पूछना चाहूंगा, मेरे तीन छोटे-छोटे सप्लीमेंटरी क्वेश्चन हैं । ... (व्यवधान) पहला, कुछ इन्सेक्टिसाइड और पेस्टिसाइड सिस्टेमेटिक होते हैं जो प्लांट्स और फ्रूट के अंदर जाकर कार्रवाई करते हैं और फ्रूट में डिपोजिट हो जाते हैं । आप चाहे सब्जी या फल को लें, उसके असर से वह कैंसर का कारण बनता है । इस तरह से इन्सेक्टिसाइड और पेस्टिसाइड जो सिस्टेमेटिक है, उसे दूसरी कंट्रीज ने बैन कर रखा है, क्या हमने उन चीजों को देखा है कि उनको बैन करने की जरूरत है?

मैं माननीय मंत्री जी से यह भी पूछना चाहूंगा कि आर्गेनिक एग्रीकल्चर रिसर्च द्वारा इसे पुश करने के लिए फॉरेन कंट्रीज या एजेंसी से कलैबोरेशन करने की सोचते हैं । जब तक हम आर्गेनिक का रिसर्च नहीं करेंगे, इंडिजिनस रिसर्च की रूपरेखा क्या है? मैं तीसरा सप्लीमेंटरी क्वेश्चन माननीय मंत्री जी से पूछना चाहूंगा कि जिस तरह से गोवा में आर्गेनिक एग्रीकल्चर यूनिवर्सिटीज खोली गई है, क्या आर्गेनिक एग्रीकल्चर यूनिवर्सिटी और जगह खोलने का सरकार का प्रस्ताव है?

श्री कैलाश चौधरी: अध्यक्ष महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहूंगा कि जैविक खेती के बारे में आपने जिस तरह से कहा है । आईसीएआर के माध्यम से हमारे साइंटिस्ट हर समय यह प्रयास करते हैं और किसानों से भी सुझाव लेते हैं । कई ऐसे किसान भी हैं जो आर्गेनिक क्षेत्र में अलग-अलग प्रयोग करते हैं ताकि किसानों के लिए उसमें पेस्टिसाइड का उपयोग कम हो । हम ऐसे किसानों को सम्मानित भी करते हैं जो आर्गेनिक के अंदर काम कर रहे हैं । हमारे साइंटिस्ट भी खेती के अंदर जीवाश्म के माध्यम से उत्पादन को बढ़ा सकते हैं ताकि पेस्टिसाइड का उपयोग कम हो । इस तरह से साइंटिस्ट्स द्वारा आईसीएआर में विभाग के माध्यम यह कार्यक्रम चल रहा है । ... (व्यवधान) जैसा आपने कहा कि आने वाले समय में बाहर से क्या प्रयास किए जा रहे हैं? मैं कहना चाहता हूँ कि आईसीएआर विश्व का माना हुआ संस्थान है जहां रिसर्च होती है । देश में साइंटिस्ट और

किसान मिलकर सोच रहे हैं कि किसानों के लिए क्या कुछ करें । माननीय प्रधानमंत्री जी का लक्ष्य किसानों की आमदनी बढ़ाने का है ।... (व्यवधान) माननीय प्रधान मंत्री जी की शरण में रिसर्च हो रही है, जैविक खेती और जीरो बजट फार्मिंग को बढ़ावा दिया जा रहा है, इन 60 सालों में जिन्होंने शासन किया, अगर उन्होंने पहले यह करवाया होता तो आज कैंसर जैसी भयंकर बीमारी सुनने को नहीं मिलती । किसान की चर्चा पर ये लोग आज जिस तरह से सदन के अंदर विरोध कर रहे हैं, इन लोगों ने 60 साल में किसान की परिभाषा बदल दी । ... (व्यवधान) इन लोगों ने किसान के नाम पर राजनीति की, किसान के नाम पर वोट की बात की । किसान शब्द का अर्थ गरीब हो गया । इन्होंने किसान की परिभाषा ही गरीबी से कर दी । आज भी किसी कहानी की शुरूआत करते हैं, कहते हैं कि गांव में एक गरीब किसान रहता था । यह कभी नहीं कहा गया कि एक गांव में एक अमीर किसान रहता था । इस तरह से इन्होंने किसान की परिभाषा को ही बदलने का काम इनके रवैये से दिख रहा है । इनको किसानों की बिल्कुल चिंता नहीं है । ... (व्यवधान) आज पूरा सदन किसानों पर चर्चा कर रहा है, ये लोग विपक्ष में बैठे हैं, आज इस तरह से हंगामा कर रहे हैं ।

मैं आपके माध्यम से माननीय सदस्य को कहना चाहता हूँ कि आपके सुझावों को ध्यान में रखेंगे ।

*Appendix-III*

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 7

**Subject:** Request for dropping of Assurance given in reply to Starred Question No. 01 dated 21 June, 2019 (Supplementary by Smt. Maneka Sanjay Gandhi, M.P.) regarding "Planting of Trees in Institutions of Higher Learning"

On 21 June, 2019, Shri Kaushal Kishore, M.P., addressed a Starred Question No. 01 to the Minister of Environment, Forest and Climate Change. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Smt. Maneka Sanjay Gandhi, M.P. raised the following Supplementary Question to the Minister of Environment, Forest and Climate Change:-

"First, this one per cent increase usually means that the satellite pictures have been taken when the sugar-cane was at its height. The sugar-cane often passes off for trees. This has happened many times. I would suggest that the Ministry check when the pictures were taken. There have been a large number of highways made in the last five years. These highways have entailed the cutting of lakhs and lakhs of full-grown trees and those have caused dust storms everywhere. What mechanism exists to re-plant those trees? Secondly, the Forest Department simply does not have any trees across India in their so-called nurseries. What mechanism exists to check whether the Forest Department nurseries have actually any trees in them? These are two separate questions."

3. In reply, the Minister in the Ministry of Environment, Forest and Climate Change stated as follows:-

**"The rest of the suggestions are good, we will consider them."**

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Environment, Forest and Climate Change *vide* O.M. No. : E. 3-1/2020-B-I(NAEB) dated 24 June, 2020 have stated as under:

"Hon'ble Minister while replying to the supplementary questions raised by Smt. Maneka Sanjay Gandhi, M.P. has already clarified that the satellite pictures of forest cover are taken every month. Forest Survey of India (FSI), Dehradun has

also informed that biennial assessment of the country's forest cover is being carried out by them since 1987 using remote sensing and GIS techniques which are a standardized methodology for identification and mapping of the forest cover, following a hybrid approach using digital image processing, aided by on screen visual analysis by trained analysts. Over the years, with the advancement of technology, the methodology has been further refined with better quality information available on the spectral signatures of different vegetation which permits accurate interpretation of forest and agriculture crops. Forest cover mapping is carried out using IIRS resources at 2 LISS-II sensor imagery with a resolution of 23.5 mtr on a scale of 1:50,000.

FSI further informed that Spectral signature of sugar-cane on satellite data is different from forest/tree cover. Therefore, sugarcane is not likely to be misinterpreted as forest cover. Further, FSI uses the recorded forest area boundaries and green wash boundaries digitized from toposheets where forest areas and agriculture areas are shown differently. Extensive ground-truthing is also carried out by FSI teams followed by validation by State Forest Departments. The analysis is also supported extensively by validation using very high resolution satellite data (submeter data).

Regarding, issue raised by the Hon'ble Member on replanting the area where tree cutting happened for highway projects, Hon'ble Minister has replied that four to five seedlings are planted at different places in lieu of each tree cut for any development purpose. It is further mentioned that National Highway Authority of India (NHAI), Ministry of Road Transport and Highways promotes plantation along National Highways under Green Highways (Plantation, Transplantation, Beautification & Maintenance) Policy, 2015, for developing greenery along Highways. NHAI has informed that since initiation of Policy in 2015, 14.372 crore seedlings have been planted along the highways. Regarding availability of seedlings in nursery, it is stated that State Forest Departments maintain seedlings in their designated permanent and temporary nurseries as per the requirement for plantation for any particular year which are monitored by senior forest officers of the state. This Ministry has also issued directions to all the States *vide* letters dated 24.03.2020, dated 02.04.2020 and letter dated 17.06.2020 to ensure adequate number of seedlings, establish a sound mechanism for monitoring of all planting activities including availability of seedlings in forest nurseries."

6. In view of the above, the Ministry, with the approval of the Minister for Environment, Forest and Climate Change, have requested the Committee to drop the Assurance.

The Committee may consider.

New Delhi

Dated: 25/11/2020

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

OIH

LOK SABHA  
STARRED QUESTION NO: 1  
TO BE ANSWERED ON 21.06.2019

**Planting of Trees in Institutions of Higher Learning**

**\*1.SHRI KAUSHAL KISHORE:**

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has issued/proposes to issue any guidelines for planting of trees such as Neem, Peepal, Banyan etc. inside and outside the campuses of institutions of higher learning in the country to provide healthy environment to the students and if so, the details thereof; and
- (b) whether the Government is aware that in many institutions of higher learning in the country including IIM Rohtak trees such as NeemPeepal, Jamun, Banyan etc. have not been planted inside and outside their campus due to which the institutes located near National Highways present a deserted look and if so, the reasons therefor, institution-wise?

**ANSWER**

**MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI PRAKASH JAVADEKAR)**

(a) & (b) A statement has been laid on the Table of the House.

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Statement referred to in reply to part (a) and (b) of Lok Sabha Starred Question No.1 due for reply on 21.06.2019 by Shri Kaushal Kishore regarding "Planting of Trees in Institutions of Higher Learning".

- (a) Ministry of Environment, Forest & Climate Change (MoEF&CC) has issued letter to all States to consider inclusion of bamboo and medicinal plants in the afforestation activities being undertaken on degraded forest land and contiguous area. MoEF&CC also issued advisories to the State/UT Governments to take up plantation of local and indigenous species which would also include Neem, Peepal, Banyanm etc. on various occasions like Van Mahotsav, World Environment Day etc.
- (b) The plantation activities are taken up cross sectorally by various agencies including Government Departments, NGOs, Civil Societies, Corporate bodies, schools and other institutions. Species selection for plantation of trees is decided by the concerned authorities taking up plantation, considering the availability of saplings, location and purpose of plantation etc.

Ministry of Human Resource Development has already taken up programme of Smart Campus, where greening of campus is a major component. As per the information received from Ministry of Human Resource Development, IIM Rohtak has about 5000 trees which include Neem, Peepal, Jamun and Banyan trees also. It has also planned to plant another 4500 trees. In addition, IIM Bengaluru, IIM Kozhikode, IIM Ahmedabad, IIM Raipur and IIM Udaipur also have adequate number of trees. All institutions of higher learning are free to take up plantations including trees of Neem, Peepal, Jamun and Banyan etc. inside and outside of their campus.

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ORAL ANSWERS TO QUESTIONS

माननीय अध्यक्ष : प्रश्न संख्या - 1, श्री कौशल किशोर ।

(Q.1)

श्री कौशल किशोर : माननीय अध्यक्ष जी, मुझे 17वीं लोक सभा के पहले सत्र का पहला प्रश्न पूछने का मौका मिला है, इसके लिए मैं आपका आभार व्यक्त करता हूँ। इसके पहले मैं 17वीं लोक सभा के प्रथम सत्र में माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी, नेता सदन, उपनेता सदन, माननीय श्री राजनाथ सिंह जी, गृह मंत्री, माननीय अमित शाह जी, संसदीय कार्य मंत्री जी, सभी मंत्रिगण, राज्य मंत्रिगण और आए हुए सभी माननीय सांसदगण का आभार व्यक्त करता हूँ। ... (व्यवधान)

माननीय अध्यक्ष : आप सिर्फ प्रश्न पूछिए।

श्री कौशल किशोर: चूंकि आज पर्यावरण दिवस और योग दिवस है। ... (व्यवधान)

श्री अधीर रंजन चौधरी: आज पर्यावरण दिवस नहीं है। आज योग दिवस है।

श्री कौशल किशोर: हां, आज योग दिवस है। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप प्रश्न पूछिए।

श्री कौशल किशोर: माननीय अध्यक्ष जी, आप मेरी बात को सुन लें। इस योग दिवस पर, मैं चाहूंगा कि यह पर्यावरण से संबंधित सवाल है, इसलिए इस सदन का राजनैतिक पर्यावरण और लोकतांत्रिक पर्यावरण भी ठीक चले।

माननीय अध्यक्ष जी, पर्यावरण के सवाल के संबंध में हमारे जो उच्च संस्थान हैं, जैसे - रोहतक का आईआईएम है, लखनऊ में है, पर्यावरण को ध्यान में रख कर जो बड़े वृक्ष लगाने चाहिए थे, उनकी जगह कहीं-कहीं पर छोटे पौधे और गमले में पौधे लगाए गए। वहां बीच में केवल शो-पीस की तरह से कुछ पेड़ लगाए गए या अशोक के लंबे पेड़ लगाए गए, जो बड़े होने पर बहुत छायादार वृक्ष नहीं होते हैं।

माननीय अध्यक्ष जी, अभी रोहतक संबंधित एक सवाल का ऐसा जवाब आया था कि वहां पर पांच हजार वृक्ष लगे हैं, लेकिन यह सही है कि वहां पर पांच हजार वृक्ष नहीं लगे हैं। मैं पहले प्रश्न में यह

जानना चाहता हूँ कि ऐसे बड़े-बड़े संस्थानों में क्या बड़े वृक्ष जैसे – नीम, बरगद या पीपल के लगाने के संबंध में सरकार कोई निर्देश देगी?

**श्री प्रकाश जावड़ेकर :** 17वीं लोक सभा का पहला प्रश्न पूछने के लिए, मैं माननीय सदस्य को बहुत-बहुत बधाई देता हूँ और हम एक अच्छी खबर से शुरू करते हैं। पिछले एक साल में दुनिया में भारत का ग्रीन कवर, जो हमारे वन हैं, उनमें एक फीसदी वृद्धि हुई है। यह बहुत अच्छी सफलता है।  
...(व्यवधान)

**श्री असादुद्दीन ओवैसी:** नहीं सर। ... (व्यवधान)

**श्री प्रकाश जावड़ेकर :** मैं आपको बता रहा हूँ। It's a survey. ... (व्यवधान) यह तरीका नहीं है।  
...(व्यवधान) दूसरा, दुनिया के केवल दस देशों में यह ट्री-कवर बढ़ा है और ट्री-कवर आउट ऑफ फॉरेस्ट भी बढ़ रहा है।

मैं आंकड़ा देना चाहता हूँ। वर्ष 2014 में जहां 13 लाख 50 हजार हेक्टेयर पर नया प्लांटेशन हुआ था, वर्ष 2018 में वह बढ़कर 16 लाख 85 हजार हेक्टेयर तक बढ़ गया है। यह वास्तविकता है। मूल मुद्दा जो आपने रोहतक का पूछा, उसके लिए मैं बताना चाहता हूँ कि लगाते समय पौधे ही होते हैं, लेकिन जब वे बड़े होते हैं, तभी वृक्ष बनते हैं। रोहतक के आईआईएम में हमने बहुत सारी लोकल वैराइटीज, नीम आदि का जैसे आपने उल्लेख किया है, वे लगाए हैं। जामुन हैं, बेनयन ट्री हैं, पीपल आदि भी लगाए हैं। सरकार के एचआरडी विभाग ने सभी कालेज और यूनिवर्सिटीज को कहा है कि एक स्मार्ट कैम्पस प्रोग्राम का एक हिस्सा ग्रीनिंग ऑफ दि कैम्पस होना चाहिए और स्टूडेंट्स की सहायता से ग्रीनिंग करने का कार्यक्रम सारे संस्थानों ने बनाया है और इसका अमल शुरू हो गया है।

**श्री कौशल किशोर :** माननीय अध्यक्ष जी, पर्यावरण बहुत ज्यादा दूषित हो रहा है। मोटर व्हीकल्स इसका सबसे बड़ा कारण है। बड़े पैमाने पर ये धुआं छोड़ते हैं, कार्बन डाइऑक्साइड छोड़ते हैं, जिसकी वजह से पर्यावरण खराब होता है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या ऐसी जो एजेंसीज हैं, जो व्हीकल बेचती हैं या जो कम्पनियां व्हीकल बनाती हैं, उनकी तरफ से व्हीकल खरीदने वाले लोगों को एक बड़े वृक्ष का पौधा अपनी तरफ से दें। क्या ऐसा कोई कानून बनाएंगे, ताकि जो व्हीकल खरीदता है, वह पौधा जरूर लगाए? इससे पर्यावरण और ज्यादा बेहतर हो सकेगा।



श्री प्रकाश जावड़ेकर : यह एक अच्छा सुझाव है, जिसे कह सकते हैं - Suggestion for action. लेकिन मैं बताना चाहता हूँ कि पेट्रोल में अभी BS-IV का पूरे देश भर में प्रचलन हुआ है। इससे प्रदूषण थोड़ा कम हुआ है और अगले साल से BS-VI सभी जगह मिलने लगेगा, तब यह प्रदूषण बहुत कम होगा और BS-VI कम्प्लायंट व्हीकल्स भी मिलेंगे। आपने लोगों के सहभाग की बात कही है। हम एक नया कार्यक्रम केवल प्लांट सेप्लिंग ही नहीं, पौधे का वृक्ष बनने तक देख-रेख करना 'प्लांट एंड ग्रो ट्री' हम यह नया कार्यक्रम शुरू करेंगे।

श्री राहुल रमेश शेवाले : महोदय, 17वीं लोक सभा के प्रथम तारांकित प्रश्न पर पूरक प्रश्न पूछने का आपने मुझे मौका दिया, इसके लिए मैं आपको धन्यवाद देते हुए अभिनंदन करता हूँ। आज अंतर्राष्ट्रीय योग दिवस के दिन सदन में पर्यावरण से संबंधित प्रथम प्रश्न से आगाज होना एक अच्छा संकेत है। राष्ट्रीय राजमार्गों के साथ स्थित शिक्षण संस्थानों के नजदीक वृक्षारोपण करने के अतिरिक्त क्या सरकार प्राइवेट स्कूल, सैकेंडरी स्कूल, उच्च माध्यमिक स्कूल, म्यूनिसिपल कार्पोरेशन और स्टेट गवर्नमेंट द्वारा जो स्कूल चलाए जाते हैं, क्या उन्हें कोई गाइडलाइन दी है कि उनके माध्यम से वृक्षारोपण के प्रोग्राम प्राइमरी स्कूल, सैकेंडरी स्कूल में होने चाहिए।

मैं आपके माध्यम से सरकार से यह भी जानना चाहता हूँ कि हम वृक्षारोपण के प्रोग्राम करते हैं, लेकिन बाद में एक साल बाद उसे देखा नहीं जाता है, उस पौधे का ध्यान नहीं रखा जाता है। सरकार के माध्यम से क्या उसका थर्ड पार्टी ऑडिट किया जाता है? अगर उस पौधे का थर्ड पार्टी ऑडिट किया जाता है, तो उसका ब्यौरा सरकार को लेना चाहिए।

माननीय अध्यक्ष : प्रश्न संक्षिप्त में पूछिए।

श्री प्रकाश जावड़ेकर : अध्यक्ष जी, स्कूलों, पाठशालाओं और हाई स्कूलों में एक 'स्कूल नर्सरी' नाम का कार्यक्रम हमने शुरू किया है, यह अभी पायलट हो गया है और इसे अधिक अच्छे तरीके से और बढ़ाएंगे। इसमें कल्पना यह है कि एक छोटी नर्सरी होगी, वन विभाग के अधिकारियों की गाइडेंस से पौधे लगाए जाएंगे, लेकिन पौधे का रोपण छात्र करेंगे। पौध की परवरिश भी छात्र ही करेंगे। एक साल के बाद वह बड़ा हुआ प्लांट अपने एनुअल रिजल्ट के साथ वे घर ले जाएंगे, क्योंकि वह उनकी निर्मिति है। यदि उनके घर में जगह है, तो वे पौधे को वहां लगाएंगे और यदि उनके घर में जगह नहीं है, तो

अपने घर के आस-पास गली में या जहां भी जगह है, वहां जाकर कहेंगे कि मैंने प्लांट तैयार किए और मैं आपके यहां लगाना चाहता हूं तो कोई भी प्लांट लगाने के लिए मना नहीं करेगा। इस तरह से स्कूल नर्सरी का हम बड़ा प्रोग्राम ले रहे हैं। जैसा आपने कहा कि प्लांट एंड ग्रो, पेड़ की मेनटेनेंस भी जरूरी है, इसलिए जैसे हॉर्टिकल्चर की स्कीम है कि तीन साल उसकी देख-रेख होनी चाहिए और फॉरेस्ट का भी प्रोटोकॉल है, वैसे ही हम सभी लोगों को और एजेंसीज को हम कह रहे हैं।

**✓ SHRIMATI MANEKA SANJAY GANDHI:** First, this one per cent increase usually means that the satellite pictures have been taken when the sugar-cane was at its height. The sugar-cane often passes off for trees. This has happened many times. I would suggest that the Ministry check when the pictures were taken. There have been a large number of highways made in the last five years. These highways have entailed the cutting of lakhs and lakhs of full-grown trees and those have caused dust storms everywhere. What mechanism exists to re-plant those trees?

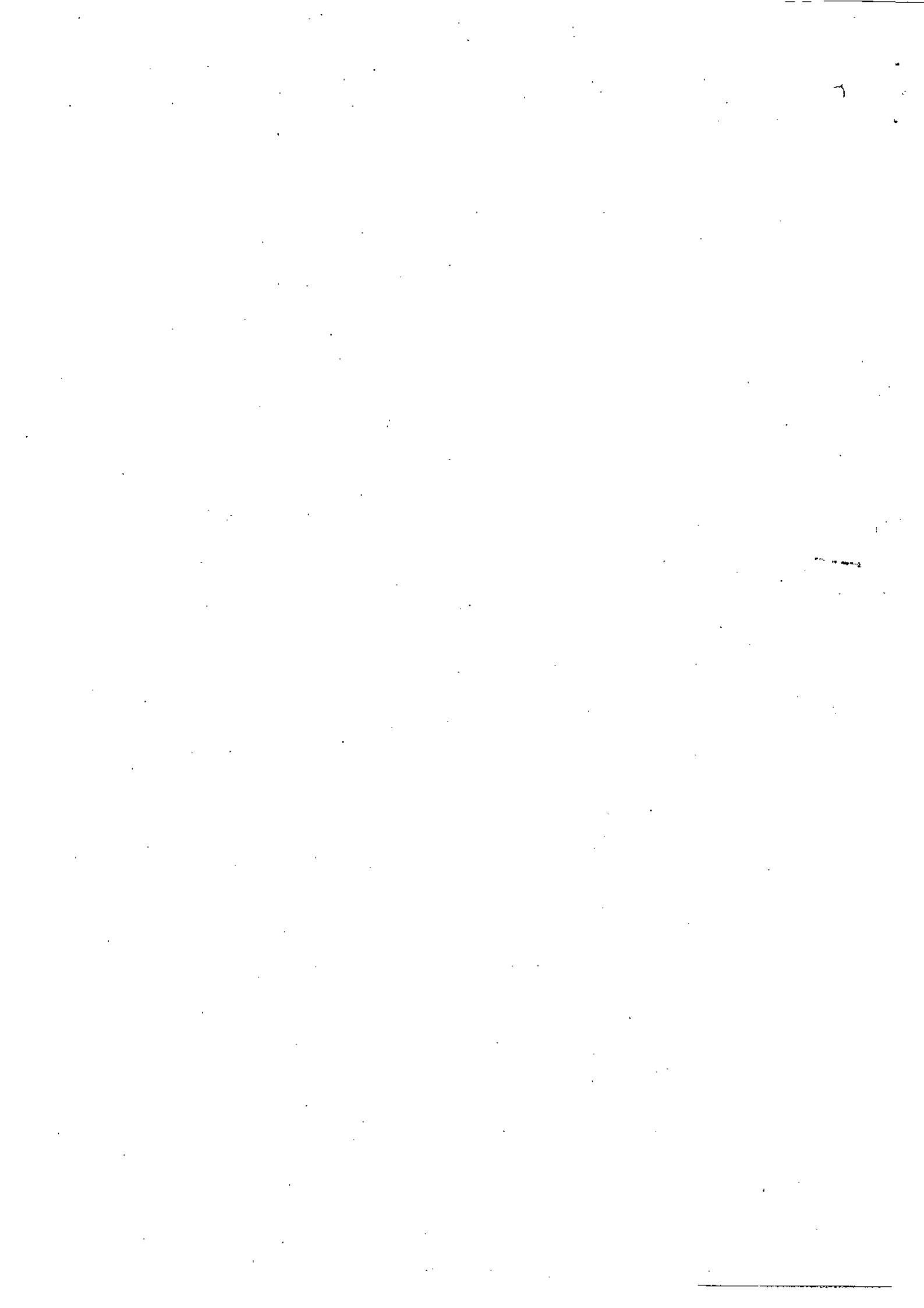
Secondly, the Forest Department simply does not have any trees across India in their so-called nurseries. What mechanism exists to check whether the Forest Department nurseries have actually any trees in them? These are two separate questions.

**श्री प्रकाश जावड़ेकर :** एक प्रश्न में लगभग चार प्रश्न मेनका जी ने पूछे हैं और मैं उनका स्वागत करता हूं। पहला मुद्दा यह है कि एक पेड़ अगर कटता है, तो ग्रॉसली आप मानकर चलिये कि एक पेड़ कटने पर, किसी भी विकास काम के लिए अगर पेड़ कटता है, तो कम से कम चार या पांच नए वृक्ष लगाने का कार्यक्रम लगाने का कार्यक्रम होता है। कई वही लगते हैं, कई दूसरी जगह लगते हैं।

जहां तक हाइवे का सवाल है, मिनिस्ट्री ऑफ हाइवे ने अपने बजट का एक परसेंट यह इसलिए रखा है कि हाइवे के आसपास अच्छी ग्रीनरी तैयार हो, इसे अनेक जगह लगाया है और अभी नया

कार्यक्रम घोषित किया है। 125 करोड़ पेड़ - गडकरी जी का मंत्रालय है - हाइवे के आसपास लगाने वाले हैं और इसलिए इसका भी अच्छा स्वागत होगा और लोग भी इसमें सहभाग देंगे।

तीसरा जो सवाल पूछा है सैटलाइट पिकचर्स का, ये हर महीने आते हैं और उनकी निगरानी होती है। केवल जब शुगरक्रेन ग्रो होता है, यह सच नहीं है। दूसरी बात है कि जो बाकी सुझाव दिए हैं, वे सुझाव अच्छे हैं, हम उन पर विचार करेंगे।



Appendix - III

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 8

Subject: Request for dropping of Assurance given in reply to Starred Question No. 01 dated 21 June, 2019 (Supplementary by Shri Kaushal Kishore, M.P.,) regarding "Planting of Trees in Institutions of Higher Learning"

On 21 June, 2019, Shri Kaushal Kishore, M.P., addressed a Starred Question No. 01 to the Minister of Environment, Forest and Climate Change. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Shri Kaushal Kishore, M.P. raised the following Supplementary Question to the Minister of Environment, Forest and Climate Change:-

"I want to know from the Hon'ble Minister whether the Government will make a law under which those agencies which sell vehicles or companies that make vehicles, will give a sapling of a big tree plant on their own behalf to the people who buy vehicles and the person who buys the vehicle must plant it? This will make the environment much better."

3. In reply, the Minister in the Ministry of Environment, Forest and Climate Change stated as follows:-

**"We will start a new 'Plant and Grow Tree' programme not only for planting saplings, but also to take care of them till the plants become big trees."**

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Environment, Forest and Climate Change *vide* O.M. F. No. : E. 3-2/2020-B-I(NAEB) dated 26 October, 2020 have stated as under:

"Ministry has launched the scheme "School Nursery Yojna" which aims to promote plantation activity through involvement of students. The fundamental principle of the scheme is the concept of 'plant and grow trees' where students will raise seedlings as part of the programme and plant it, grow and nurture it so that it establishes as a tree. The scheme will create awareness about plants and environment, will provide an environment for the students to understand and

appreciate the significance of plants in maintaining and sustaining the natural ecosystem and promote afforestation and people's participation. The scheme is proposed to be implemented for five year period starting from 2020-21 to 2024-25. With the initiation of School Nursery Yojana, the reply by the Hon'ble Minister EFCC "we will start a programme 'Plant and Grow Tree', which has been treated as an Assurance, has been fulfilled."

6. In view of the above, the Ministry, with the approval of the Minister for Environment, Forest and Climate Change, have requested the Committee to drop the Assurance.

The Committee may consider.

New Delhi

Dated: 25/11/2020

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA  
STARRED QUESTION NO: 1  
TO BE ANSWERED ON 21.06.2019.

Planting of Trees in Institutions of Higher Learning

\*1.SHRI KAUSHAL KISHORE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has issued/proposes to issue any guidelines for planting of trees such as Neem, Peepal, Banyan etc. inside and outside the campuses of institutions of higher learning in the country to provide healthy environment to the students and if so, the details thereof; and
- (b) whether the Government is aware that in many institutions of higher learning in the country including IIM Rohtak trees such as NeemPeepal, Jamun, Banyan etc. have not been planted inside and outside their campus due to which the institutes located near National Highways present a deserted look and if so, the reasons therefor, institution-wise?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI PRAKASH JAVADEKAR)

(a) & (b) A statement has been laid on the Table of the House.

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Statement referred to in reply to part (a) and (b) of Lok Sabha Starred Question No.1 due for reply on 21.06.2019 by Shri Kaushal Kishore regarding "Planting of Trees in Institutions of Higher Learning".

- (a) Ministry of Environment, Forest & Climate Change (MoEF&CC) has issued letter to all States to consider inclusion of bamboo and medicinal plants in the afforestation activities being undertaken on degraded forest land and contiguous area. MoEF&CC also issued advisories to the State/UT Governments to take up plantation of local and indigenous species which would also include Neem, Peepal, Banyanm etc. on various occasions like Van Mahotsav, World Environment Day etc.
- (b) The plantation activities are taken up cross sectorally by various agencies including Government Departments, NGOs, Civil Societies, Corporate bodies, schools and other institutions. Species selection for plantation of trees is decided by the concerned authorities taking up plantation, considering the availability of saplings, location and purpose of plantation etc.

Ministry of Human Resource Development has already taken up programme of Smart Campus, where greening of campus is a major component. As per the information received from Ministry of Human Resource Development, IIM Rohtak has about 5000 trees which include Neem, Peepal, Jamun and Banyan trees also. It has also planned to plant another 4500 trees. In addition, IIM Bengaluru, IIM Kozhikode, IIM Ahmedabad, IIM Raipur and IIM Udaipur also have adequate number of trees. All institutions of higher learning are free to take up plantations including trees of Neem, Peepal, Jamun and Banyan etc. inside and outside of their campus.

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ORAL ANSWERS TO QUESTIONS

माननीय अध्यक्ष : प्रश्न संख्या - 1, श्री कौशल किशोर ।

(Q.1)

श्री कौशल किशोर : माननीय अध्यक्ष जी, मुझे 17वीं लोक सभा के पहले सत्र का पहला प्रश्न पूछने का मौका मिला है, इसके लिए मैं आपका आभार व्यक्त करता हूँ। इसके पहले मैं 17वीं लोक सभा के प्रथम सत्र में माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी, नेता सदन, उपनेता सदन, माननीय श्री राजनाथ सिंह जी, गृह मंत्री, माननीय अमित शाह जी, संसदीय कार्य मंत्री जी, सभी मंत्रिगण, राज्य मंत्रिगण और आए हुए सभी माननीय सांसदगण का आभार व्यक्त करता हूँ। ... (व्यवधान)

माननीय अध्यक्ष : आप सिर्फ प्रश्न पूछिए।

श्री कौशल किशोर: चूंकि आज पर्यावरण दिवस और योग दिवस है। ... (व्यवधान)

श्री अधीर रंजन चौधरी: आज पर्यावरण दिवस नहीं है। आज योग दिवस है।

श्री कौशल किशोर: हां, आज योग दिवस है। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप प्रश्न पूछिए।

श्री कौशल किशोर: माननीय अध्यक्ष जी, आप मेरी बात को सुन लें। इस योग दिवस पर, मैं चाहूंगा कि यह पर्यावरण से संबंधित सवाल है, इसलिए इस सदन का राजनैतिक पर्यावरण और लोकतांत्रिक पर्यावरण भी ठीक चले।

माननीय अध्यक्ष जी, पर्यावरण के सवाल के संबंध में हमारे जो उच्च संस्थान हैं, जैसे - रोहतक का आईआईएम है, लखनऊ में है, पर्यावरण को ध्यान में रख कर जो बड़े वृक्ष लगाने चाहिए थे, उनकी जगह कहीं-कहीं पर छोटे पौधे और गमले में पौधे लगाए गए। वहां बीच में केवल शो-पीस की तरह से कुछ पेड़ लगाए गए या अशोक के लंबे पेड़ लगाए गए, जो बड़े होने पर बहुत छायादार वृक्ष नहीं होते हैं।

माननीय अध्यक्ष जी, अभी रोहतक संबंधित एक सवाल का ऐसा जवाब आया था कि वहां पर पांच हजार वृक्ष लगे हैं, लेकिन यह सही है कि वहां पर पांच हजार वृक्ष नहीं लगे हैं। मैं पहले प्रश्न में यह

जानना चाहता हूँ कि ऐसे बड़े-बड़े संस्थानों में क्या बड़े वृक्ष जैसे – नीम, बरगद या पीपल के पौधे लगाने के संबंध में सरकार कोई निर्देश देगी?

श्री प्रकाश जावड़ेकर : 17वीं लोक सभा का पहला प्रश्न पूछने के लिए, मैं माननीय सदस्य को बहुत-बहुत बधाई देता हूँ और हम एक अच्छी खबर से शुरू करते हैं। पिछले एक साल में दुनिया में भारत का ग्रीन कवर, जो हमारे वन हैं, उनमें एक फीसदी वृद्धि हुई है। यह बहुत अच्छी सफलता है।  
...(व्यवधान)

श्री असादुद्दीन ओवैसी: नहीं सर। ... (व्यवधान)

श्री प्रकाश जावड़ेकर : मैं आपको बता रहा हूँ। It's a survey. ... (व्यवधान) यह तरीका नहीं है।  
...(व्यवधान) दूसरा, दुनिया के केवल दस देशों में यह ट्री-कवर बढ़ा है और ट्री-कवर आउट ऑफ फॉरेस्ट भी बढ़ रहा है।

मैं आंकड़ा देना चाहता हूँ। वर्ष 2014 में जहां 13 लाख 50 हजार हेक्टेयर पर नया प्लांटेशन हुआ था, वर्ष 2018 में वह बढ़कर 16 लाख 85 हजार हेक्टेयर तक बढ़ गया है। यह वास्तविकता है। मूल मुद्दा जो आपने रोहतक का पूछा, उसके लिए मैं बताना चाहता हूँ कि लगाते समय पौधे ही होते हैं, लेकिन जब वे बड़े होते हैं, तभी वृक्ष बनते हैं। रोहतक के आईआईएम में हमने बहुत सारी लोकल वैराइटीज, नीम आदि का जैसे आपने उल्लेख किया है, वे लगाए हैं। जामुन हैं, बेनयन ट्री हैं, पीपल आदि भी लगाए हैं। सरकार के एचआरडी विभाग ने सभी कालेज और यूनिवर्सिटीज को कहा है कि एक स्मार्ट कैम्पस प्रोग्राम का एक हिस्सा ग्रीनिंग ऑफ दि कैम्पस होना चाहिए और स्टूडेंट्स की सहायता से ग्रीनिंग करने का कार्यक्रम सारे संस्थानों ने बनाया है और इसका अमल शुरू हो गया है।

श्री कौशल किशोर : माननीय अध्यक्ष जी, पर्यावरण बहुत ज्यादा दूषित हो रहा है। मोटर व्हीकल्स इसका सबसे बड़ा कारण है। बड़े पैमाने पर ये धुआं छोड़ते हैं, कार्बन डाइऑक्साइड छोड़ते हैं, जिसकी वजह से पर्यावरण खराब होता है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या ऐसी जो एजेंसीज हैं, जो व्हीकल बेचती हैं या जो कंपनियां व्हीकल बनाती हैं, उनकी तरफ से व्हीकल खरीदने वाले लोगों को एक बड़े वृक्ष का पौधा अपनी तरफ से दें। क्या ऐसा कोई कानून बनाएंगे, ताकि जो व्हीकल खरीदता है, वह पौधा जरूर लगाए? इससे पर्यावरण और ज्यादा बेहतर हो सकेगा।

श्री प्रकाश जावड़ेकर : यह एक अच्छा सुझाव है, जिसे कह सकते हैं - Suggestion for action. लेकिन मैं बताना चाहता हूँ कि पेट्रोल में अभी BS-IV का पूरे देश भर में प्रचलन हुआ है। इससे प्रदूषण थोड़ा कम हुआ है और अगले साल से BS-VI सभी जगह मिलने लगेगा, तब यह प्रदूषण बहुत कम होगा और BS-VI कम्प्लायंट व्हीकल्स भी मिलेंगे। आपने लोगों के सहभाग की बात कही है। हम एक नया कार्यक्रम केवल प्लांट सेप्लिंग ही नहीं, पौधे का वृक्ष बनने तक देख-रेख करना 'प्लांट एंड प्रोटी' हम यह नया कार्यक्रम शुरू करेंगे।

श्री राहुल रमेश शेयाले : महोदय, 17वीं लोक सभा के प्रथम तारांकित प्रश्न पर पूरक प्रश्न पूछने का आपने मुझे मौका दिया, इसके लिए मैं आपको धन्यवाद देते हुए अभिनंदन करता हूँ। आज अंतर्राष्ट्रीय योग दिवस के दिन सदन में पर्यावरण से संबंधित प्रथम प्रश्न से आगाज होना एक अच्छा संकेत है। राष्ट्रीय राजमार्गों के साथ स्थित शिक्षण संस्थानों के नजदीक वृक्षारोपण करने के अतिरिक्त क्या सरकार प्राइवेट स्कूल, सैकेंडरी स्कूल, उच्च माध्यमिक स्कूल, म्यूनिसिपल कार्पोरेशन और स्टेट गवर्नमेंट द्वारा जो स्कूल चलाए जाते हैं, क्या उन्हें कोई गाइडलाइन दी है कि उनके माध्यम से वृक्षारोपण के प्रोग्राम प्राइमरी स्कूल, सैकेंडरी स्कूल में होने चाहिए।

मैं आपके माध्यम से सरकार से यह भी जानना चाहता हूँ कि हम वृक्षारोपण के प्रोग्राम करते हैं, लेकिन बाद में एक साल बाद उसे देखा नहीं जाता है, उस पौधे का ध्यान नहीं रखा जाता है। सरकार के माध्यम से क्या उसका थर्ड पार्टी ऑडिट किया जाता है? अगर उस पौधे का थर्ड पार्टी ऑडिट किया जाता है, तो उसका ब्यौरा सरकार को लेना चाहिए।

माननीय अध्यक्ष : प्रश्न संक्षिप्त में पूछिए।

श्री प्रकाश जावड़ेकर : अध्यक्ष जी, स्कूलों, पाठशालाओं और हाई स्कूलों में एक 'स्कूल नर्सरी' नाम का कार्यक्रम हमने शुरू किया है, यह अभी पायलट हो गया है और इसे अधिक अच्छे तरीके से और बढ़ाएंगे। इसमें कल्पना यह है कि एक छोटी नर्सरी होगी, वन विभाग के अधिकारियों की गाइडेंस से पौधे लगाए जाएंगे, लेकिन पौधे का रोपण छात्र करेंगे। पौध की परवरिश भी छात्र ही करेंगे। एक साल के बाद वह बड़ा हुआ प्लांट अपने एनुअल रिजल्ट के साथ वे घर ले जाएंगे, क्योंकि वह उनकी निर्मिति है। यदि उनके घर में जगह है, तो वे पौधे को वहां लगाएंगे और यदि उनके घर में जगह नहीं है, तो

अपने घर के आस-पास गली में या जहां भी जगह है, वहां जाकर कहेंगे कि मैंने प्लांट तैयार किया और मैं आपके यहां लगाना चाहता हूं तो कोई भी प्लांट लगाने के लिए मना नहीं करेगा। इस तरह से स्कूल नर्सरी का हम बड़ा प्रोग्राम ले रहे हैं। जैसा आपने कहा कि प्लांट एंड ग्रो, पेड़ की मेन्टेनेंस भी जरूरी है, इसलिए जैसे हॉर्टिकल्चर की स्कीम है कि तीन साल उसकी देख-रेख होनी चाहिए और फॉरेस्ट का भी प्रोटोकॉल है, वैसे ही हम सभी लोगों को और एजेंसीज को हम कह रहे हैं।

**SHRIMATI MANEKA SANJAY GANDHI:** First, this one per cent increase usually means that the satellite pictures have been taken when the sugar-cane was at its height. The sugar-cane often passes off for trees. This has happened many times. I would suggest that the Ministry check when the pictures were taken. There have been a large number of highways made in the last five years. These highways have entailed the cutting of lakhs and lakhs of full-grown trees and those have caused dust storms everywhere. What mechanism exists to re-plant those trees?

Secondly, the Forest Department simply does not have any trees across India in their so-called nurseries. What mechanism exists to check whether the Forest Department nurseries have actually any trees in them? These are two separate questions.

श्री प्रकाश जावड़ेकर : एक प्रश्न में लगभग चार प्रश्न मेनका जी ने पूछे हैं और मैं उनका स्वागत करता हूँ। पहला मुद्दा यह है कि एक पेड़ अगर कटता है, तो ग्रींसली आप मानकर चलिये कि एक पेड़ कटने पर, किसी भी विकास काम के लिए अगर पेड़ कटता है, तो कम से कम चार या पांच नए वृक्ष लगाने का कार्यक्रम लगाने का कार्यक्रम होता है। कई वहीं लगते हैं, कई दूसरी जगह लगते हैं।

जहां तक हाइवे का सवाल है, मिनिस्ट्री ऑफ हाइवे ने अपने बजट का एक परसेंट यह इसलिए रखा है कि हाइवे के आसपास अच्छी ग्रीनरी तैयार हो, इसे अनेक जगह लगाया है और अभी नया

कार्यक्रम घोषित किया है। 125 करोड़ पेड़ - गंडकरी जी का मंत्रालय है - हाइवे के आसपास लगाने वाले हैं और इसलिए इसका भी अच्छा स्वागत होगा और लोग भी इसमें सहभाग देंगे।

तीसरा जो सवाल पूछा है सैटलाइट पिक्चर्स का, ये हर महीने आते हैं और उनकी निगरानी होती है। केवल जब शुगरक्रेन ग्री होता है, यह सच नहीं है। दूसरी बात है कि जो बाकी सुझाव दिए हैं, वे सुझाव अच्छे हैं, हम उन पर विचार करेंगे।



*Appendix - B*

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM No. 9**

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2060 dated 29.11.2019 regarding "Protection and Conservation of Wildlife".

On 29 November, 2019, Smt. Sandhya Ray and various other MPs., addressed an Unstarred Question No. 2060 to the Minister of Environment, Forest and Climate Change. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Environment, Forest and Climate Change vide OM F. No.17-11/2020-WL dated 18 September, 2020 have stated as under:

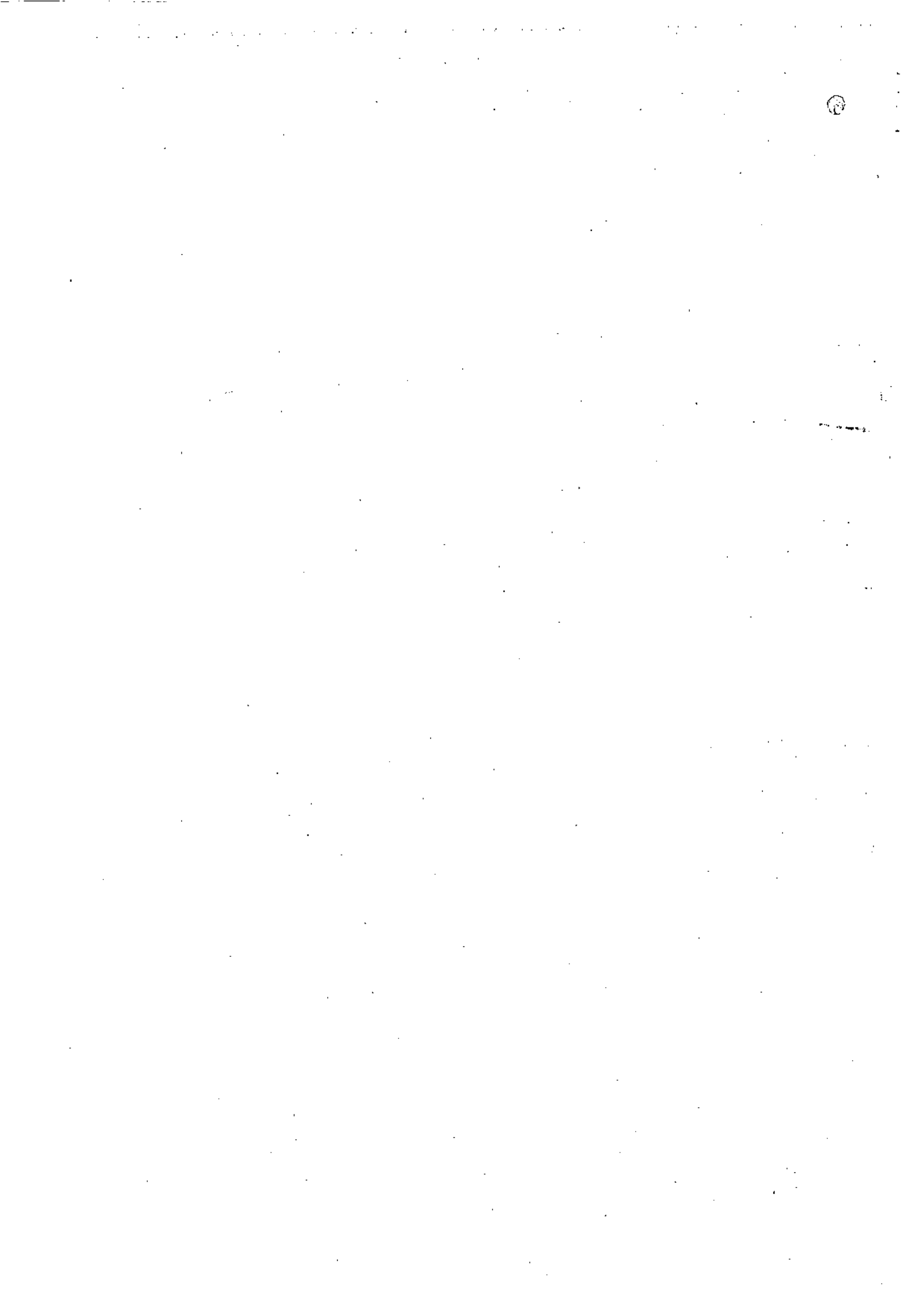
"The recommendations of the Task Force were considered by the Standing Committee of National Board for Wild Life (SCNBWL) in its 54<sup>th</sup> Meeting held on 18<sup>th</sup> July, 2019. The SCNBWL accepted 11 recommendations out of the 13 recommendations of the Task Force which were circulated to all the States/UT Administrations and concerned Authorities/organizations for implementation. Further, the Ministry had already requested the Ministry of New and Renewable Energy and Ministry of Power to direct the power supply agencies to implement the mitigation measures."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Environment, Forest and Climate Change, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 25/11/2020

New Delhi





GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA  
UNSTARRED QUESTION No. 2060  
TO BE ANSWERED ON 29.11.2019

Protection and Conservation of Wildlife

2060. SHRIMATI SANDHYA RAY:  
SHRI SELVAM G.:  
SHRI K. NAVASKANI:  
SHRI REBATI TRIPURA:  
SHRI SUBRAT PATHAK:  
SHRI DHANUSH M. KUMAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has initiated Bustard Recovery Programme for Great Indian Bustard, if so, the details and the success achieved as a result thereof;
- (b) the quantum of financial and technical assistance provided by the Government to the State/Union Territory Governments for protection and conservation of wildlife including Great Indian Bustards under the Centrally Sponsored Schemes of "Integrated Development of Wildlife Habitats" during the last three years and the current year, State/UT-wise;
- (c) whether the National Green Tribunal (NGT) has asked the Centre to prepare a time-bound action plan within two months for protection of the Great Indian Bustards, if so, the details thereof and the action taken by the Government in this regard;
- (d) whether the Government has provided any assistance to the Forest Department for the protection of Great Indian Bustard and if so, the details thereof, State/UT-wise including Tamil Nadu; and
- (e) the other steps taken by the Government for protection of endangered animals and birds in the country including Great Indian Bustard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI BABUL SUPRIYO)

- (a) Ministry has taken up an initiative on conservation breeding of the Great Indian Bustard in collaboration with the State Governments of Rajasthan, Gujarat and Maharashtra and technical support from Wildlife Institute of India, Dehradun and financial support from "National Compensatory Afforestation Fund Management and Planning Authority" with a total budget of Rs. 33.85 crores

for the duration of five years for the programme titled 'Habitat Improvement and Conservation Breeding of Great Indian Bustard-an integrated approach'. The important objective of this programme is to build up captive population of Great Indian Bustard and to release the chicks in the wild for increasing the population and also to promote *in-situ* conservation of the species. As part of the programme, currently a facility with incubator, hatchery, chick rearing and housing for captive birds (upto 1 year age) has been set up at Sam, Jaisalmer in Rajasthan and is managed by staff of Rajasthan Forest Department and scientists of Wildlife Institute of India and 'International Fund for Houbara Conservation' and Reneco, Abu Dhabi who have a vast experience in breeding the related Houbara and Arabian Bustards in captivity.

Some of the success achieved under the Programme includes the following:

- i. Collection of the nine eggs of GIBs from wild & hatching at the facility.
- ii. Sterilization of more than 800 dogs (another major threat to Great Indian Bustard) by WII in collaboration with HSI in priority habitat of Thar desert.
- iii. Construction of predator proof fences and active removal of Great Indian Bustard nest/egg predators from Great Indian Bustard enclosures.
- iv. Mapping of power lines falling in Great Indian Bustard habitat.
- v. Satellite tagging of Great Indian Bustard and monitoring of their activities for research on their morphological behavior etc.

(b) The details of funds provided by the Government to the State/ Union Territory Governments for protection and conservation of wildlife including Great Indian Bustards under the Centrally Sponsored Schemes of "Integrated Development of Wildlife Habitats" during the last three years and the current year, State/UT wise is at Annexure-1.

(c) The Hon'ble National Green Tribunal (NGT) vide its order dated 04/09/2019 in O.A. No. 385 /2019 in the matter of Centre for Wildlife and Environment Litigation (CWEL) Vs. Union of India & Ors., has constituted a Joint committee comprising the following officials:-

- (i) Director General of Forest, MoEF&CC- **Chairperson**
- (ii) Additional Director-General of Forest (Wildlife), MoEF&CC-  
**Member Secretary**
- (iii) Nominees of Ministry of Power, Govt. of India.
- (iv) Nominees of Ministry of New and Renewable Energy, Govt. of India.
- (v) Nominees of Energy Departments of Gujarat and Rajasthan.

The mandate of the committee is to form a time-bound action plan within two months on the recommendations of the WII report mentioned in the NGT order dated 04/09/2019. Two meetings of the Committee have taken place.

(d)

The Ministry has provided funds to the following State/ Union Territory Governments for the protection and conservation of Great Indian Bustards under the 'Species Recovery Programme' of Centrally Sponsored Schemes of "Development of Wildlife Habitats":

Name of State	(Rs. In lakh)				
	2015-16	2016-17	2017-18	2018-19	2019-20
Maharashtra	110.63		135.85	87.81	0
Rajasthan	65.36	121.64	121.387	0	0
Karnataka	0	0	0	0	82.58

(e)

Steps taken by the Government for protection of endangered animals and birds in the country including Great Indian Bustards are as given below:

- i. Legal protection has been provided against hunting and commercial exploitation under the provisions of the Wild Life (Protection) Act, 1972.
- ii. The Great Indian Bustard is listed in Schedule-I of the Wild Life (Protection) Act, 1972, thereby, according them highest degree of legal protection from hunting.
- iii. Protected Areas, viz, National Parks, Sanctuaries, Conservation Reserves and Community Reserves have been created all over the country as per the provisions of the Wild Life (Protection) Act, 1972 to provide better protection to Wildlife including eagles.
- iv. Financial and technical assistance is being extended to the State Governments under various Centrally Sponsored Schemes, viz, "Development of Wildlife Habitats", 'Project Tiger' and 'Project Elephant' for providing better protection and conservation of wildlife.
- v. Important habitats of Great Indian Bustards are designated as National Parks/ Sanctuaries for their better protection.
- vi. The species has been identified for conservation efforts under the component 'Species Recovery Programme' of the Centrally Sponsored Scheme (CSS) - Development of Wildlife Habitat. Financial and technical assistance is provided to the State/ Union Territory Governments under the Centrally Sponsored Scheme of Development of

Wildlife Habitat for providing better protection to Great Indian Bustard and its habitat.

- vii. In consultation with State Government, Wildlife Institute of India and international experts, a site for establishment of Conservation breeding Centre has been identified in Kota District, Rajasthan under the above mentioned project. Currently a facility with incubator, hatcher, chick-rearing and housing for captive birds (upto 1 year age) has been set up at Sam, Jaisalmer, Rajasthan and is managed by WII Scientists, Rajasthan Forest Department with the technical assistance of the International Fund for Houbara Conservation and Reneco, Abu Dhabi who have a vast experience in breeding the related Houbara and Arabian Bustards in captivity.
- viii. Ministry has also constituted a Task Force for suggesting Eco-friendly measures to mitigate impacts of power transmission lines and other power transmission infrastructures on wildlife including the Great Indian Bustard.
- ix. Ministry has requested the Ministry of New and Renewable Energy and Ministry of Power to direct the power supply agencies to implement the mitigation measures such as installation of bird diverters on power lines, undergrounding of power lines upto 33 KV, painting of vanes of wind turbines etc.

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## Annexure 1

ANNEXURE REFERRED TO IN REPLY TP PART (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 2060 REGARDING "PROTECTION AND CONSERVATION OF WILDLIFE" BY SHRIMATI SANDHYA RAY, SHRI SELVAM G., SHRI K. NAVASKANI, SHRI REBATI TRIPURA, SHRI SUBRAT PATHAK, SHRI DHANUSH M. KUMAR DUE FOR REPLY ON 29.11.2019

Details of funds released under the Centrally Sponsored Scheme- 'Development of Wildlife Habitats' during the last three years and current year are as below:

S.No.	Name of States/UTs	2016-17	2017-18	2018-19	2019-20 (as on 27.11.2019)
1	A&N Islands	118.49	141.934	191.00	132.64
2	Andhra Pradesh	0	0	75.00	0
3	Arunachal Pradesh	256.8107	269.9348	344.42	414.14
4	Assam	0	275.827	265.32	164.26
5	Bihar	100.576	322.674	749.00	141.37573
6	Chandigarh	26.06514	26.065	0	0
7	Chhattisgarh	278.9453	435.014	350.61	310.0318
8	Goa	0	85.9938	0	0
9	Gujarat	497.604	558.52	2232.00	0
10	Haryana	124.6572	181.4448	155.00	237.6078
11	Himachal Pradesh	280.31	237.4107	370.30	305.76554
12	Jammu & Kashmir	336.50626	577.9151	492.43	0
13	Jharkhand	0	95.607	50.51	93.96
14	Karnataka	325.52	427.89	653.00	418.56788
15	Kerala	1928.42	900.834	1293.40	574.916
16	Madhya Pradesh	322.265	1379.488	912.20	629.266
17	Maharashtra	497.35	808.0555	1031.20	553.333
18	Manipur	340.032	425.664	405.60	359.35
19	Meghalaya	55.23	114.061	312.00	0
20	Mizoram	1234.95	487.445	430.00	0
21	Nagaland	357.846	565.871	882.20	777.83
22	Odisha	279.65	342.937	499.00	558.474
23	Rajasthan	453.87878	622.421	585.00	679.56789
24	Sikkim	145.52	202.154	394.00	396.2745
25	Tamil Nadu	0	394.725	384.10	409.5048
26	Telangana	0	157.0833	0	0
27	Uttar Pradesh	250.956	386.968	119.81	426.611

28	Uttarakhand	545.30576	2979.361	1764.10	694.40627
29	West Bengal	237.66	657.992	960.60	800.61055
30	Puducherry	0	0	0	0
31	Lakshadweep	0	6.71	46.30	136.792
32	Delhi	0	0	551.90	0
33	WII, Dehradun- (Uttarakhand)	0	932.00	0	0
33	Tripura	0	0	0	90.31679
	<b>TOTAL</b>	<b>8994.54814</b>	<b>15000.00</b>	<b>16500.00</b>	<b>9305.60155</b>

*Appendix-VI*

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM No. 13**

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 4672, dated 22.07.2019 regarding "Tax Rebate Scheme".

On 22 July, 2019, Shri Benny Behanan, M.P., addressed an Unstarred Question No. 4672 to the Minister of Finance. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Revenue) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Finance (Department of Revenue) vide O.M. F. No. 604/06/2019-DBK/691-93 dated 20 July, 2020 and O.M. F. No. 604/06/2019-DBK/956-958 dated 18 August, 2020 have stated as under:-

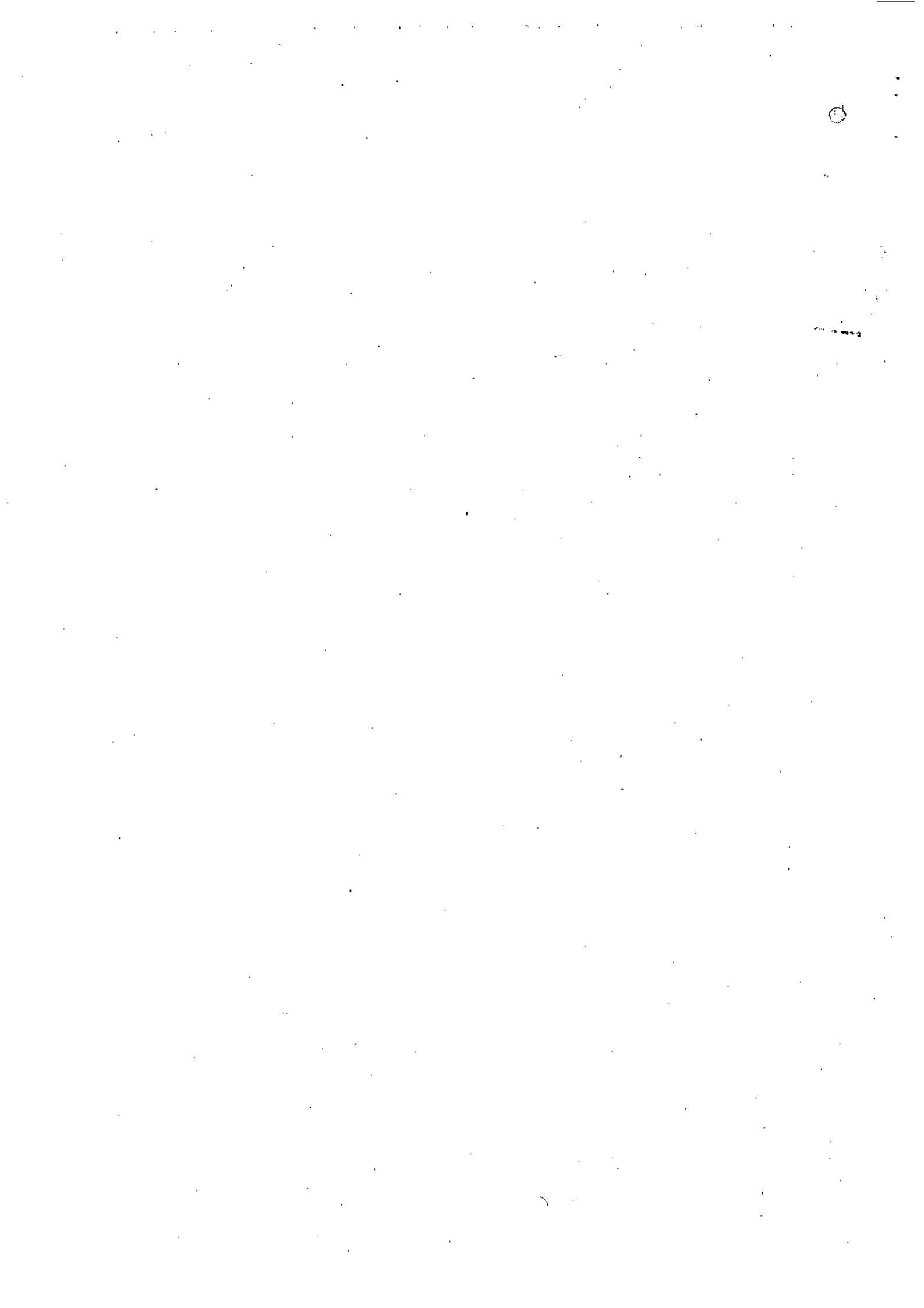
"It is to mention that Government on 13.03.2020 has approved Department of Commerce (DoC)'s scheme for Remission of Duties and Taxes on Exported Products (RoDTEP). The Scheme will refund currently un-refunded duties/taxes/levies at the Central, State and local levels. It has further been decided therein that Rebate of State and Central Taxes and Levies (RoSCTL) scheme will be subsumed in the RoDTEP scheme at a date to be notified after roll-out of the RoDTEP scheme. Since Government has decided to subsume the RoSCTL scheme into RoDTEP, no further action is required in the matter."

4. In view of the above, the Ministry, with the approval of the Minister of State for Finance, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 25/11/2020

New Delhi





GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

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LOK SABHA

UNSTARRED QUESTION NO. 4672

TO BE ANSWERED ON MONDAY, THE 22<sup>ND</sup> JULY, 2019/.

ASHADHA 31, 1941 (SAKA)

**Tax Rebate Scheme**

4672. SHRI BENNY BEHANAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government is planning for extension of the Rebate of State and Central Taxes and Levies to other sectors; and

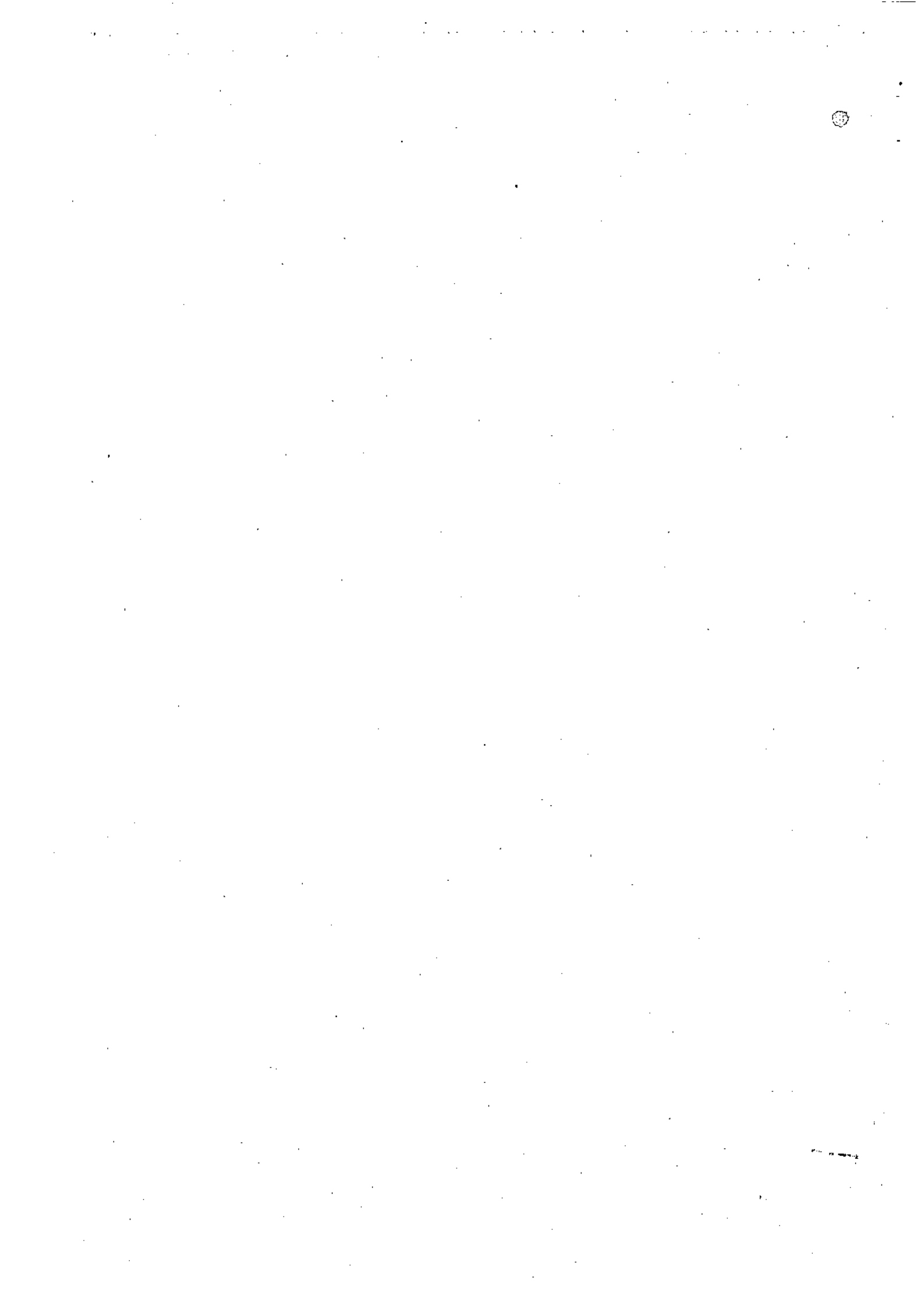
(b) if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI ANURAG SINGH THAKUR)

(a) & (b): Rebate of State and Central Taxes and Levies is a scheme administered by Ministry of Textiles, which is restricted to the apparel and made-ups segments for the present. Government has constituted an Inter-Ministerial Committee to look into the issue of extending the scheme to other segments such as yarn, fabric, etc.

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*Appendix-VII*

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 15

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 34 dated 18.11.2019 regarding "Outstanding Dues of Small Enterprises".

On 18 November, 2019, Shri P.K. Kunhalikutty, M.P., addressed an Unstarred Question No. 34 to the Minister of Finance. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Economic Affairs) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Finance (Department of Economic Affairs) vide O.M. F. No. 2/4/2020-IITF dated 05 October, 2020 have stated as under:-

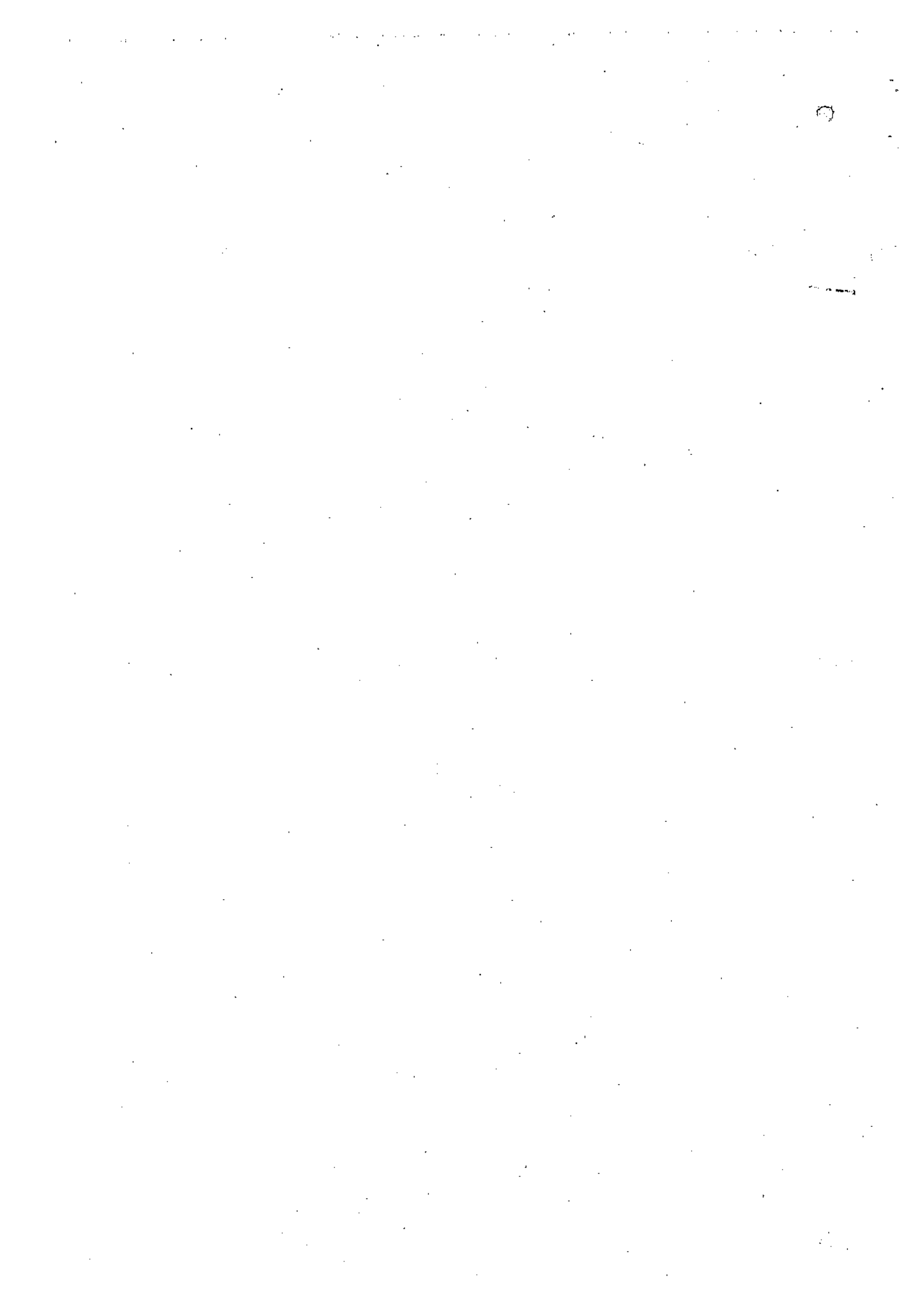
"With respect to the promise made for the question text c&d 'HHEC has sought views of CBI in regard to withheld payment of the bullion parties, other than M/s ECL, DEA is requesting to drop/delete on the ground of that "CBI is an independent investigative Agency, follows own procedures/rules while investigating. Besides, once investigations are completed investigative agency takes up the matters at appropriate level as per provisions of law. Ministry cannot interfere or influence in action of investigative agency having independent mandate under status."

4. In view of the above, the Ministry, with the approval of the Minister of State for Finance and Corporate Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 25/11/2020

New Delhi



GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 34

TO BE ANSWERED ON NOVEMBER 18, 2019 (MONDAY)  
KARTIKA 27, 1941 (Saka)

OUTSTANDING DUES OF SMALL ENTERPRISES

QUESTION

34. SHRI P.K. KUNHALIKUTTY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Ministry has directed the various Public Sector Undertakings to clear outstanding dues of small enterprises and service providers;
- (b) if so, the details of outstanding dues/payments by Handicrafts and Handlooms Exports Corporation of India Limited to small bullion parties as on 31<sup>st</sup> October, 2019;
- (c) whether the Government would probe the delay of payments on untenable ground to small bullion parties and if not, the reasons therefor; and
- (d) the steps which the Government proposes to take to clear the legitimate payments of small bullion parties in line with the directive of the Ministry?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ANURAG SINGH THAKUR)

(a) Yes.

(1) Ministry of Micro Small and Medium Enterprises (MSME) has issued a Notification No. S.O.5622(E) dated 02.11.2018 stating "that all companies who gets supplies of goods or services from Micro and Small Enterprises and whose payments to micro and small suppliers exceed forty-five days from the date of acceptance or the date of deemed acceptance of the goods or services as per the provision of the Act, shall submit a half yearly return to the Ministry of Corporate Affairs stating the following:

- (i) The amount of payments due
- (ii) The reason of the delayed."

MSME is monitoring the issues of delayed payments from various Public Sector Undertaking to clear outstanding dues of MSMEs, letters in this regard have been issued to the controlling Ministries of the concerned CPSEs.

(1) Various Central Public Sector Enterprises (CPSEs) have been requested in a meeting headed by Department of Expenditure and Department of Economic Affairs on 27.08.2019 to make payments to vendors, MSMEs as well as to big companies as promptly as possible in order to ensure adequate money supply/ liquidity in market. Wherever required, process re-engineering may be made to cut the unnecessary delays in the process. CPSEs has also directed to appoint a Nodal Officer to monitor payments.

(b) The details of outstanding dues of bullion parties of Handicrafts and Handlooms Exports Corporation of India Limited (HHEC) as on 31<sup>st</sup> October 2019 are as under:-

S. No.	Name of the Bullion parties	Amount (in Rs. Crore)
1.	M/s Atma Ram Amar Nath	1.47
2.	M/s Delhi Spot Bullion Trading Co. Pvt. Ltd.	0.03
3.	M/s Edelweiss Commodities Ltd. (ECL)	5.12
4.	M/s Frost International Ltd.	2.76
5.	M/s Kothari Product Ltd.	0.23
6.	M/s Metlloy Trading Services (P) Ltd. (case pending with Customs Authority)	0.12
7.	MMTC Pamp India (P) Ltd.	0.05
8.	M/s Relegare Bullion Ltd.	0.16
9.	M/s SMC Comtrade Ltd.	2.48
10.	M/s Soni Chunilal Govindbhai Jewellers Pvt. Ltd	0.01
	<b>Total</b>	<b>12.43</b>

(c) & (d):

Handicrafts and Handlooms Exports Corporation of India Limited (HHEC) has withheld the amount of M/s Edelweiss Commodities Ltd. (ECL) against which CBI investigation is under way and other bullion parties with whom HHEC has identical agreement as signed with M/s ECL because any adverse decision in the CBI case with M/s ECL will have financial implication on them as well.

HHEC has sought views of CBI in regard to withheld payment of the bullion parties, other than M/s ECL.

Ministry of MSME has created SAMADHAAN Portal (<http://samadhaa.msme.gov.in/MyMSME/MSEFCWelcome.aspx>) for monitoring of the outstanding dues to the MSEs from the buyers of goods and services through video conference, meetings of the Chairman of the MSEFCs etc.

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*Appendix - VIII*

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM No. 16**

Subject: Request for dropping of Assurances given in replies to (i) USQ No. 437 dated 04.02.2020 regarding "Operation Green Programme"; and (ii) Unstarred Question No. 3721 dated 17.03.2020 regarding "Operation Green Programme".

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The above Questions were asked by Shri Rajendra Agrawal M.P. and Shri B.B. Patil, M.P., respectively to the Minister of Food Processing Industries. The texts of the Questions along with the replies of the Minister are as given in the Annexures I and II.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Food Processing Industries within three months from the date of replies but the Assurance are yet to be implemented.

3. In this regard, the Ministry of Food Processing Industries vide O.M. F. No. 11011/1/2018-DD(OG) dated 28 July, 2020 have stated as under:-

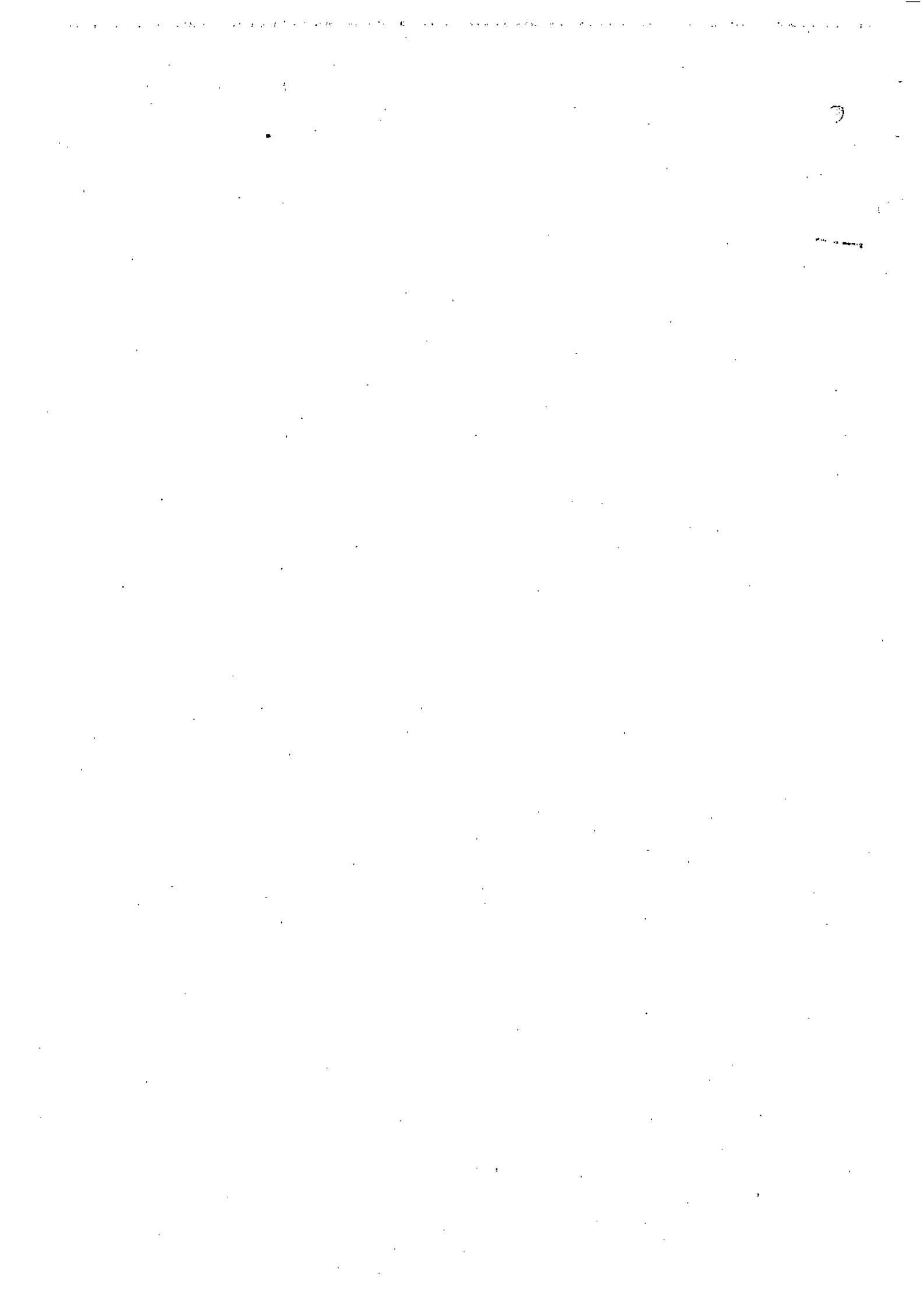
"It may be noted that Ministry has received 24 project proposals under Operation Greens Scheme till date, out of which 10 proposals were sanctioned. As on date, 5 projects with total project cost of Rs. 327.33 Cr including grant-in-aid of Rs. 123.71 Cr, are under different phase of implementation. Regarding implementation of the scheme across the whole country, it may be noted that as per scheme guidelines, there is provision of setting up of Integrated value chain development projects (under long term-integrated value chain development project) in selected major producing clusters, notified by Ministry based on the recommendation of State Governments. However, under short term - price stabilization measures, there is provision for 50% subsidy for transportation and hiring storage for Tomato, Onion and Potato crops, during the glut situation across the country. It may further be noted that short term price stabilization measures under Operation Greens has been extended from TOP (Tomato, Onion and Potato) to TOTAL (other notified fruits & Vegetables) across the country, as a part of Aatma Nirbhar Bharat Abhiyan."

4. In view of the above, the Ministry, with the approval of the Minister of State for Food Processing Industries, have requested the Committee to drop the Assurances.

The Committee may consider.

Dated:- 25/11/2020

New Delhi





GOVERNMENT OF INDIA  
MINISTRY OF FOOD PROCESSING INDUSTRIES  
LOK SABHA

UNSTARRED QUESTION NO. 437  
ANSWERED ON 04<sup>TH</sup> FEBRUARY, 2020

OPERATION GREEN PROGRAMME

437. SHRI RAJENDRA AGRAWAL:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government has received substantial response under the Operation Green Programme, which was started on pilot basis and if so, the details thereof;
- (b) whether the Government plans to implement it across the whole country;
- (c) the steps being taken by the Government to increase the production of fruits and vegetables through food processing;
- (d) whether the Government is planning to take steps to promote exports of processed foods; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES  
(SHRI RAMESWAR TELI)

(a): Ministry has launched a new central sector scheme "Operation Greens – a scheme for integrated development of Tomato, Onion and Potato (TOP) value chain" with a budgetary allocation of Rs. 500 crores in November, 2018. Ministry has organized number of roadshows/workshops in the major TOP crops producing states for inviting the proposals in coordination with respective State Governments. Till date, Ministry have received total 24 project proposals applications for setting up of integrated value chain development projects, out of which, 5 projects have been approved under the scheme, having total project cost of ₹ 425.83 crore including grant in aid of ₹ 161.17 Cr. 6 project proposals are under consideration of the Ministry.

(b): Government is yet to take a decision in this matter.

(c): Under Operation Green scheme, one of five major components of integrated value chain development project is Quality production, under which, there is provision for providing quality inputs such as seeds, setting up of greenhouses/ protected cultivation, mechanization of farm practices and varietal changes based on market, for Tomato, Onion and Potato crops. In addition, Department of Agriculture, Cooperation & Farmers Welfare (DAC&FW) is also implementing Mission for Integrated Development of Horticulture (MIDH) for development of Horticulture in the Country under which Credit linked back ended subsidy is available for establishment of processing units of horticulture crops under the Mission.

(d) & (e): Yes, APEDA is promoting export of its scheduled agro products through APEDA's Medium Term Expenditure Framework (2017-18 to 2019- 20) financial assistance, following Scheme components are available for development and promotion of APEDA scheduled products:-

i. **Development of Infrastructure**

Assistance is available for Food Processing sector for purchase of insulated, reefer transport units, addressing missing gaps which may include facilities like x-ray, Screening equipment, Sortex, IQF, cooking/blanching line, filth / metal detector, sensors, vibrators or any new equipment or technology for food safety and quality requirements.

ii. **Development of Quality**

Strengthening of technical and managerial skills;

Assistance to National Referral Laboratory (NRL) and other Government /public sector/institutions for residues monitoring of agrochemicals, pesticides, Aflatoxins etc.;

Testing of water, soil residues of pesticide, veterinary drugs, hormones, toxins, heavy metals contaminants, microbial count, etc. in agricultural produce/products where residue-monitoring activity is implemented by APEDA. Laboratory for export testing and in-house lab equipment. Support for innovative ideas for infrastructure and quality improvement in agricultural and processed food sector.;

Introduction of new plant/seed/germplasm varieties for export oriented/varieties suitable for processing for identified produce for Grapes, Gherkins, Pineapple, White Onion, Groundnuts, Potato, Tomato, Onion etc.;

iii. **Market Development**

Development and dissemination of database, market intelligence. Participation in fairs/events/buyer-seller meets/reverses buyer seller meets, trade delegations, etc.

Assistance for Product development, R&D, Enhancement of Traceability, etc.;

Assistance for New Market/Product Development through conducting feasibility studies/assistance for trial shipment for fresh horticulture produce and Registration of Brand/IPR outside India.

iv. **Agri Export Policy (AEP)**

Government of India has announce the Agri Export Policy in December 2018. The Policy is under implementation. Promotion of Value Added products for export is an identified component under this policy.

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GOVERNMENT OF INDIA  
 MINISTRY OF FOOD PROCESSING INDUSTRIES  
 LOK SABHA  
 UNSTARRED QUESTION NO. 3721  
 ANSWERED ON 17<sup>TH</sup> MARCH, 2020

OPERATION GREEN PROGRAMME

3721. SHRI. B.B. PATIL:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government has received substantial response under the Operation Green Programme, which was started on pilot basis and if so, the details thereof;
- (b) whether the Government plans to implement it across the whole country;
- (c) the steps being taken by the Government to increase the production of fruits and vegetables through food processing;
- (d) whether the Government is planning to take steps to promote exports of processed foods; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES  
 (SHRI RAMESWAR TELI)

(a): Ministry has received 26 proposals for setting up of integrated value chain development projects since its launch in November' 2018. Out of which, Ministry approved 6 proposals, having total project cost of ₹ 359.44 crore including grant in aid of ₹ 130.60 Cr.

(b): Government is yet to take a decision in this matter.

(c): Under various scheme of Pradhan Mantri Kisan Sampada Yojana including Operation Green scheme, Ministry had approved various projects to build processing and preservation infrastructure. Increase in the processing capacity through these projects, results in increase of production of various fruit and vegetable crops. In addition, Department of Agriculture, Cooperation & Farmers Welfare (DAC&FW) is also implementing Mission for Integrated Development of Horticulture (MIDH) for development of Horticulture in the Country under which Credit linked back ended subsidy is available for establishment of processing units of horticulture crops under the Mission.

(d) & (e): Yes Sir. Agricultural and Processed Food Products Export Development Authority (APEDA), Ministry of Commerce & Industry is promoting export of its scheduled agro products through APEDA's Medium Term Expenditure Framework (2017-18 to 2019-20) financial assistance.

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*Appendix - IX*

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 19

Subject:            Request for dropping of Assurances given in replies to:-

- (i) Starred Question No. 4 dated 19 November, 2009 regarding "Crimes In Trains" (Annexure-I).
- (ii) Starred Question No. 63 dated 29 July, 2010 regarding "Crimes in Trains" (Annexure-II).
- (iii) Unstarred Question No. 1874 dated 05 August, 2010 regarding "Unified Force for Security" (Annexure-III)
- (iv) Unstarred Question No. 4360 dated 19 August, 2010 regarding "Theft and Crimes in Kerala Bound Trains" (Annexure-IV)
- (v) Unstarred Question No. 5003 dated 26 August, 2010 regarding "Looting in Trains" (Annexure-V)
- (vi) Starred Question No. 56 dated 11 November, 2010 regarding "Guidelines for Security of Passengers" (Annexure-VI)
- (vii) Unstarred Question No. 4951 dated 09 December, 2010 regarding "Act for Safety of Passengers" (Annexure-VII)
- (viii) Unstarred Question No. 1331 dated 03 March, 2011 regarding "Garib Nawaz Express Incident" (Annexure-VIII)
- (ix) Starred Question No. 70 dated 04 August, 2011 regarding "Crimes In Railways" (Annexure-IX)
- (x) Unstarred Question No. 819 dated 04 August, 2011 regarding "Cases of Drugging" (Annexure-X)
- (xi) Unstarred Question No. 2038 dated 11 August, 2011 regarding "Incidents of Crimes" (Annexure-XI)
- (xii) Unstarred Question No. 562 dated 24 November, 2011 regarding "Looting in UP Bound Trains" (Annexure-XII)
- (xiii) Unstarred Question No. 656 dated 15 March, 2012 regarding "Amendment in RPF Act" (Annexure-XIII)
- (xiv) Starred Question No. 372 dated 06 September, 2012 regarding "Integrated Security System" (Annexure-XIV)

The above mentioned Questions were addressed by various M.Ps., to the Minister of Railways. The contents of the Questions along with the replies of the Ministers are as given in Annexures I,II,III,IV,V,VI,VII,VIII,IX,X,XI,XII, XIII and XIV.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2012/Sec(Spl)/100/6 dated 11 January, 2013 had requested to drop the Assurances mentioned at Sl.Nos (i) to (xii) above on the following grounds:-

"The Ministry of Railways has accorded its approval for amendment in the RPF Act. Approval of the Ministries of the Home Affairs and the Law and Justice has also been obtained on the above proposal and on the advice of the Cabinet Secretariat, consultation with the States is under process which will be completed in due course. As the Ministry of Railways has already initiated requisite action in the above matter, it is for consideration that these Assurances may be closed."

4. The above request for dropping of the Assurances at Sl.Nos. (i) to (xii) above was considered by the Committee at their sitting held on 12 February, 2015 and it was decided not to drop the Assurances. The Committee, accordingly, presented their Twelfth Report (16th Lok Sabha) on 30 April, 2015 and observed that Ministry of Railways had accorded its approval for amendment in the RPF Act. Further, approval of the Ministry of Home Affairs and the Ministry of Law and Justice had also been obtained on the proposal and on the advice of the Cabinet Secretariat consultation with the States was under process. The Committee, therefore, desired that the process of consultation with the States might be expedited and the matter be brought to its logical conclusion. The Committee also expressed that they would like to be apprised of the progress made in the matter.

5. The Ministry of Railways *vide* O.M. No. 2012/Sec(Spl)/120/02 dated 21 January, 2013 had also requested to drop the Assurance mentioned at Sl.No. (xiii) above (USQ No. 656 dated 15.03.2012) on the same ground as mentioned in Para 3 above.

6. The request for dropping of the Assurance mentioned at Sl.No. (xiii) above was considered by the Committee at their sitting held on 08 October, 2014 and it was decided not to drop the Assurances. The Committee, accordingly, presented their Second Report (16th Lok Sabha) on 16 December, 2014 inter-alia recommending the Ministry to pursue the matter vigorously with the States so that the proposed amendments in RPF Act be given effect without further delay.

7. Further, The Ministry of Railways, *vide* O.M. No. 2012/Sec(Spl)/120/20 dated 22 March, 2013 had requested to drop the Assurance mentioned at Sl.No. (xiv) above (SQ No. 372 dated 06.09.2012) by citing the same reason as mentioned in Para 3 above and on the following grounds:-

"Obtaining the consent of all the concerned State Governments would take very long time. Therefore, it is not possible to indicate a time frame for fulfillment of the Assurance."

8. The above request for dropping of the Assurance mentioned at Sl.No. (xiv) above was considered by the Committee at their sitting held on 02 July, 2013 and it was decided not to drop the Assurance. The Committee, accordingly, presented their Thirty-Third Report (15th Lok Sabha) on 29 August, 2013 and observed that advice from the Cabinet Secretariat and consent from the State Governments were awaited. The Committee, therefore, desired that the matter be pursued and the defaulting States be reminded and the desired information from them be expedited for bringing amendment to RPF Act, 1957.

9. However, the Ministry of Railways *vide* OM No. 2012/Sec(Spl)/100/6/(Part) dated 24 December, 2019 have stated as under:-

"The proposal for amendment in RPF Act for empowering RPF to deal with passenger related offence could not materialize due to the proposal not being supported by the Ministry of Home Affairs (MHA). The Hon'ble Home Minister *vide* D.O. No. 19/45/2010-Judl. & PP dated 08.09.2015 informed the Hon'ble Minister of Railways

that the MHA did not support the proposal of the Ministry of Railways. The Ministry of Railways decided not to pursue the proposal further. However, proposal for amendment in the Railways Act 1989 to empower authorized officers to deal with seven (07) new sections covering the offences of theft of passenger belongings, eve teasing and drugging among others is under process."

10. In view of the above, the Ministry with the approval of the Minister of State for Railways, have again requested the Committee to drop the thirteen Assurances mentioned at Sl.Nos (ii) to (xiv) above.

The Committee may re-consider.

NEW DELHI

DATED: 25/11/2020



## LOK SABHA

STARRED QUESTION NO.4  
TO BE ANSWERED ON 19.11.2009

## CRIMES IN TRAINS

\* 4 SHRI HANSRAJ G. AHIR :  
SHRI P.T. THOMAS :

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

(a) the number of cases of crime including theft reported during the last three years and the current year in running trains;

(b) whether the safety of passengers is compromised due to the shortage of personnel in Railway Protection Force;

(c) if so, the steps taken to recruit personnel in the Railway Protection Force; and

(d) the other measures being taken by the Railways to prevent such crime cases?

## ANSWER

MINISTER OF RAILWAYS  
( रेल मंत्री )

(KUMARI MAMATA BANERJEE)

(a) to (d): A statement is laid on the Table of the Sabha.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF STARRED QUESTION NUMBER 4 BY SHRI HANSRAJ G. AHIR AND SHRI P.T. THOMAS TO BE ANSWERED IN LOK SABHA ON 19.11.2009 REGARDING CRIMES IN TRAINS.**

**(a): A statement showing the number of cases of theft & other crimes in running trains reported during the years 2006, 2007, 2008 & 2009**

**(Up to June) are attached at Appendix -I**

**(b) & (c): No, Madam. Augmentation of strength and filling up of vacancies is a continuous exercise.**

**(d): According to Entry No. 2 of the State List of the Constitution of India, 'Police' (including Railways and Village Police) is a State subject. Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are, therefore the statutory responsibility of the State Police, which they discharge through the Government Railway Police (GRP) of the State concerned.**

**The following measures have been taken for enhancing the security of passengers:-**

- 1. 3500 trains are escorted by RPF/ GRP daily on an average.**
- 2. Integrated Security scheme consisting of CCTV Surveillance system, access control system, personal and baggage screening system and Bomb detection and disposal system has been finalized and the same is under implementation at 195 sensitive stations at an estimated cost of Rs.344.31 crores.**
- 3. Dog Squads in Divisions and Zones are being augmented.**
- 4. Commando Training is being imparted to selected RPF staff.**
- 5. Steps have been taken to enhance the quality and content of the training of RPF.**

6. Under modernization scheme security gadgets are being procured at an estimated cost of Rs.67.09 crores and the weaponry is being upgraded for enhancing the striking capability of RPF.
7. 10% reservation for women has been made in the recruitment of all ranks to ensure better service to lady passengers.
8. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime. Joint patrolling and escorting with GRP is also undertaken in disturbed and sensitive area.
9. Changes in provision of The Railways Act 1980 are under examination to provide more powers to RPF in prevention and detection of crime in Railways.

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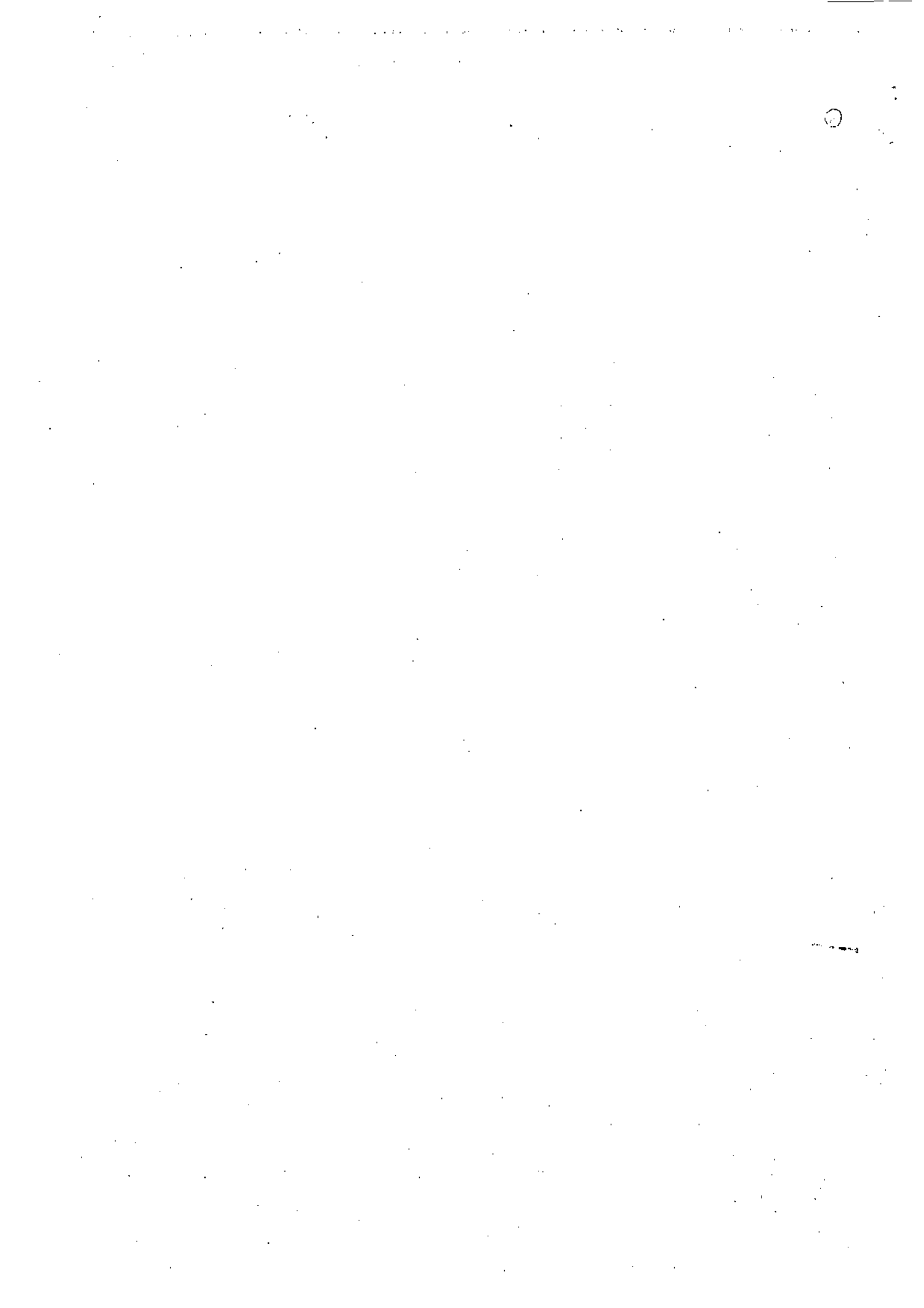


APPENDIX-I

APPENDIX REFERRED TO IN REPLY TO PART (a) OF STARRED QUESTION NO.4 BY SHRI HANSRAJ G. AMR AND SHRI P.T. THOMAS TO BE ANSWERED IN LOK SABHA ON 19.11.2009 REGARDING CRIMES IN TRAINS.

Years	Murder	Barotiy	Robbery	Drugging	TEPB*	Other IPC Crimes	Total
2006	40	113	207	363	5896	544	7073
2007	32	89	141	523	6179	666	7630
2008	26	77	140	486	6432	596	7757
2009 (up to June)	12	36	104	233	3491	273	4149

\* Train Of Passengers Holdings



LOK SABHA

STARRED QUESTION NO.63  
TO BE ANSWERED ON 29.07.2010

CRIMES IN TRAINS

\*63. SHRI P. VISWANATHAN:  
SHRI K.P. DHANAPALAN:

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

- (a) the number of cases of burglary, looting, drugging, hooligan activities and other crimes against passengers in various long distance trains and railway stations reported during each of the last three years, zone-wise and category-wise;
- (b) the progress made in the investigation of the cases and arrests made so far; and
- (c) the efforts made by the Railways to check such incidents and ensure fear free journey for the passengers in trains?

ANSWER

MINISTER OF RAILWAYS  
( रेल मंत्री )

(KUMARI MAMATA BANERJEE)

(a) to (c): A statement is laid on the Table of the Sabha.

\*\*\*\*\*

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF STARRED QUESTION NUMBER 63 BY SHRI P. VISWANATHAN SHRI K.P. DHANAPALAN TO ANSWERED IN LOK SABHA ON 29.7.2010 REGARDING CRIMES IN TRAINS.

(a) and (b): A Zone-wise statement showing the number of cases of burglary, loot, drugging, hooligan activities and other crimes against passengers in trains and railway stations reported during the last three years and the current year (January to June) is annexed herewith. Total arrests made are also shown in Appendix.

Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

(c): The following measures are being taken for the security of passengers:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.
6. Besides taking other measures, joint teams of RPF of different Zones Railways are also deployed in frequently affected trains to prevent the offences of Drugging.

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APPENDIX REFERRED TO IN REPLY TO PART (a) & (b) OF STARRED QUESTION NO. BY SHRI P.VISWANATHAN AND SHRI K.P.DHANAPALAN TO BE ANSWERED ON 07.07.2010 IN LOK SABHA REGARDING CRIMES IN TRAINS.

Rly	Year	Burglary (at Railway station)		Loot (Dacoity & Robbery)		Drugging		Hooligan activities		Other crimes		Total arrest	
		Train	Stns	Train	Stns	Train	Stns.	Train	Stns.	Train	Stns.	Train	Stns.
Central	2007	0	0	23	5	4	0	0	0	895	288	414	158
	2008	0	0	29	1	25	1	0	2	991	299	351	301
	2009	0	0	27	2	56	1	0	1	1022	299	394	188
	*2010	0	0	17	0	11	1	0	2	592	144	336	93
Eastern	2007	0	0	18	2	51	7	0	7	308	188	377	204
	2008	0	0	17	4	36	2	0	7	295	152	348	165
	2009	0	0	31	2	33	1	0	6	295	155	359	164
	*2010	0	0	13	1	25	1	0	4	181	110	219	116
East Central	2007	0	0	25	14	195	67	0	0	352	374	204	140
	2008	0	0	25	4	201	94	0	18	380	381	174	296
	2009	0	0	23	11	259	49	0	11	479	348	82	94
	*2010	0	0	11	5	67	12	0	1	272	199	42	52
East Coast	2007	0	0	0	0	8	3	0	0	31	115	19	41
	2008	0	0	0	0	9	5	0	0	30	162	9	31
	2009	0	0	0	0	33	3	0	0	77	218	11	19
	*2010	0	0	0	0	6	2	0	0	48	97	6	26
Northern	2007	0	0	6	2	32	22	1	2	459	630	282	408
	2008	0	0	7	6	14	5	1	0	382	693	182	442
	2009	0	0	9	9	15	4	0	0	369	511	131	330
	*2010	0	0	5	9	20	6	0	0	261	199	101	131
North Central	2007	0	0	6	0	24	0	0	0	298	64	52	21
	2008	0	0	5	1	8	0	0	0	305	59	46	37
	2009	0	0	5	4	14	1	0	0	306	66	39	43
	*2010	0	0	3	0	3	0	0	0	170	22	22	13
North Eastern	2007	0	0	8	1	28	3	0	0	54	13	22	7
	2008	0	0	3	3	2	0	0	0	50	26	16	19
	2009	0	0	4	2	4	2	0	0	44	17	21	15
	*2010	0	0	5	0	18	1	0	0	32	12	17	9
Northeast Frontier	2007	0	0	25	2	47	13	0	1	61	101	36	46
	2008	0	0	34	1	37	15	0	2	75	88	39	61
	2009	0	0	39	3	62	2	1	7	119	81	42	50
	*2010	0	0	23	0	17	1	0	2	83	43	13	2

North Western	2007	0	0	3	0	35	5	0	0	234	166	105	104
	2008	0	0	4	0	33	1	1	0	179	158	75	103
	2009	0	0	1	0	19	2	0	0	272	190	94	103
	*2010	0	0	2	1	6	3	0	0	104	71	34	53
Southern	2007	0	0	0	0	11	0	0	0	136	78	93	60
	2008	0	0	1	0	3	0	0	0	160	74	92	70
	2009	0	0	2	0	5	0	0	0	180	112	118	143
	*2010	0	1	3	0	4	0	0	0	132	54	64	59
South Central	2007	0	0	3	2	23	1	0	0	180	119	128	95
	2008	0	0	1	1	11	2	0	0	218	107	159	84
	2009	0	0	2	1	16	1	0	0	283	122	184	106
	*2010	0	0	1	0	5	1	0	1	139	93	59	78
South Eastern	2007	0	0	6	2	6	1	0	1	182	99	56	65
	2008	0	0	0	1	12	6	1	0	98	44	58	36
	2009	0	0	5	4	17	0	0	1	151	63	65	54
	*2010	0	0	1	1	8	2	0	0	66	27	43	25
South East Central	2007	0	0	2	3	7	0	0	0	156	79	21	21
	2008	0	0	2	3	6	0	0	0	208	60	24	18
	2009	0	0	1	6	12	0	0	1	259	77	45	46
	*2010	0	0	3	1	5	0	0	0	167	37	17	13
South Western	2007	0	0	2	3	21	0	0	0	130	33	1	6
	2008	0	0	6	0	11	0	0	0	114	43	19	6
	2009	0	0	10	7	6	0	0	0	189	88	16	49
	2010	0	0	4	3	9	1	0	0	109	41	6	15
Western	2007	0	0	19	17	38	6	0	12	800	430	437	213
	2008	0	0	11	14	26	3	1	25	915	422	452	380
	2009	0	0	6	8	32	0	1	20	874	385	432	325
	*2010	0	0	7	3	15	1	0	5	530	95	161	155
West Central	2007	0	0	2	6	43	2	0	1	103	270	240	559
	2008	0	0	6	3	33	2	0	0	227	206	205	562
	2009	0	0	18	6	36	0	0	0	267	154	167	368
	*2010	0	0	4	2	8	0	0	1	146	69	65	256
Total	2007	0	0	148	59	573	130	1	24	4379	3047	2487	2146
	2008	0	0	151	42	467	136	4	54	4627	2974	2249	2592
	2009	0	0	183	65	619	66	2	47	5156	2886	2200	2105
	*2010	0	1	102	26	247	32	0	16	3032	1313	1205	1096

\* Figures for 2010 are from January to June

LOK SABHA

UNSTARRED QUESTION NO. 1874  
TO BE ANSWERED ON 05.08.2010

UNIFIED FORCE FOR SECURITY

1874. SHRI PARTAP SINGH BAJWA :

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

(a) whether there is a proposal for setting up a unified force to deal with railway crimes; and

(b) if so, the details thereof and the time by which such a unified forces would come into being?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
( रेल मंत्रालय में राज्य मंत्री )

(SHRI K.H.MUNIYAPPA)

(a) & (b) Certain changes are under consideration to make the functioning of RPF more effective. Necessary action is being taken in this regard.



LOK SABHA

UNSTARRED QUESTION NO.4360  
TO BE ANSWERED ON 19.08.2010

## THEFT AND CRIMES IN KERALA BOUND TRAINS

4360. SHRI K. SUDHAKARAN:  
SHRI M. K. RAGHAVAN:  
SHRI A. VENKATA RAMI REDDY:

Will the Minister of RAILWAYS ( *रेल मंत्री* ) be pleased to state:

- (a) whether the Railways have conducted an enquiry into the recent incident of looting at Nizamuddin Railway Station wherein a large number of passengers of Kerala bound Duronto Express got looted;
- (b) if so, the details thereof and whether any enquiry has been conducted into the said incident;
- (c) if so, the details thereof;
- (d) the details of incidents of looting, theft and other crimes taken place in Kerala bound trains and in South Central Railway during last two years, year-wise;
- (e) the details of compensation provided by the Railways in each such case, year-wise; and
- (f) the measures taken to prevent such incidents in future along with the action taken against railway officials found involved in such incidents, if any?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

( *रेल मंत्रालय में राज्य मंत्री* )

(SHRI K. H. MUNIYAPPA)

(a) to (c): No incident of loot of passengers of Kerala bound Duronto Express was reported at Nizamuddin Railway station recently. However, an incident of theft of belongings of few passengers of Train no. 2284 Nizamuddin - Ernakulam Duronto Express took place at Nizamuddin Railway station on 26.06.2010 at about 21.00 hrs, when there was a sudden electricity failure before the departure of the train. Government Railway Police/ Nizamuddin apprehended one luggage lifter red handed with one stolen trolley bag. In this regard a case vide crime no. 61/10 dated 27.06.2010 under section 411 Indian Penal Code was registered at GRPS/ Nizamuddin.

On arrival of the train at Ernakulam Railway station on 29.06.2010, one of the passengers lodged a complaint with Government Railway Police/ Ernakulam regarding theft of his luggage and a case vide crime no. 047/10 dated 29.06.2010 under section 379 Indian Penal Code was registered. The case was transferred to Government Railway Police / Nizamuddin, where a case vide crime no. 73/2010 dated 28.07.2010 under section 379 Indian Penal Code has been registered.

(d): The details of incidents of loot, theft and other crimes took place in Kerala bound trains over Indian Railways during the years 2008 and 2009 are as under:-

Year	Loot	Theft	Other crimes
2008	1	315	66
2009	4	308	93

Cases reported in South Central Railway during the years 2008 and 2009 are as under:-

Year	Loot	Theft	Other crimes
2008	-	6	-
2009	-	10	-

(e): The details of compensation paid in cases of Robbery / Dacoity and Looting /theft are as under :-

Year	Amount of compensation paid (Rs. in lakhs) in case of	
	Death/Injury of passengers in Robbery/Dacoity	Looting /theft
2007-08	8.14	Nil
2008-09	5.8	Nil
2009-10	0.25	Nil
2010-11 (upto July)	2.24	Nil

(f): The following measures are being taken for the security of passengers:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.

5. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.

No Railway official has been found involved in the above incidents.

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GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS  
LOK SABHA

UNSTARRED QUESTION NO: 5003

ANSWERED ON: 26.08.2010

LOOTING IN TRAINS

ANANDRAO VITHOBA ADSUL

DHARMENDRA YADAV

BABAR GAJANAN DHARMSHI

VISHWA MOHAN KUMAR

R. THAMARAISELVAN

Will the Minister of

RAILWAYS

be pleased to state:-

- (a) whether the Lal Quila Express and Howrah-Amritsar Express trains have been looted in Bihar recently;
- (b) if so, the details of enquiry conducted in said cases;
- (c) whether the Railway Protection Force has failed to provide safety to the passengers in these trains;
- (d) if so, the action taken against the official responsible for such lapse;
- (e) whether the Railways have announced compensation to the passengers for the valuable articles looted by the dacoits;
- (f) if so, the details thereof; and
- (g) the number of passengers killed and injured in the said incidents and the steps taken by the Railways to prevent the recurrence of such incidents in future?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a) and (b): On 06.08.2010, Train No. 3111 Kolkata – Delhi Lal Quila Express was stopped by miscreants at Kundar Halt between Jamui – Mananpur Railway stations in Jhajha – Kiul section over East Central Railway in Bihar by pulling alarm chain. The miscreants numbering around 20/25 looted the passengers travelling in 4 sleeper coaches and 1 air-conditioned coach. On resistance by the Government Railway Police escorts, the miscreants opened fire causing bullet injury to one of the Constables. Government Railway Police/ Jhajha has registered a case vide crime no. 24/2010 dated 06.08.2010 under section 147, 148, 149, 323, 324, 353, 332, 224, 307, 379 Indian Penal Code and 27 Arms Act.

On the night of 08.08.2010 some miscreants looted the passengers of Train No. 3049 Howrah – Amritsar Express while the train was running between Lahabon and Telwa Block Halt in Jasidih – Jhajha section over Eastern Railway in Bihar. Government Railway Police/ Jhajha has registered a

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case vide crime no. 30/ 2010 dated 09.08.2010 under section 395 Indian Penal Code.

(c) and (d): No Railway Protection Force personnel was deployed in these trains.

(e) and (f): No, Madam. Railway rules do not provide compensation for loss of personal belongings carried by passenger in his charge unless booked for carriage against a receipt and unless it is proved that the loss, destruction, damage or deterioration was due to negligence or misconduct on its part or on the part of any of Railway personnel.

(g): No passenger was killed in the above incidents. However, one Constable of Government Railway Police and 15 passengers sustained injury in the incident took place in Train No. 3111 Lal Quila Express and 6 passengers sustained injury in the incident took place in Train No. 3049 Howrah - Amritsar Express.

'Policing on Railways' is a State subject and prevention of crime, registration of cases and their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Governments concerned which they discharge through the Government Railway Police (GRP) and Civil Police. Railways bear 50% cost of expenditure on the Government Railway Police. As such Railway has to depend largely on the State Governments. RPF does not have any legal power to prosecute the offenders involved in criminal offences like dacoity/ robbery/ theft of passengers' belongings, drugging etc.

Following measures are being taken by the Railways for the security of passengers:-

1. 1275 trains are escorted by Railway Protection Force daily on an average, in addition to escorting of 2200 trains by Government Railway Police of different States.
2. The Ministry of Railways has been closely coordinating with the State Governments for prevention and detection of crimes on Railways and maintenance of law and order.
3. A coordination meeting with the State Home Secretaries, officials of Ministry of Home Affairs, Intelligence Bureau and Railways was held on 20.01.2010 at Rail Bhavan, New Delhi.
4. Regular coordination meetings are being conducted with GRP and Civil Police by Railways at Zonal and Divisional level to review the crime position in Railways.
5. An amendment in the RPF Act is under examination to enable RPF to deal with the passenger related offences more effectively.

LOK SABHA

STARRED QUESTION NO. 56  
TO BE ANSWERED ON 11.11.2010

**GUIDELINES FOR SECURITY OF PASSENGERS**

\* 56. **SHRI MAROTRAO SAINUJI KOWASE:**  
**SHRI S.S. RAMASUBBU:**

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

- (a) whether the Railways have issued guidelines from time to time to Railway Protection Force (RPF) regarding security and safety of passengers and their belongings;
- (b) if so, the details thereof;
- (c) whether the Railways are aware of the increase in the incidents of extremists, bandh organisers and anti-social elements targeting the trains and other railway properties at regular intervals in various parts of the country;
- (d) if so, the number of such incidents reported during the last three years, till date; and
- (e) the steps taken by the Railways to prevent recurrence of such incidents and ensure adequate safety and security to the railway properties and the travelling public?

**ANSWER**

**MINISTER OF RAILWAYS**

( रेल मंत्री )

**(KUMARI MAMATA BANERJEE)**

(a) to (e) : A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 56 BY SHRI MAROTRAO SAINUJI KOWASE AND SHRI S.L. RAMASUBBU TO BE ANSWERED IN LOK SABHA ON 11.11.2010 REGARDING GUIDELINES FOR SECURITY OF PASSENGERS.

(a): Yes, Madam. 'Policing' on Railways is a State subject. Prevention of crime, registration/ investigation of cases and maintenance of law and order in Railway are the statutory responsibility of the State Governments concerned, which they discharge through Government Railway Police (GRP) and the Civil Police. Railway Protection Force does not have any legal power to prosecute the offenders involved in criminal offences on Railways.

However, necessary guidelines / Instructions are being issued from time to time from Railway Board to Railway Protection Force officers to coordinate with Government Railway Police and Civil Police to take necessary steps jointly to ensure security of passengers and their belongings.

(b): RPF officers have been advised to hold frequent coordination meetings with Government Railway Police and State Police Authorities to share crime intelligence, analyse crime trends, to impress upon them for arresting the gangs operating and to take joint preventive measures for controlling crimes. They have been advised to make surprise checks in the worst affected trains in crime prone areas/sections to make the RPF and GRP escorts more effective.

RPF officers have also been advised to constitute joint teams of RPF and GRP to detect the cases of passengers offences of serious nature reported frequently. They have been advised to deploy maximum force jointly with GRP and Local Police during bandh/agitation by various activists/outfits including Left Wing Extremists (LWE) for safety and security of passengers and their belongings.

(c) and (d): There has been a rise in the incidents of attacks by various extremist groups and other outfits on critical infrastructure of Railways. The Railways because of its vast network and expanse, has become a soft target for them. The incidents of attacks of LWE and other outfits reported during the last two years and the current year are as under:-

Year	No. of incidents of attack	No. of Bandhs
2008	30	391
2009	60	309
2010	66	224 (Upto October)

**(e): Steps taken for safety and security of passengers and their belongings:-**

(i) Nominated trains are escorted by Government Railway Police (GRP) and Railway Protection Force (RPF) on the vulnerable sections / areas. 1275 trains are being escorted by RPF daily on an average, in addition to escorting of about 2200 trains daily by GRP.

(ii) The Ministry of Railways has been closely coordinating with the State Governments for prevention and detection of crimes on Railways and maintenance of law and order.

(iii) A coordination meeting with the State Home Secretaries, officials of Ministry of Home Affairs, Intelligence Bureau and Railways was held at Rail Bhavan, New Delhi in which various security issues were discussed encompassing almost all the aspects concerning passenger security, tackling Naxal / Militancy problems etc.

(iv) An amendment in the Railway Protection Force Act has been approved by the Railway Ministry and is being sent to the Ministry of Law and Justice to enable Railway Protection Force to deal with the passenger related offences more effectively.

(v) An Integrated Security System costing Rs. 353 crores has been approved to strengthen surveillance mechanism over sensitive and vulnerable Railway stations. In the first phase, it is being implemented at 202 sensitive Railway stations.

(vi) On the request of Railways, Ministry of Home Affairs, Govt. of India has issued directions to the State Governments of Andhra Pradesh, Chhattisgarh, Jharkhand, Madhya Pradesh, Orissa, Bihar and West Bengal to make additional deployment of Civil Police, GRP and Central Para Military Forces to avoid attacks on Railway infrastructure and avert any likely disaster.

LOK SABHA

UNSTARRED QUESTION NO.4951  
TO BE ANSWERED ON 09.12.2010

ACT FOR SAFETY OF PASSENGERS

4951. SHRI P.R. NATARAJAN:

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

(a) whether the Railways have any Act in place for protection and security of railway passengers in the country;

(b) If so, the details thereof;

(c) If not, whether the Railways propose to introduce any such Act; and

(d) If so, the details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
( रेल मंत्रालय में राज्य मंत्री )

(SHRI K.H.MUNIYAPPA)

(a) to (d) Yes, Madam. A proposal to amend the RPF Act in order to strengthen the Railway Protection Force, is presently under consideration.

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## LOK SABHA

UNSTARRED QUESTION NO. 1331  
TO BE ANSWERED ON 03.03.2011

## GARIB NAWAZ EXPRESS INCIDENT

1331. SHRI YASHVIR SINGH:  
SHRI NEERAJ SHEKHAR:  
DR. ARVIND KUMAR SHARMA:  
SHRIMATI JAYA PRADA:

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

- (a) whether the Railways are aware of robbery and molestation of passengers in Garib Nawaj Express from Ajmer to Kishanganj on February 8, 2011;
- (b) if so, the details thereof; and
- (c) the details of action taken to ensure the safety of passengers from robbers and hooligans ?

## ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

( रेल मंत्रालय में राज्य मंत्री )

( SHRI K. H. MUNIYAPPA )

(a) and (b) : On 08.02.2011, 7-8 miscreants looted 18 passengers travelling by train No. 15716 Garib Nawaz Express between Delhi Junction and Delhi Shahdara. In this connection a case vide crime No. 18/11 under section 323, 395, 397, 504 and 506 Indian Penal Code has been registered by Government Railway Police/Delhi Main. 3 accused persons have been arrested in this case. No incident of molestation has been reported.

(c) Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on

running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Government Railway Police. Railway Protection Force (RPF) supplements the efforts of Government Railway Police (GRP) by deploying escorts in important trains in affected areas.

Following measures are being taken by the Railways to check such incidents and ensure fear free journey for the passengers in trains:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV camera network, access control, anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Passenger awareness programmes are organized frequently to sensitize the travelling public about the modus operandi adopted by the criminals to fleece the passengers.
5. An amendment in the RPF Act is under examination to enable RPF to deal with the passenger related offences more effectively.



**LOK SABHA**

**STARRED QUESTION NO. 70  
TO BE ANSWERED ON 04.08.2011**

**CRIMES IN RAILWAYS**

**†\*70. SHRI NARAYAN SINGH AMLABE:**

**Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:**

- (a) whether the Railways have taken note of incidents of theft/robbery/train snatching etc. in the trains especially under the West-Central Railway zone;**
- (b) if so, the details thereof; and**
- (c) the steps taken to ensure the safety and security of passengers?**

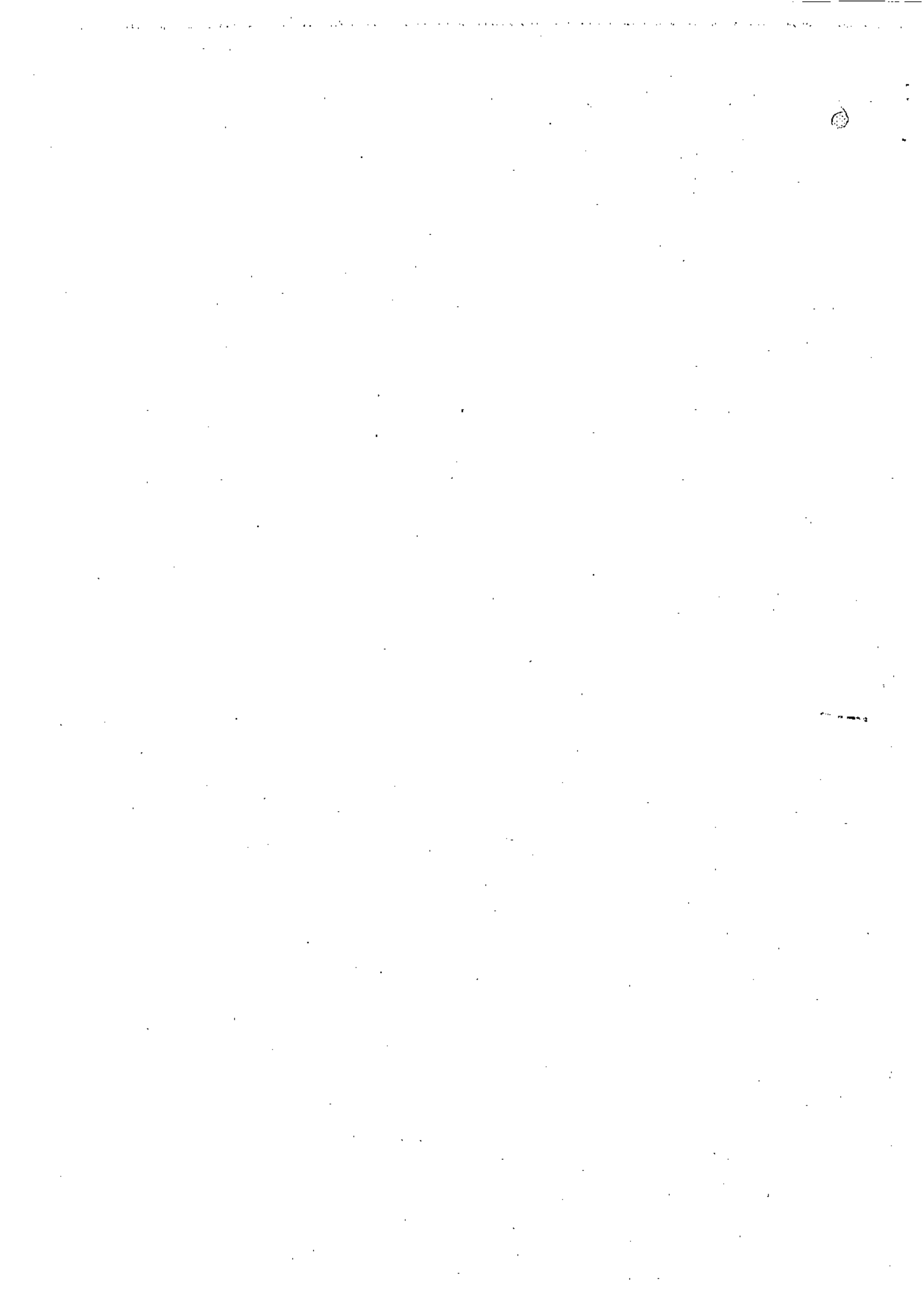
**ANSWER**

**MINISTER OF RAILWAYS**

**( रेल मंत्री )**

**(SHRI DINESH TRIVEDI)**

- (a) to (c): A Statement is laid on the Table of the House.**



STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO. 70 BY SHRI NARAYAN SINGH AMLABE TO BE ANSWERED IN LOK SABHA ON 04.08.2011 REGARDING CRIMES IN RAILWAYS.

(a) and (b): The number of cases of theft, robbery and chain snatching etc. especially reported in trains over Indian Railways during the years 2009, 2010 and 2011 (January to June) are as under:

YEAR	NO OF CASES REPORTED IN TRAINS		
	THEFT	ROBBERY	CHAIN SNATCHING
2009	5477	198	494
2010	5995	302	564
2011 (January to June)	3527	126	338

Number of cases of theft, robbery and chain snatching etc. especially reported in trains over West Central Railway Zone during the year 2009, 2010 and 2011 (January to June) are as under:-

YEAR	NO OF CASES REPORTED IN TRAINS		
	THEFT	ROBBERY	CHAIN SNATCHING
2009	916	18	10
2010	861	8	9
2011 (January to June)	439	9	7

(c): Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

However, the following measures are being taken by the Railways for security of the passengers:-

1. 1275 trains are escorted by Railway Protection Force daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States daily.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through Close Circuit

Television Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.

3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment in the Railway Protection Force Act to enable Railway Protection Force to deal with the passenger related offences more effectively is under active consideration.

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## LOK SABHA

UNSTARRED QUESTION NO. 819  
TO BE ANSWERED ON 04.08.2011

## CASES OF DRUGGING

819. SHRI S. R. JEYADURAI :  
SHRI KODIKKUNNIL SURESH :

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

- whether cases of drugging of innocent passengers at Railway Stations and running trains have come to the notice of the Railways;
- If so, the details thereof;
- the number of such cases detected during the last three years and the current year, year-wise; and
- the steps taken by the Railways to check such criminal activities?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

( रेल मंत्रालय में राज्य मंत्री )

( SHRI K.H.MUNIYAPPA )

(a) to (c): The number of cases of drugging reported in railway stations and in running trains over Indian Railways during the year 2008, 2009, 2010 and 2011 (January to June) are as under:-

Year	No. of cases	
	Reported	Detected
2008	603	293
2009	685	367
2010	783	360
2011 (January to June)	528	236

(d): Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

However, the following measures are being taken by the Railways for security of the passengers:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States daily.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment in the Railway Protection Force Act to enable Railway Protection Force to deal with the passenger related offences more effectively is under active consideration.

\* \* \* \* \*

## LOK SABHA

UNSTARRED QUESTION NO. 2038  
TO BE ANSWERED ON 11.06.2011

## INCIDENTS OF CRIMES

2038. SHRI K. C. SINGH 'BABA':  
SHRI P. T. THOMAS:  
SHRI JAGDISH SHARMA :  
SHRIMATI PRIYA DUTT :  
SHRI S. PAKKIRAPPA :  
SHRI KAUSHALENDRA KUMAR:

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

- (a) whether the Railways are aware that an incident of eve-teasing and misbehaviour with women passengers in ladies compartment of New Delhi to Palwal EMU train that happened in the month of April, 2011;
- (b) if so, the details thereof and the action taken against security personnel deployed in the said train for their negligence;
- (c) the total number of incidents of theft, burglary, eve-teasing, looting and murders reported in trains since January, 2010, zone-wise; and
- (d) the steps being taken by the Railways for ensuring the safety of passengers?

## ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

( रेल मंत्रालय में रेल राज्य मंत्री )

( SHRI K.H.MUNIYAPPA )

(a): On 07.04.2011, it was published in Dainik Jagran Newspaper that an incident of eve-teasing and misbehavior with women passengers in ladies compartment of New Delhi to Palwal EMU train had taken place on 05.04.2011. During enquiry by Government Railway Police / Faridabad, the lady passenger named in the newspaper, denied the incident.

(b): Does not arise.

(c): A statement is laid on the Table of the House.

(d): Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

However, the following measures are being taken by the Railways for security of the passengers:-

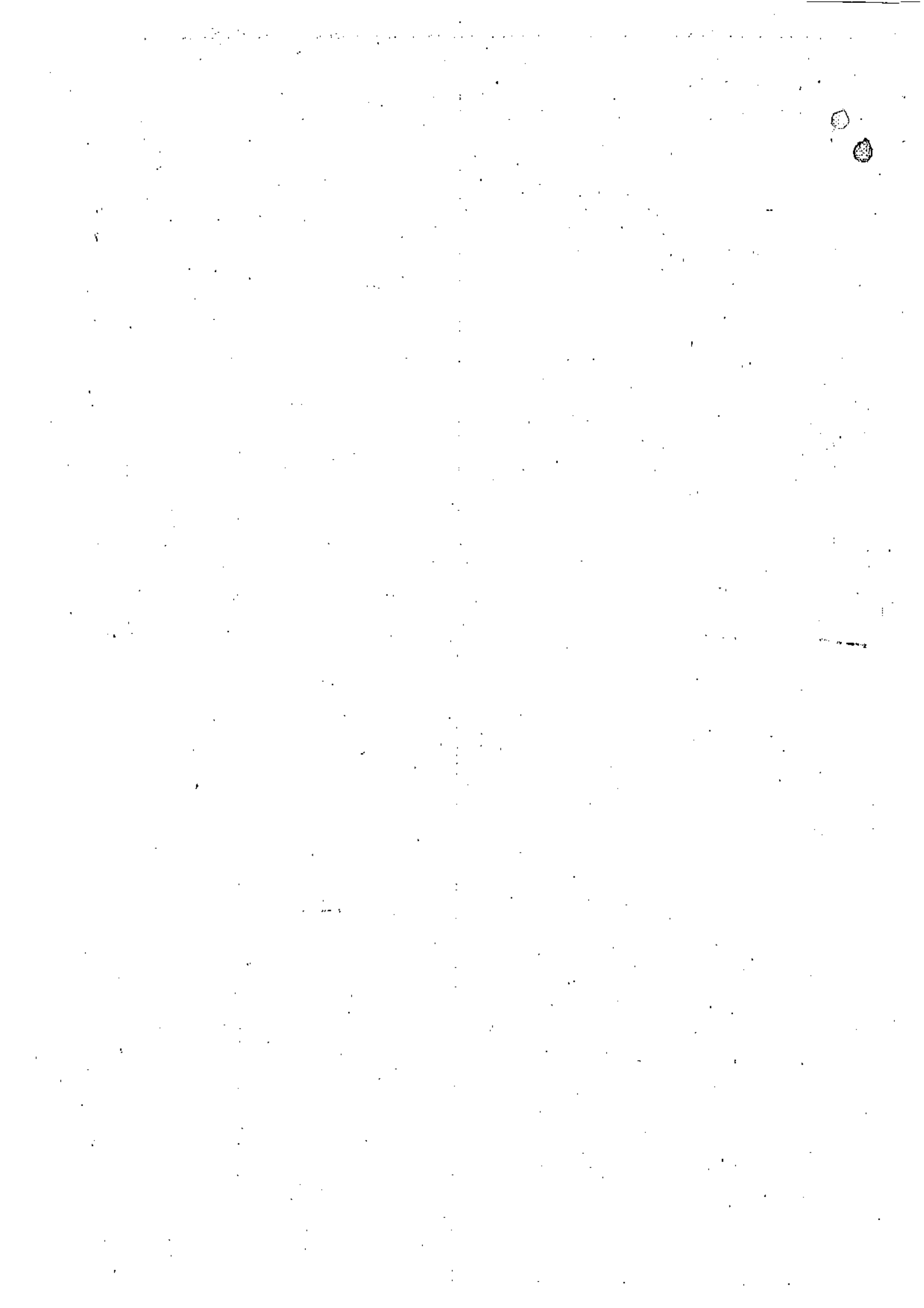
1. 1275 trains are escorted by Railway Protection Force daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through Close Circuit Television Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment in the Railway Protection Force Act to enable Railway Protection Force to deal with the passenger related offences more effectively is under active consideration.



STATEMENT REFERRED TO IN REPLY TO PART (C) OF THE UNSTARRED QUESTION NO. 2038 ASKED BY SHRI K. C. SINGH 'BABA', SHRI P. T. THOMAS, SHRI JAGDISH SHARMA, SHRIMATI PRIYA DUTT, SHRI S. PAKKIRAPPA AND SHRI KAUSHALENDRA KUMAR TO BE ANSWERED IN LOK SABHA ON 11.08.2011 REGARDING INCIDENTS OF CRIMES.

INCIDENTS OF THEFT, BURGLARY, EVETEASING, LOOTING AND MURDER REPORTED IN TRAINS ZONE-WISE DURING THE PERIOD JANUARY 2010 TO JUNE 2011.

Railway	Year	NUMBER OF CASES REPORTED				
		Theft	Burglary	Eveteasing	Loot	Murder
Central	2010	845	0	5	29	5
	2011	615	0	1	16	1
Eastern	2010	322	0	1	28	1
	2011	175	0	1	4	1
East Central	2010	510	0	0	40	4
	2011	304	0	0	20	4
East Coast	2010	262	0	0	1	0
	2011	98	0	0	4	0
Northern	2010	500	0	18	18	4
	2011	284	0	6	8	4
North Central	2010	505	0	6	7	0
	2011	360	0	2	8	0
North Eastern	2010	54	0	0	16	1
	2011	30	0	0	8	0
Northeast Frontier	2010	115	0	0	10	0
	2011	59	0	0	5	0
North Western	2010	227	0	7	0	0
	2011	145	0	0	0	0
Southern	2010	408	0	20	2	0
	2011	186	0	24	04	0
South Central	2010	463	0	5	20	1
	2011	259	0	3	5	0
South Eastern	2010	145	0	0	1	1
	2011	63	0	0	4	0
South East Central	2010	336	0	1	9	0
	2011	136	0	0	2	0
South Western	2010	175	0	0	5	0
	2011	127	0	0	12	0
Western	2010	589	0	0	13	1
	2011	422	0	0	2	0
West Central	2010	861	0	11	8	0
	2011	439	0	5	2	2
TOTAL	2010	5995	0	74	207	18
	2011	3527	0	42	104	12



UNSTARRED QUESTION NO. 562  
TO BE ANSWERED ON 24.11.2011

LOOTING IN UP BOUND TRAINS

562. SHRIMATI BOTCHA JHANSHI LAKSHMI

Will the Minister of RAILWAYS ( *रेल मंत्री* ) be pleased to state:

- (a) whether the Railways are aware of the fact that three trains were looted within 35 minutes between Moradabad and Rampur Junctions in Uttar Pradesh (UP);
- (b) if so, the details of the losses suffered by passengers and the steps taken by the Railways to nab the culprits;
- (c) whether any compensation has been paid to the looted passengers; and
- (d) the concrete steps taken by the Railways to ensure the safety and security of passengers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

( *रेल मंत्रालय में राज्य मंत्री* )

( SHRI K.H.MUNIYAPPA )

(a) & (b) On 07.09.2011, miscreants looted the passengers travelling in trains no. 14574 (Amritsar - Jaynagar) Saheed Express, 12230 (New Delhi - Lucknow) Lucknow Mail and 14512 (Saharanpur - Allahabad) Nauchandi Express in Mundapandey - Dalpatpur section between 03.25 hours and 05.35 hours over Moradabad Division of Northern Railway in Uttar Pradesh.

Seven lady passengers lost their ear-rings, cash Rs. 3,600/-, one mobile phone and one payal in the above three incidents.

Government Railway Police/ Rampur has registered case crime no. 199/2011 & 200/2011 under section 395 and 201/2011 under section 392 Indian Penal Code and arrested one accused in case crime no. 199/2011.

(c): No, Madam.

(d) Prevention and registration of crime and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. However, Railway Protection Force supplements the efforts of Government Railway Police by deploying their staff for escorting of important trains in affected areas and for access control duties at important Railway stations.

The following measures are being taken for the security of passengers:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Networks, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway Stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.
5. Close monitoring of the cases are being done.

**UNSTARRED QUESTION NO. 656  
TO BE ANSWERED ON 15.03.2012**

**AMENDMENT IN RPF ACT**

**656. SHRI ADHALRAO PATIL SHIVAJI :  
SHRI KODIKKUNNIL SURESH :  
SHRI D.B.CHANDRE GOWDA :  
SHRI GAJANAN D. BABAR :  
SHRI DHRUVA NARAYANA :  
SHRI ASADUDDIN OWAISI :  
SHRI DHARMENDRA YADAV :**

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) whether the Railways are proposing to withdraw of the Government Railway Police (GRP) from providing security to railway premises;  
(b) if so, the details thereof;  
(c) whether the Railways proposes to amend the Railway Protection Force (RPF) Act to empower the Central force under Railways with police power to effectively deal with crimes in trains and railway stations;  
(d) if so, the details thereof and whether some State Governments have strongly opposed the aforesaid move; and  
(e) if so, the reaction of the Railways thereto?

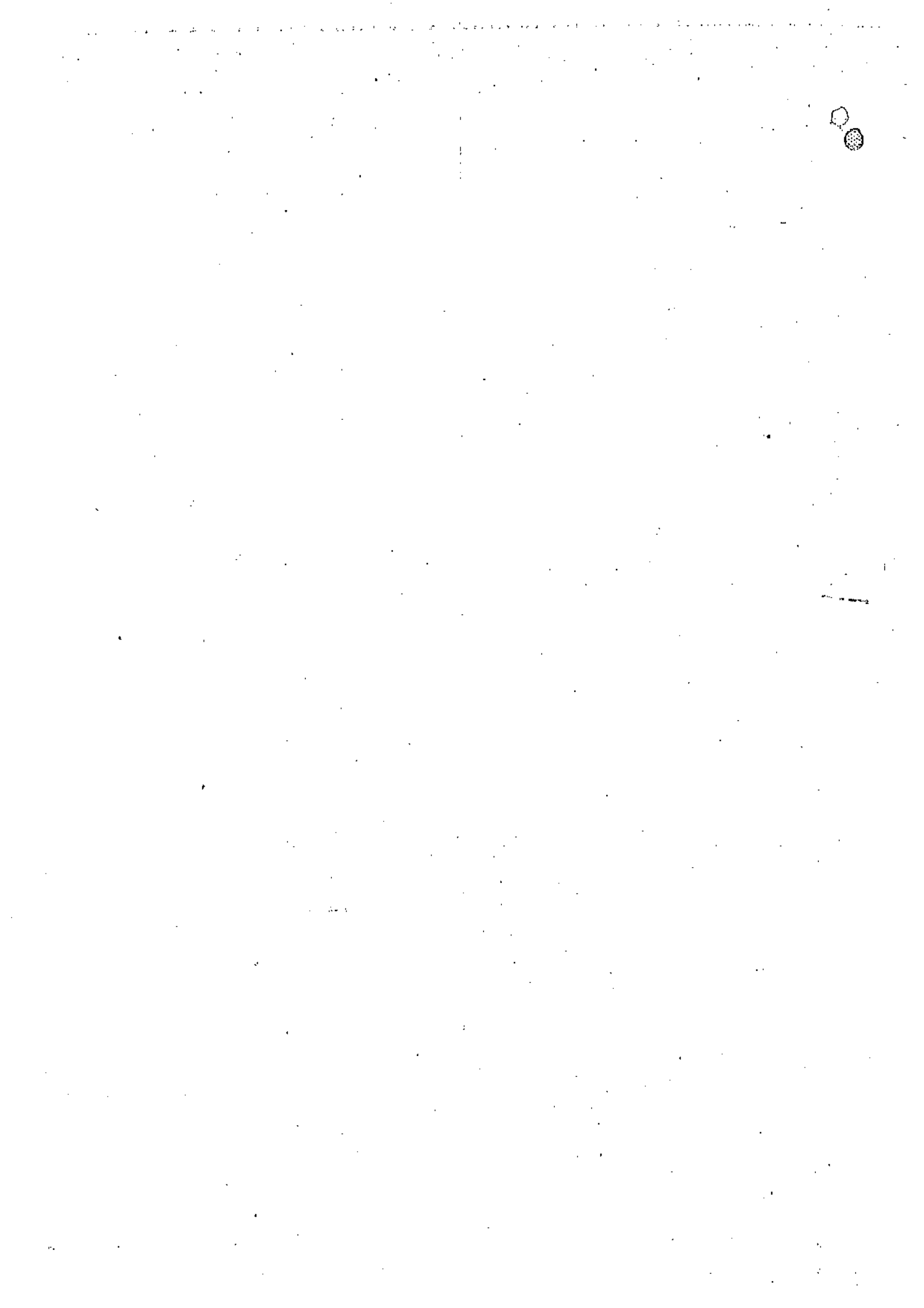
**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
( रेल मंत्रालय में राज्य मंत्री )**

**(SHRI K.H.MUNIYAPPA)**

(a) to (e) A proposal has been moved for amendment in the Railway Protection Force Act 1957 (RPF Act) to empower the RPF to deal with passenger related crime in passenger areas . The proposal envisages two tier security system over railways comprising of the RPF and District police in place of presently prevailing three tier system of RPF, GRP and District Police. The proposal to give effect to the above is under consideration, in consultation with all stake holders including the State Governments.

\*\*\*\*\*



## LOK SABHA

STARRED QUESTION NO.372  
TO BE ANSWERED ON 06.09.2012

## INTEGRATED SECURITY SYSTEM

\*372. SHRI KALIKESH N. SINGH DEO:  
SHRI P.KARUNAKARAN:

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) the salient features of the Integrated Security System indicating its effectiveness since its introduction;
- (b) whether suggestions have been received from various quarters for amending/review mechanism for the passengers related crimes as the present system suffers from deficiencies on account of jurisdiction constraint of crime occurrence; and
- (c) If so, the details thereof?

ANSWER

MINISTER OF RAILWAYS

(रेल मंत्री)

(SHRI MUKUL ROY)

(a) to (c): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO. 372 BY SHRI KALIKESH N. SINGH DEO AND SHRI P.KARUNAKARAN TO BE ANSWERED IN LOK SABHA ON 06.09.2012 REGARDING INTEGRATED SECURITY SYSTEM.

(a) Based on the report of a seven member Committee nominated by the Ministry of Railways and further deliberations, an Integrated Security System has been approved to strengthen surveillance mechanism over 202 sensitive stations of the country. The Integrated Security System comprises of following broad areas :

- (i) Internet Protocol based Close Circuit Television (CCTV) surveillance system with video analytics and recording facility.
- (ii) Access control
- (iii) Personal and baggage screening system
- (iv) Bomb Detection and Disposal System

Implementation of the Integrated Security System is under process over zonal railways.

The System has been envisaged to have a multiple checking, starting from entry to the station premises and continuing till the boarding of the train by passengers. Area to be covered under the above System include entry/exit points, circulating area, concourse, platforms, parcel area, foot over bridge, washing line, vehicle entry point etc.

Automatic vehicle scanners are being provided at entry gates from where vehicles enter into the station premises. For baggage screening, X-ray baggage scanner is being provided. For explosive detection, provision of explosive vapour detector and sniffer dogs is being made at nominated railway stations.



The System is being implemented at an approved cost of ₹ 353 crores for which budgetary allocation has been provided in Works Programme.

Contract for implementation of the system over 74 railway stations falling over South Western Railway, North Western Railway, Northeast Frontier Railway, South Central Railway, Southern Railway, Central Railway, Northern Railway and Metro Railway, Kolkata has already been awarded and work is under progress. Matter is under tendering process over remaining zonal railways.

(b) & (c) : At present, a three tier security system is prevailing over Indian Railways :

- (i) District Police: Security of tracks, bridges and tunnels.
- (ii) Government Railway Police (GRP): GRPs are a wing of the State Police exclusively for prevention and detection of crime and maintenance of law and order in station premises/circulating areas and trains. 50% of the cost of Government Railway Police is borne by the Railways and the balance is paid by the State Governments concerned.
- (iii) Railway Protection Force (RPF): Railway Protection Force functions under the Ministry of Railways. The Force has been entrusted with the responsibility of protection and security of Railway Property, passenger area and passengers and for matters connected therewith.

By an amendment in the RPF Act in the year 2003, role and responsibility of RPF was extended to cover the security of passengers. However, no legal power has yet been given to RPF to deal with passenger related offences. There are also problems of jurisdiction among GRPs of various States in cases of offences committed in long distance trains. Standing Committee on Railways also recommended in its report to empower RPF to deal with passenger offences. Accordingly, the then Hon'ble Minister for Railways announced in the Parliament to bring a comprehensive Bill for providing passenger security.

Accordingly, to empower the RPF to ensure effective security to passengers in passenger area, comments of States have been solicited on a proposal to amend the RPF Act, 1957. Comments have so far been received from 12 States. The issue is being pursued with the State Governments.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 20

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4014 dated 10 August, 2017 regarding "Maintenance Free Highways."

On 10 August, 2017, Shri R. Parthipan, M.P, addressed an Unstarred Question No. 4014 to the Minister of Road Transport and Highways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways vide O.M. No. H-11016/08/2017-S&R(R) dated 05 January, 2018 had requested to drop the Assurance on the following grounds:-

"That the complete available information was given at the time of reply. It is an experimental work of three years duration with date of signing of Memorandum of Understanding (MOU) with IIT, Kharagpur as 12.07.2016. As the experimental work for research is in progress and final recommendations shall be available only after 11.07.2019, it may not be possible to arrive at any conclusion during experimentation"

4. The above request was not acceded to by the Committee at their sitting held on 04.12.2019.

5. However the Ministry of Road Transport and Highways vide O.M. No. H-11016/08/2017-S&R (R) dated 05 March, 2020 have stated as under:-

"It is to submit that the complete information was furnished at the time of reply (copy enclosed) as per the requirement of the Question Research works are assigned by the Ministry/NHAI to research/academic institutions for evolving new technology/material and based on their outcome necessary standard/specifications are evolved/ updated. Hence, the answer given by this Ministry may not be qualified as an Assurance. As regards the experimental work assigned to IIT Kharagpur by the National Highways Authority of India, the status of these works are as are under:-

(a) An MOU was signed with IIT, Kharagpur for Laboratory & Field Investigations on Paneled Cement Concrete Pavements and Development of High Modulus Asphalt Mixes.

(b) The laboratory studies on fiber reinforced panel cement concrete pavements including fatigue life of these pavements has been completed. The test sections have been constructed near Ghatshila and Bahargora towns of Jharkhand State of NH-33. FWD studies have been conducted during Jan'18, May'18, Jan'19, Mar'19, May'19 & Jan'20. The other studies are likely to be done during May'20.

(c) The laboratory studies for developing high modulus bituminous mixes have been completed. The test sections have been evaluated structurally using the FWD during Jan'18 and Dec'18/Jan'19. Two more cycles are likely to be completed by Mar'20 and Jun'20. As stated above trial sections have already been constructed and research work is in progress. Further the timeline for adopting of research scheme may not be fixed, since various technical aspects are to be looked into based on performance of trial sections."

4. In view of the above, the Ministry, with the approval of Minister of State for Road Transport and Highways, have requested the Committee to drop the Assurance.

The Committee may re-consider.

DATED :- 25/11/2020

NEW DELHI:

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 4014  
ANSWERED ON 10<sup>TH</sup> AUGUST, 2017

MAINTENANCE FREE HIGHWAYS

4014. SHRI R. PARTHIPAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS  
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the National Highways Authority of India (NHAI) and IIT-Kharagpur collaborative research project to develop technology to construct long lasting maintenance free highways is progressing well;
- (b) if so, the details thereof;
- (c) whether the IIT has communicated any success in its experiments conducted so far, if so, the details thereof; and
- (d) whether the Government is planning to use the new system on selected roads, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT & HIGHWAYS  
(SHRI PON. RADHAKRISHNAN)

(a) to (d) The National Highway Authority of India has assigned the works of Laboratory & Field Investigations on Paved Cement Concrete Pavements for Highways and Research proposal on Development of High Modulus Asphalt Mixes for India Highways to IIT-Kharagpur and same are in still on experimental stage.

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**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 24

*Appendix - XI*

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 1680 dated 16.12.2013 regarding "District Level Sports Schools".

On 16 December, 2013, Shri D.K.Suresh, M.P. addressed an Unstarred Question No. 1680 to the Minister of Youth Affairs and Sports. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Youth Affairs and Sports within three months from the date of the reply but the Assurance is yet to be implemented.
3. In this regard, the Ministry of Youth Affairs and Sports (Department of Sports) *vide* O.M.F.No. 6-53/MYAS/PYKKA/2013/191-192 dated 09 January, 2020 have stated as under:-

"The original concept to establish District Level Sports Schools (DLSSs) for Identification and Nurturing of Sporting Talent (INSTAL) in the country was converted into National Sports Talent Search System (NSTSS). The NSTSS has since been merged in the "Khelo India - National Programme for Development of Sports". The Khelo India Scheme was further revamped with twelve verticals which inter-alia included a dedicated vertical "Talent Search and Development". The vertical aims to provide a platform for Identification of talented sportsperson in Priority Sports Disciplines in which the country has potential/advantage. So far 2740 athletes have been selected from various national championships, open selection trials and assessment camps from Khelo India Games for assistance under 'Talent Search and Development' vertical.

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for Youth Affairs and Sports, have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 25/11/2020

NEW DELHI

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
LOK SABHA

UNSTARRED QUESTION NO: 1680

ANSWERED ON: 16.12.2013

DISTRICT LEVEL SPORTS SCHOOLS

D.K.SURESH

Will the Minister of

be pleased to state:-

YOUTH AFFAIRS AND SPORTS

- (a) whether the Government has any proposal to establish sports schools in every district in the country;
- (b) if so, the details thereof and the number of such schools established so far, State-wise;
- (c) whether the Government has received any proposal to establish such schools from various States including Karnataka; and
- (d) if so, the details thereof and the response of the Government thereto?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS  
(SHRI JITENDRA SINGH)

(a) to (d) It is proposed to develop a District Level Sports School (DLSS) in every district of the country so as to identify and nurture sporting talent in the country. The whole project is still at the conceptual stage. Hence, no details can be provided at this juncture.



MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES

(2020-2021)

(SEVENTEENTH LOK SABHA)

FIRST SITTING

(03.12.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annex, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

**WITNESSES**

XXXXX

XXXXX

XXXXX

XXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) chalk out future programme of the Committee; (ii) consider and adopt 14 draft Reports;

10

(iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 61 pending Assurances; and  
(iv) take oral evidence of the representatives of the Ministry of Civil Aviation regarding pending Assurances.

2.    XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX

3.    XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX

4.    The Committee then took up 25 Memoranda (Memorandum Nos. 2 to 26) containing 61 Assurances for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 37 Assurances as per details given in Annexure I\* and to pursue the remaining 24 Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

5.    XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX

6.    XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX

7.    XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX

8.    XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX

9.    XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX

10.   XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX

11.   XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX

*The Committee then adjourned.*

**\* Not enclosed.**



Annexure-II

COMMITTEE ON GOVERNMENT ASSURANCES (2021-2021)

Statement Showing Assurances not dropped by the Committee on Government Assurance (2020-2021) at their sitting held on 03.12.2020

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1.	2	SQ No. 23 dated 19.11.2019 (Supplementary by Shri Rajiv Pratap Rudy, M.P.)	Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare)	Promotion of Bio-Fertilizers	The Ministry has requested for dropping of the Assurance on the ground that the subject of the Assurance pertains to Indian Council of Medical Research (ICMR), Ministry of Health and Family Welfare and they have in turn informed that they are conducting a project named "A Multi-centric Study to Assess Exposure and Health Effects of Pesticides" and the results of this study are likely to be available in January, 2022. The contention of the Ministry is untenable since an Assurance cannot be dropped merely on the ground that its implementation may take more time than the specified period of 3 months. Considering the pressing need to assess the health effects of pesticides, the Committee feel that the Assurance should be brought to its logical end and hence they direct the Ministry to pursue the matter



S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
2.	7	SQ No. 01 dated 21.06.2019 (Supplementary by Smt. Maneka Sanjay Gandhi, M.P.)	Environment, Forest and Climate Change	Planting of Trees in Institutions of Higher Learning	<p>vigorously and the results of the study be invariably made available to all concerned for taking appropriate follow-up action. The Committee would also like to be apprised of the initiatives taken and progress made in the matter.</p> <p>The Committee find that all the three parts/aspects of the Assurance have been taken care of with appropriate action and hence in sum and substance, the Assurance has been fulfilled. The Ministry should, therefore, furnish the Implementation Report to the Ministry of Parliamentary Affairs for being laid on the Table of the House.</p>
3.	8	SQ No. 01 dated 21.06.2019 (Supplementary by Shri Kaushal Kishore, M.P.)	Environment, Forest and Climate Change	Planting of Trees in Institutions of Higher Learning	<p>The Committee find that the fundamental principle of the Yojana covers the Assurance given by the Minister and hence in sum and substance, the Assurance has been fulfilled. The Ministry, therefore, should furnish the Implementation Report to the Ministry of Parliamentary Affairs for being laid on the Table of the House.</p>





S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
4.	9	USQ No. 2060 dated 29.11.2019	Environment, Forest and Climate Change	Protection and Conservation of Wildlife	The Committee find that in sum and substance, the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report be laid on the Table of the House at the earliest.
5.	13	USQ No. 4672 dated 22.07.2019	Finance (Department of Revenue)	Tax Rebate Scheme	The Committee find that in sum and substance, the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report be laid on the Table of the House at the earliest.
6.	15	USQ No. 34 dated 18.11.2019	Finance (Department of Economic Affairs)	Outstanding Dues of Small Enterprises	The Ministry has submitted that the matter has been under investigation by CBI and that CBI is an independent investigative agency and the Ministry cannot interfere or influence in the action of the investigative agency having independent mandate. The Committee are of the view that an Assurance cannot be dropped merely on the ground that the matter is being investigated by the CBI. Moreover, the matter is sensitive and of national concern since MSMEs play a crucial role in the economy and all efforts should be made to ensure that the dues owed to small enterprises by big companies including CPSEs are cleared expeditiously and as



S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
					such, the Assurance cannot be dropped before the matter is brought to its logical conclusion. The Ministry is required to furnish the details of the cases, the outcome of CBI investigations and action taken thereon along with the steps taken to prevent recurrence of such cases. The Committee, therefore, desire that the matter be pursued vigorously and they be apprised of the progress made by CBI in the matter from time to time.
7.	16	(i) USQ No. 437 dated 04.02.2020 (ii) USQ No. 3721 dated 17.03.2020	Food Processing Industries	(i) Operation Greens Programme  (ii) Operation Greens Programme	The Committee find that in sum and substance the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report be laid on the Table of the House at the earliest.
8.	19	(i) SQ No. 4 dated 19.11.2009 (ii) SQ No. 63 dated 29.07.2010  (iii) USQ No. 1874 dated 05.08.2010	Railways	(i) Crimes in Trains  (ii) Crimes in Trains  (iii) Unified Force for Security	The Committee note that the Assurances concern with two issues. The first issue relating to the proposal for amendment in RPF Act for empowering RPF to deal with passenger related offences could not materialize due to the proposal not being supported by the Ministry of Home



S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
		(iv) USQ No. 4360 dated 19.08.2010		(iv) Theft and Crimes in Kerala Bound Trains	<p>Affairs. The Ministry of Railways decided not to pursue the proposal further. The second issue relating to the proposal for amendment in the Railways Act, 1989 to empower authorized officers to deal with seven new sections covering offences of theft of passenger belongings, eve teasing and drugging among others is under process. The Committee feel that in view of the sharp increase in crimes in trains and railway premises as well as the emerging challenges in this regard, there is an urgent need for amendment in the Railways Act, 1989 to empower the authorized officers to deal with such offences. The Committee urge upon the Ministry to vigorously pursue the matter, take well coordinated comprehensive action and expedite the fulfilment of the Assurances at the earliest.</p>
		(v) USQ No. 5003 dated 26.08.2010		(v) Looting in Trains	
		(vi) SQ No. 56 dated 11.11.2010		(vi) Guidelines for Security of Passengers	
		(vii) USQ No. 4951 dated 09.12.2010		(vii) Act for Safety of Passengers	
		(viii) USQ No. 1331 dated 03.03.2011		(viii) Garib Nawaz Express Incident	
		(ix) SQ No. 70 dated 04.08.2011		(ix) Crimes in Railways	
		(x) USQ No. 819 dated 04.08.2011		(x) Cases of Drugging	
		(xi) USQ No. 2038 dated 11.08.2011		(xi) Incidents of Crimes	
		(xii) USQ No. 562 dated 24.11.2011		(xii) Looting in UP Bound Trains	



S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
		(xiii) USQ No. 656 dated 15.03.2012		(xiii) Amendment in RPF Act	
		(xiv) SQ No. 372 dated 06.09.2012		(xiv) Integrated Security System	
9.	20	USQ No. 4014 dated 10.08.2017	Road Transport and Highways	Maintenance Free Highways	<p>The Ministry has requested to drop the Assurance on the ground that the trial sections for developing high modulus bituminous mixes have already been constructed and research work is in progress. Further, timeline for adopting of research scheme may not be fixed, since various technical aspects are to be looked into based on performance of trial sections. The Committee understand that such matters may take time but at the same time Ministry cannot abdicate its responsibility by merely providing such an information or on such a plea especially in a crucial matter like developing technology to construct long lasting maintenance free highways. The Committee urge upon the Ministry to pursue the matter in right earnest under a specific</p>





S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
10.	24	USQ No. 1680 dated 16.12.2013	Youth Affairs & Sports (Department of Sports)	District Level Sports Schools	<p>timeline and implement the Assurance at the earliest.</p> <p>The Ministry has requested for dropping of the Assurance stating that the original concept of establishing District Level Sports Schools (DLSSs) was converted into National Sports Talent Search System (NSTSS) which has since been merged in the "Khelo India". The Khelo India Scheme was further revamped with 12 verticals which included a dedicated vertical "Talent Search and Development" which aims to provide a platform for identification of talented sportspersons. The Committee are of the view that the reason given by the Ministry does not bring the Assurance to its logical conclusion and the same cannot be dropped merely on this ground. Moreover, while the establishment of DLSSs is essential for promotion and development of sports at grass root level, the Khelo India Scheme has been prepared in a different perspective. The Committee feel that once an Assurance is given, it is incumbent upon</p>



S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
					<p>the Ministry to fulfill it. The Committee, therefore, urge upon the Ministry to pursue the matter vigorously and implement the Assurance at the earliest.</p>



**MINUTES**

**COMMITTEE ON GOVERNMENT ASSURANCES**  
**(2020-2021)**  
**(SEVENTEENTH LOK SABHA)**  
**THIRD SITTING**  
**(19.01.2021)**

The Committee sat from 1500 hours to 1630 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras
7. Shri M.K. Raghavan

**SECRETARIAT**

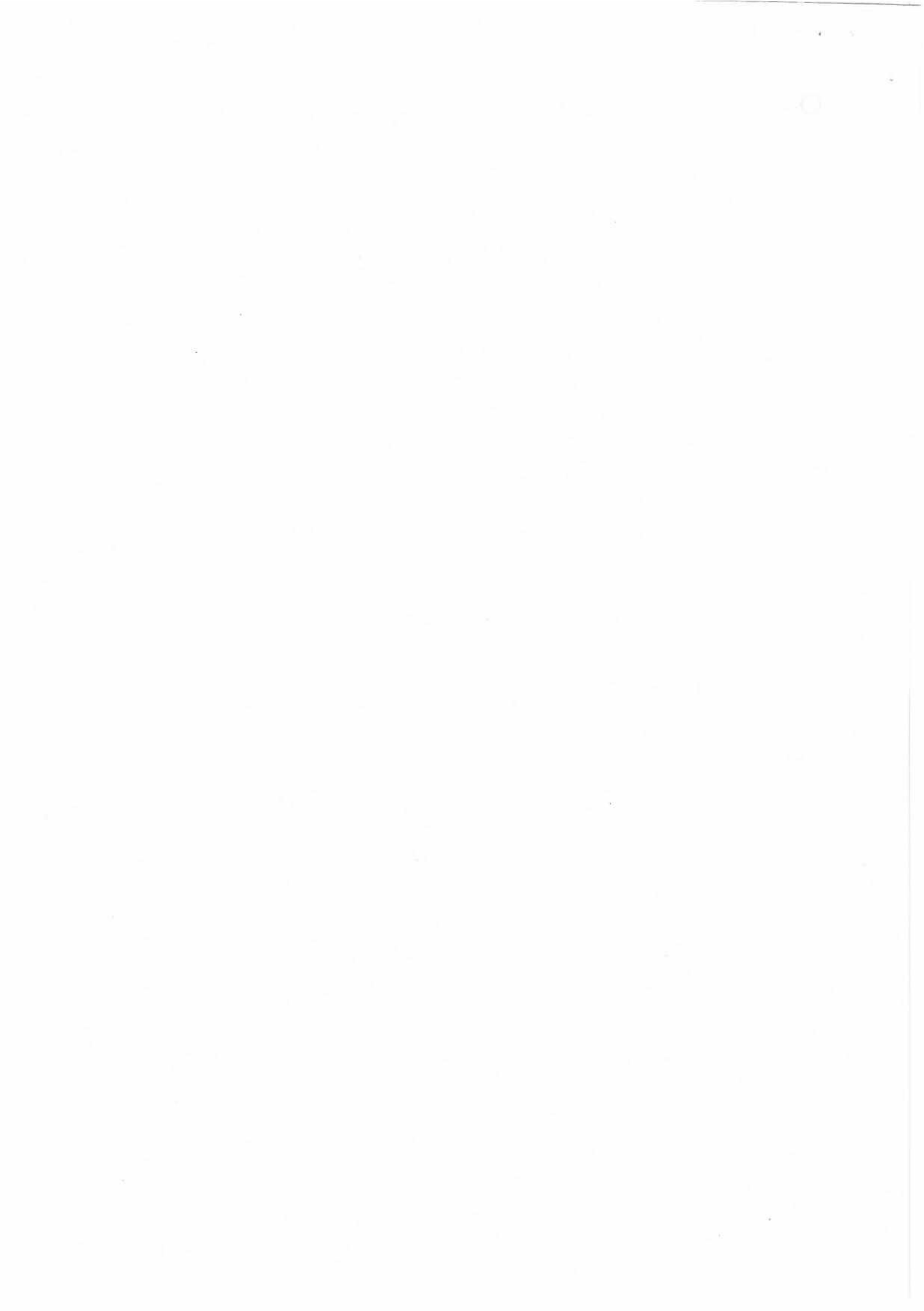
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|----|----------------------------|--------------------|
| 1. | Shri Pawan Kumar           | - Joint Secretary  |
| 2. | Shri Lovekesh Kumar Sharma | - Director         |
| 3. | Shri S.L. Singh            | - Deputy Secretary |

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda.

2. Thereafter, the Committee considered and adopted the following Eight (08) Draft Reports without any amendments and authorized the Chairperson to present the same:

- (i) Draft Thirty-fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Thirty-sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (iii) Draft Thirty-seventh Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare)';



- (iv) Draft Thirty-eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Rural Development (Department of Land Resources)';
- (v) Draft Thirty-ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Fortieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Forty-first Report (17th Lok Sabha) regarding 'Review of Pending Assurances of 13<sup>th</sup> Lok Sabha; and
- (viii) Draft Forty-second Report (17th Lok Sabha) regarding 'Review of Pending Assurances of 14<sup>th</sup> Lok Sabha'.

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XXXXX      XXXXX      XXXXX      XXXXX      XXXXX      XXXXX

*The Committee then adjourned.*

